

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

Between:

Sri K. Srinivasulu and other
residents of Village Kondasamudram and
surrounding villages Gudupalli Mandal,
Chittoor District, Andhra Pradesh.

... **Petitioner**

VS

The State of Andhra Pradesh,
Rep. by its Chief Secretary to Government,
And 13 others

... **Respondents**

**ACTION TAKEN REPORT FILED BY THE 2ND RESPONDENT MINES
DEPARTMENT**

17-05-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai - 600 094.
Mobile: 98407 98460 / 63831 21322, Email: [reddymadhuri09@gmail.com](mailto:redzymadhuri09@gmail.com)
[Counsel for Respondents 1,2 & 6](#)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

Between:

Sri K. Srinivasulu and other
residents of Village Kondasamudram and
surrounding villages Gudupalli Mandal,
Chittoor District, Andhra Pradesh.

... **Petitioner**

VS

The State of Andhra Pradesh,
Rep. by its Chief Secretary to Government,
And 13 others

.... **Respondents**

INDEX

Sl.No.	Date	Description of the Document	Page No.
1.	15-05-2023	2nd Respondent Action taken report	1-15
2.	7-03-2023	Annexure 1 Photo copy of the inspection	16-23
3.	28.03.2018	Annexure 2 Go.Ms.No.116, I & C, (M-II) Dept., dt: 28.03.2018	24-27
4.		Annexure 3 G.O.Ms No. 13 & 14 Dated 14.03.2022 & Interime order in W.P.No. 19459/2022 Dated 06.07.2022	28-84
5.	13.02.2020	Annexure- 4 Proceeding No: 1433/D13-2/2018 Dt: 13.02.2020 Memo.No 567/M.I(1)2020-1 Dt: 12.08.2020 with a direction to pay the an amount of Rs.12,00,000/ towards Normal Seig.Fee by the lessee in this connection the lessee has paid an amount of Rs 12,00,000/ receipt enclosed	85-91
6.	13.11.2019	Annexure 5 Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Show Cause Notice & vide Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Demand Notice Memo.No 5855/M.I(1)2019-2 Dt: 23.06.2022 with a direction to pay the an amount of Rs.30,10,000/ 3 installment receipt enclosed	92-103
7.	23-11-2022 &15-12-2022	Annexure 6 stop production orders Issued by APPCB& Mines department to 7 to 14 respondent	104-142
8.	01.11.2018	Annexure7 G.O. MS.NO.120, dt.01.11.2018	143-174
9.	11.05.2023	Annexure 8 Show cause notices issued by the APPCB Dated 11.05.2023	144-174
10.	15-05-2023	Annexure 9 Replies submitted by the 7 to 14 th respondent along with Environmental compensation (EC) paid DD Receipt	175-220

It is certified that all the documents contained in the above annexure are true copies.

Date: 15-05-2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
ORIGINAL APPLICATION No.271 of 2022

Between:

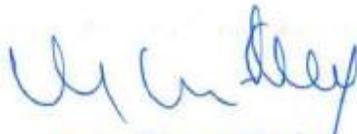
Sri K. Srinivasulu and other
 residents of Village Kondasamudram and
 surrounding villages Gudupalli Mandal,
 Chittoor District, Andhra Pradesh.

... **Petitioner**

VS

1. The State of Andhra Pradesh,
Rep. by its Chief Secretary to Government,
2. The Principal Secretary to Govt.,
Department of Mines & Geology, A.P.,
3. The Secretary to Govt., Ministry of Environment,
Forest and Climate Change, Govt., of India.
4. The Director of Mines Safety,
O/o Directorate General of Mines Safety Chennai Region
5. The Andhra Pradesh Pollution Control Board
6. The Collector & District Magistrate,
Chittoor District
7. M/s Rathna Mineral Enterprises,
8. M/s Sri Sai Krupa Granites,
9. M/s Sai Raghavendra Granites,
10. M/s Sri K. Siva Prakash Mine – 0.772 HA,
11. M/s Sri K.Siva Prakash Mine- 0.405 HA,
12. M/s J.R. Granites Pvt. Ltd.,
(Black Granite Mine – 4.846 HA
13. M/s J.R. Granites Pvt. Ltd.,
14. (Black Granite Mine – 1.620 HA)
15. M/s J.R. Granites Pvt. Ltd.,
(Black Granite Mine – 0.850 HA)

... **Respondents**


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada,
 Krishna District.

ACTION TAKEN REPORT FIELD BY THE 2ndRESPONDENT

1. It is submitted that Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s. J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam Srinivasapuram and Krishnarajapuram and also arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators and causing huge damages to the residential houses and injuries to the villagers.

2. Details of mine leases

S.No.	Name of the Lessee	Survey.No.	Mine Lease Area
1	Sri K. Siva Prakash (Formerly Sri Venkata Sai Granites)	101/2	0.772 Ha.
2	Sri K. Siva Prakash (Formerly Sri Venkata Sai Granites)	103	0.405 Ha.
3	M/s VMS Granites (Formerly M/s KVK Granites)	100/1	1.000 Ha
4	Sri Sai Raghavendra Granites	98/3	0.607 Ha.
5	Sri Sai Krupa Granites	100/P	0.611 Ha.
6	M/s. J.R. Granites	99/4, 99/7	0.850 Ha.
7	M/s. J.R. Granites (Tirumala Pit)	89/1, 95/1P, 95/2P, 95/3P	1.620 Ha.
8	M/s. J.R. Granites (Surya Pit)	136,137,138	4.846 Ha.
9	M/s Rathna Mineral Enterprises	132,133,134,135	4.810 .

3. The Hon'ble Tribunal vide order dated 20.03.2023 stating Para-6 as follows:

In view of the observations made in the report of the Joint Committee as well as averments made in the replies/response filed by respondents no. 7


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

to 14, respondents no. 2 and 6 are directed to take appropriate remedial action and file Action Taken Report with requisite details, apart from their replies/responses, within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF/Word file and not in the form of Image PDF.

4. Submissions regarding spot inspection on alleged area:

It is submitted that, in obedience to the Orders of the Hon'ble ,NGT, Principal bench, New Delhi, dated on 20.07.2022 and 19.01.2023 the Revenue Divisional Officer Chittoor inspected the mine lease areas along with Asst, Director of Mines and Geology, Palamaner on 07.03.2023 and submitted here with on allegations made in the application as well as observations made in the report of joint committee inspected on 22.06.2022 and the action taken in this regard are noted below and submitted photo copies herewith is *are annexed as Annexure-I*.

Further it is submitted that as per the as observations made in the report of joint committee inspected on 22.06.2022 as follows:-

- Mine leases 4.2, 4.4 to 4.8 there is discrepancy between the approved mine leases granted as per latest DGPS coordinates.
- Mine leases 4.1, 4.2, 4.5 & 4.6 the mine lessees are conducting mining out of the granted mine lease area.
- Mine leases 4.1 to 4.9 there is over burden is being dumped out of the mine lease areas. Approval regarding dumping of OB out of the mine lease area is not available.
- Mine leases 4.1 and 4.2 are nearer to Kondasamudram village.
- Mine leases 4.1 to 4.9 buffer zone of 7.5 meters all around mine leases area for green belt development is not being maintained.

A. With regard mine leases 4.2, 4.4 to 4.8 there is discrepancy between the approved mine leases granted as per latest DGPS coordinates.

- a. *In this connection it is submitted that, initially the Department of mines and Geology has followed the plane table survey in which the mean surface of the earth is considered as a plane. While using the surveying equipments such as chain tape and cross staff. In traditional method of survey would like to inform that an allowance of five cents each 1.00 acre is allowed as per survey and boundaries act whenever the traditional way of survey measurements is taken up. At this rate, there can be a permissible variation of five cents up to.1.00 Ac towards survey allowance.*
- b. *Subsequently, the Government of Andhra Pradesh issued instructions vide Memo No.15718/M. (1)2010, dated: 04.11.2010 while addressed*

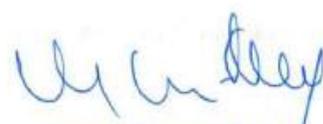

 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada,
 Krishna District.

to the Director of Mines and Geology with a request to process the proposals in accordance with the said memo guidelines scrupulously. The copy of same is enclosed for perusal. Hence, then onwards, the GPS coordinates are mentioned in the lease deed plan with the help of handheld GPS instruments like Garmin 72H, Etrex -20 & 30 while setting parameters, the parameters like as Degrees Minutes and Seconds, Metric as units, True north as north and WGS-84 as map datum. Further, these geo coordinates are issued for only location purpose.

- c. In this context, it is submitted that, the Handheld GPS technology uses standalone receivers, where the location is directly calculated. This technique is prone to errors such as uncorrected satellite clock errors, orbital parameter satellite error, ionospheric and tropospheric delay, multipath errors, geometric errors and datum selection errors. To reduce these errors new technologies are evolved. GPS can gain nominal accuracy of about 0 to + or - upto 10 Mts. Further, the DGPS is an improvement to GPS. DGPS technology can achieve accuracy up to 10cm. It reduces or eliminates the signal degradation, resulting in improving the accuracy. DGPS relies on two receivers' rover and reference receiver, rover is the user and reference receiver is also known as stationary receiver. As the matter stood thus, the state government of A.P vide Go.Ms.No.51, I & C (M-II) Dept., dt: 28.03.2018 amended the APMMC Rules, 1966 wherein all application for grant or renewal of quarry leases for any kind of minor minerals including 31 Minerals shall be made along with a plan drawn to the scale demarcating the boundaries duly incorporating the DGPS readings.
- d. In turn, vide Go.Ms.No.116, I & C, (M-II) Dept., dt: 28.03.2018 has accorded permission to the Director of Mines and Geology, A.P for empanelling the DGPS Agencies on DGPS survey of lease boundaries and preparation of maps of areas of MLs/ PLs with geo referencing for grant of quarry lease for all minor minerals in the state of A.P as per the revised criteria. Hence, the Department of Mines and Geology has considered / followed the lease deed plans in tune with DGPS Surveyed plans which are approved by the Director of Mines and Geology. Copy of the Memo and G.O's is annexed as **Annexure-II**

B. With regard mine leases 4.1, 4.2, 4.5 & 4.6 the mine lessees are conducting mining out of the granted mine lease area.

- a. In this connection it is submitted that, the Department of Mines and Geology already has initiated the action against the who are conducting


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

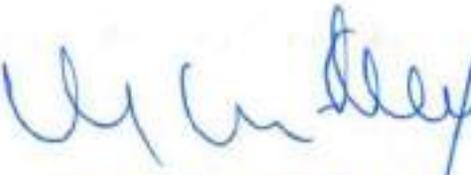
mining out of the granted mine lease area as per the rules and regulations, at present as per the report submitted by the Asst, Director of Mines and Geology Palamaner, the surveyor has verified the all mine leases boundaries as per the lease deed sketches and noticed that the mine operations are within the leased area and there is no out of the mine leased at present. Further the Asst, Director of Mines and Geology Palamaner has issued stop production orders to the all mine leases 4.1 to 4.9 until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (PCP) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Further at present the mine leases are not in operation.

C. With regard mine leases 4.1 to 4.9 over burden is being dumped out of the mine lease areas. Approval regarding dumping of OB out of the mine lease area is not available.

- a. In this connection it is submitted that, the mine leases 4.1 & 4.2 have applied for quarry leases in the dumping area, for use of dumping of OB accordingly the ADM&G Palamaner has submitted the Grant Proposal based on the recommendation by the Tahsildar, in this connection the Director of Mines and Geology Ibrahimpatnam has issued letters to the applicant to remit the requisite Premium amount as per G.o.Ms No. 65 Industries & Commerce (M.III) Dept, Dt: 04.08.2021. But the applicants have not paid the requisite Premium amount to process the application, meanwhile the applicants has filed W.P. before the Hon'ble High Court A.P. aginst the G.O. and it is pending at Hon'ble High Court A.P.
- b. Further it is submitted that, with regard the mine leases 4.3, 4.4, and 4.5 have field a quarry lease applications for grant of quarry leases in the dumping area, for use of dumping of OB together with excavation of mineral which are in processing stage at O/o the ADM&G Palamaner, at this juncture recently the Government vide G.O.Ms.No.13, Ind. & Comm. (M.III) Department, Dated: 14.03.2022 have issued amendments to APMMC Rules, 1966, wherein it has been decided for grant of quarry leases for the minor minerals in the areas falling in Government lands shall be considered through e-auction process. Accordingly, as per Rule 12(2) amended by the Government vide G.O. Ms. No. 14, Ind. & Comm. (M.III) Department, Dated: 14.03.2022, all mineral concession applications for minor minerals falling in the above categories received for grant prior to the date of commencement of the Andhra Pradesh Minor Mineral Auction Rules 2021 shall become ineligible.


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada,
 Krishna District.

- c. As such it is submitted that, at present the applications are not being processed the applications as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 14 Dated 14.03.2022. As such the applications for mine leases 4.3, 4.4, and 4.5 are not being processed as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 14 Dated 14.03.2022 all mineral concession applications received prior to the G.O issued are ineligible and the mine lease will be granted accordingly on auction basis
- d. Further it is submitted that, with regard the mine leases 4.9 have applied for quarry lease in the dumping area, over an extent of 4.898 Hectar, in this connection this office, has submitted the grant proposal to the Director of Mines and Geology dated on 09.04.2021. But the application is not being processed at head office as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 13 & 14 Dated 14.03.2022 all mineral concession applications received prior to the G.O issued are ineligible and the mine lease will be granted accordingly on auction basis. In this connection through the state Granite Association M/s Federation of Minor Minerals Industry (FEMI) the mine lease 4.9 has filed W.P.No. 19459/2022 Dated 06.07.2022 and W.P.No. 16807/2022 Dated 21.06.2022 before the Hon'ble High Court A.P against the G.o.Ms No.13 Industries & Commerce (M.III) Dept, Dt: 14.03.2022 and G.o.Ms No.14 Industries & Commerce (M.III) Dept, Dt: 14.03.2022 respectively and it is pending at Hon'ble High Court A.P. Copy of the W.P's is annexed as **Annexure-III**.
- e. Further it is submitted that, the mine leases 4.6, 4.7, and 4.8 have applied for quarry lease in the dumping area, and Asst, Director of Mines and Geology, Palamaner has submitted the grant proposals to the head office accordingly the Director of Mines and Geology, has issued LOI for submission required documents of EC, CFE And Mining Plan in this connection the mine lessee has submitted required documents, further it is submitted that in the scrutiny of file demarcated Sketch by the AMO, Head office it is noticed that there is a little bit



Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada.
Krishna District.

f. variation in between applied area and NOC issued area, in this connection the ROE is returned to this office for re submission of grant proposal duly rectifying the lapses noticed and it is under processed in this offices.

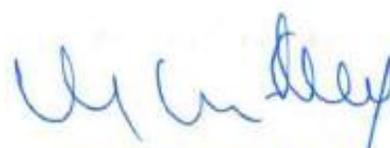
D. With regard mine leases 4.1 and 4.2 the mine lease are nearer to Kondasamudram village.

E. In this regards it is submitted that the mine lease are granted in the year 2008 and 2010 as per the report submitted by the Gudupalli Mandal Tahsildar and as per the report submitted by the Tahsildar the mine lease area is Konda Poramboku as per the revenue records and also there is no house hold habitation at the time of issue of NOC together with submission of grant proposal of Mine lease, as such the Department of Mines And Geology has accorded a permission for grant of mine lease, further it is submitted that at the time of inspection i,e on 07.03.2023 it has observed that the households are recently constructed i,e after the grant of quarry leases and the same the government has issued house hold Pattas to the households in the year 2021. Further it is also noticed that the mine lessee has erected the wall together with fencing to the lease boundary towards house hold area.

F. With regard mine leases 4.1 to 4.9 buffer zone of 7.5 meters all around mine leases area for green belt development is not being maintained.

a. In this regards it is submitted that Geologically the area is a hill formation and also the ore body is formed as a black dolerite dyke raised to a height of 100 Mtrs with a width of 40 to 600 Mtrs trending EW occurring as intruded body into the gray Granite hillock, moreover number of lease are granted as a cluster in that area with a small extent i,e bellow 1.00 Hectar, as such there is no possible to conduct mine operation with living buffer zone around the leased area, in this connection all lease holders to be get the permission by the Director of Mines Safety under Regulation 111(3) of the MMR,1961 for grant of relaxation to work within 7.5 m of the mines boundary, in this connection the mine lessee M/s J.R. Granites Pvt Ltd. has submitted permission approval combined for (4.6, 4.7 and 4.8) 03 leases vide Lr.No 302577/SZ/Chennai Region /Perm/2021/194878 Dt; 24.09.2021 by the Director of Mines Safety Chennai.

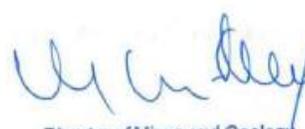
b. Further it is submitted that the mine lease 4.9 i,e M/s Rathna Minerals is having quarry lease over an extent of 4.809 Hectars in Sy.No 132, 133,134 & 135 of Kotamakunapalli Village Gudupalli Mandal Chittoor District and it is a separate individual lease in this lease surrounding there is no existing lease and also the extent is sufficient to conduct mine operation with living buffer zone around the leased area, further


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

- c. *the mine leases 4.1 to 4.5 to be get the permission by the Director of Mines Safety under Regulation 111(3) of the MMR,1961 for grant of relaxation to work within 7.5 m of the mines boundary, moreover mine lessees are to get the additional leases to enhance the quarry lease extent in addition to that existing extent respectively by the Mines Department as per the new amended rules in the on auction basis as per the G.O. Ms. No. 14, Ind. & Comm. (M.III) Department, Dated: 14.03.2022.*
- d. *Further it is submitted that, the Asst, director of Mines and Geology, Palamanerhas issued stop production orders to the mine lessee 1 to 9 until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198.*

G. Further it is submitted that the mine lease 4.1 Sri K. Siva Prakash (Formerly known as Sri Venkata Sai Granites): the allegations made in the application as well as observations made in the report of joint committee with regard the lessee is conducting mining out of the granted mine lease area.

- a. *In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 25.12.2017 and noticed as per DGPS Survey the lessee has worked out of the leased area, as such the Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1051/Q2/BG/2007 Dt: 16.02.2018 has submitted the determination proposal to the Director of Mines and Geology, in this connection vide Lr.No 1433/R5-1/2018 Dt: 13.04.2018 the Director of Mines and Geology has issued Show Cause Notice to the Lessee in question of the lessee has worked out of the leased area for the mineral quantity 1172.28 Cbm and violated the rules, subsequently vide D.Dis Proceeding No: 1433/D13-2/2018 Dt: 13.02.2020 the Director of Mines and Geology has Determined the quarry lease for non rectification of noticed violations at the time of inspection by the technical team.*
- b. *Aggrieved by the Determination order the lease holder has filed a Revision application before the Government, further the revisional authority conducted the revision on 24.06.2020 and disposed the revision application and set aside the Determination order vide*


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada,
 Krishna District.

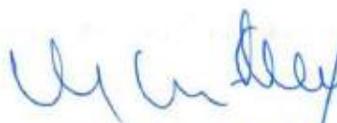
- c. Memo.No 567/M.I(1)2020-1 Dt: 12.08.2020 with a direction to pay the an amount of Rs.12,00,000/ towards Normal Seig.Fee by the lessee in this connection the lessee has paid an amount of Rs 12,00,000/. Copy of revision order in annexed as **Annexure-IV**.

H. Further it is submitted that the mine lease 4.2 Sri K. Siva Prakash (Formerly known as Sri Venkata Sai Granites): the allegations made in the application as well as observations made in the report of joint committee with regard the lessee is conducting mining out of the granted mine lease area.

- a. In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 30.10.2019 & 01.11.2019 and noticed as per DGPS Survey the lessee has worked out of the leased area as such the Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Show Cause Notice to the lease holder for conducting mine operation out of the leased area subsequently vide Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Demand Notice to the lease holder as per the recovery percentage for the quantity of 683.124 Cbm transported from the outside the leased area. Aggrieved by the demand notice the lease holder has filed a Revision application before the Government, further the revisional authority conducted the revision on 07.01.2020 and disposed the revision application vide Memo.No 5855/M.I(1)2019-2 Dt: 23.06.2022 with a direction to pay the an amount of Rs.30,10,000/ towards Normal Seig.Fee by the lessee in this connection the lessee has paid an amount of Rs 30,10,000/. Copy of revision order in annexed as **Annexure-V**

I. Further it is submitted that the mine lease 4.4 M/s Sai Raghaendra Granite the allegations made in the application as well as observations made in the report of joint committee with regard the lessee is conducting mining out of the granted mine lease area.

- a. In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 09.12.2009 and noticed as per DGPS Survey the lessee has worked, out of the leased area, as such the Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1348/Q/07, Dt. 16.12.2009 has issued Show Cause Notice , subsequently has issued Demand Notice vide Lr.No 1348/Q/2007 Dt: 02.01.2010 to the Lessee in question of the lessee has worked, out of the leased area for the mineral


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

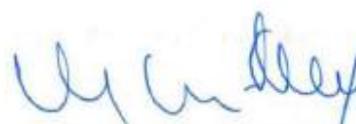
quantity 230.880 Cbm, for which the Government vide Memo No. 311/M.II(1)/2012-2 Dt. 16.02.2012 stayed the demand notice and permitted mine operation. Further it is submitted that, since the date of inspection i.e on 09.12.2009 the lessee has not been working out of the leased area.

J. Further it is submitted that the mine lease 4.5 M/s Sri Sai Krupa Granite the allegations made in the application as well as observations made in the report of joint committee with regard the lessee is conducting mining out of the granted mine lease area.

a. In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the quarry lease applied area on 25.12.2017 at the time of LOI approval to the mine lessee of M/s Sri Sai Krupa. and noticed that, the adjacent mine lessee i.e M/s J.R. Granite has been encroached out of their existing lease and the same has informed by the Asst, Director of Mines and Geology, Palamaner vide Lr,No, 1051/Q2/BG /2007 Dt. 13.11.2019 to the Director of Mines and Geology and also the action already initiated against the adjacent mine lessee i.e M/s J.R. Granite for the encroachment area, as such there is no equation in the matter encroachment by the mine lessee of M/s Sri Sai Krupa. Further it is submitted that, as on date of inspection i.e on 25.12.2017 there is no excavations in the encroachment area.

K. Further it is submitted that the mine lease 4.6 M/s J.R. Granite the allegations made in the application as well as observations made in the report of joint committee with regard the lessee is conducting mining out of the granted mine lease area.

a. In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine lease area on 25.12.2017 at the time of LOI approval to the mine lessee of M/s Sri Sai Krupa, and noticed that, the mine lessee i.e M/s J.R. Granite has been encroached out of their existing lease and the same has informed by the Asst, Director of Mines and Geology, Palamaner vide Lr,No, 2114/TQL/BG/2012 Dt. 16.02.2018 to the Director of Mines and Geology in this connection vide Lr,No, 14364R5-1/2018 Dt. 30.07.2018 has issued Show Cause Notice to the mine lessee, further on reply by the mine lessee vide Memo.No 1436/R5-1/2018 Dt. 17.09.2018 the Director of Mines and Geology called for


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

remarks on reply to the Asst, Director of Mines and Geology, Palamaner in this connection vide lr.No 2114/TQL/BG/2012 Dt. 03.10.2018 O/o of the Asst, Director of Mines and Geology, Palamaner has submitted reply on remarks and orders are awaited.

L. Further it is submitted that the mine lease 4.7 M/s J.R. Granite the allegations made in the application as well as observations made in the report of joint committee with regard the lessee is conducting mining out of the granted mine lease area.

a. In this regard it is submitted that, during the day of inspection i,e on 07.03.2023 the surveyor has verified the lease boundaries as per the lease deed sketch and noticed that the mine operations are within the leased area and there is no out of the mine leased.

M. Further it is submitted that, the Asst, Director of Mines and Geology, Palamaner has issued stop production orders to the mine lessees 1 to 9 until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Copies of the mine stop production orders are leases 1 to 9 annexed as **Annexure-VI**.

N. Further it is respectively submitted that at present no mining activity is going on in the mine lessee 1 to 9 existing at Gudupalli Village & Mandal of Chittoor District as per the issue of Stop Production orders to the mine leases.

O. It is submitted that the Govt of A.P has issued a G.O. MS.NO.120, dt.01.11.2018 delegating the powers to monitor the compliance of Environmental Clearance conditions to the APPCB. **Annexure - VII**.

P. It is further submitted that, this issue was placed in the APPCB External advisory committee meeting (EAC) and Task force (TF) meeting held on 08.05.2023 at Board office, Vijayawada and discussed the compliance status of the mining units. After detailed discussions, the committee has decided to issue Show cause notice to the respected mining units for rectifying the left out non compliances and levied Environmental Compensation.

Q. It is submitted that the APPCB has issued Show cause notice to the mining units on 11.05.2023 and directed to furnish the reply to the Show cause notice within 15days from the date of the issue of Show cause notices and also levied the Environmental Compensation.


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

The show cause notices issued by the Board on 11.05.2023 are herewith enclosed as **Annexure – VIII**.

R. It is submitted that the show cause notice issued by the APPCB the above all mining units have submitted reply to the Show cause notice issued by the Board on 15.05.2023 stating that, they will be complying the non-compliances within one month and also have submitted that as per the directions of this Hon'ble Tribunal and as per the suggestion/Recommendations by the Joint committee report the APPCB LEVIED by the Environmental Compensation. The replies submitted by the mining units along with Environmental compensation (EC) paid are herewith enclosed as **Annexure – IX**.

1. M/s. J.R. Granites Pvt Ltd (Black Granite mine - 0.850 Ha)

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	86	Rs. 4,30,000/-	Paid. Union Bank DD No. 325953, Dt. 12.05.2023

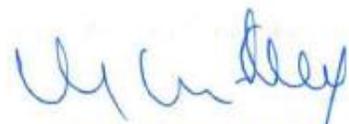
2. M/s. J.R. Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha)

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	86	Rs. 4,30,000/-	Paid. Union Bank DD No. 325954, Dt. 12.05.2023

3. M/s. J.R. Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha)

Environmental Compensation (EC) = PI x N x R x S x LF


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	86	Rs. 4,30,000/-	Paid. Union Bank DD No. 325955, Dt. 12.05.2023

4. Sri K.Siva Prakash mine - 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites)

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	85	Rs. 4,25,000/-	Paid. Bank of India DD No.0004147, Dt. 15.05.2023

5. Sri K.Siva Prakash mine - 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites)

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	85	Rs. 4,25,000/-	Paid. Bank of India DD No.0000148, Dt. 15.05.2023


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.
Krishna District.

6. M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha)

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	88	Rs. 4,40,000/-	Paid. KVB DD No.960835, Dt. 15.05.2023

7. M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha)

Environmental Compensation (EC) = PI x N x R x S x LF

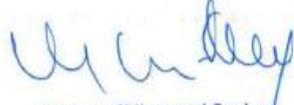
Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	88	Rs. 4,40,000/-	Paid. KVB DD No.960837, Dt. 15.05.2023

All the mining units (09 Nos) inspected by the Joint committee dt. 22.06.2022 are being located at Gudupalli (M), Chittoor District 08 nos of units were having valid Consent to Operate (CTO) of the Board except M/s. VMS Granite (formerly M/s. KVK Granites 1.0 Ha) which was not under operation for the last 8 years. Due to force of Stop Production orders the renewal applications of some mining projects are under process. During the joint inspection of M/s. Rathana Mineral Enterprises one among the 09 mining projects were observed only one non-compliance i.e., "Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available". The same was immediately rectified by the unit holder and take back to the same to the earmarked mine lease area. Hence, Environmental compensation was not imposed and levied to M/s. Rathana Mineral Enterprises.



Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.
Krishna District.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No 271 of the 2022 (P.B) and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

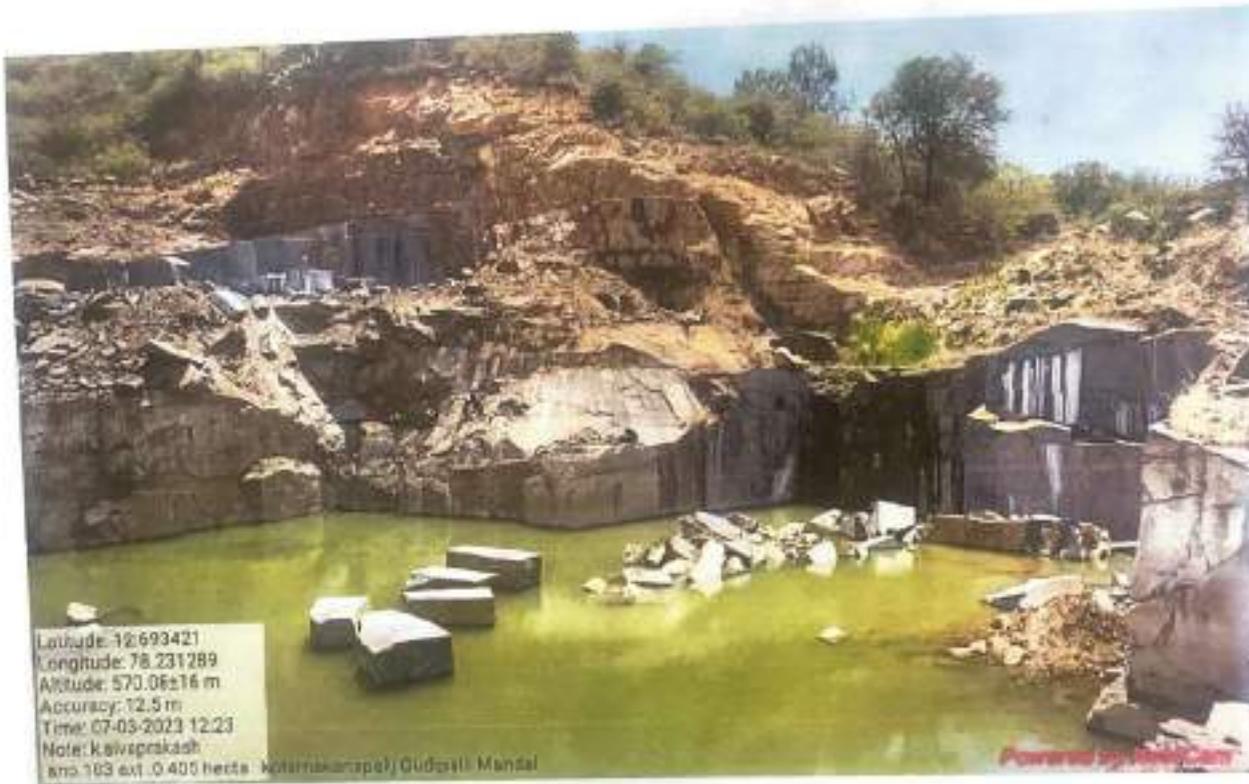


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada,
Krishna District.

DATED -15-05-2023

DIRECTOR OF MINES AND GEOLOGY A.P
Ibrahimpattam.







Latitude: 12.693869
 Longitude: 78.229521
 Elevation: 665.9±7 m
 Accuracy: 5.2 m
 Time: 07-03-2023 12:56
 Note: VMS Granite
 are 101/1 ext 1.000 hec



Latitude: 12.69394
 Longitude: 78.229499
 Elevation: 662.51±6 m
 Accuracy: 6.0 m
 Time: 07-03-2023 12:57
 Note: VMS Granite
 are 101/1 ext 1.000 hec

[Handwritten signature]





Latitude: 12.693644
Longitude: 78.227977
Elevation: 668.86±7 m
Accuracy: 4.6 m
Time: 07-03-2023 13:19
Note: JR Granites
sno.99/4 ext 0.850hects Karamekanapalli Gudipalli Mandal



Latitude: 12.693635
Longitude: 78.227944
Elevation: 682.68±6 m
Accuracy: 6.3 m
Time: 07-03-2023 13:19
Note: JR Granites
sno.99/4 ext 0.850hects Karamekanapalli Gudipalli Mandal







Latitude: 12.693339
Longitude: 78.218659
Elevation: 598.74±9 m
Accuracy: 4.7 m
Time: 07-03-2023 14:18
Note: Ratna Mineral Enterprises
sno: 132, 133, 134 & 135 extent 1.810 hectare, Kanaipalli, Gudipalli Mandal



Latitude: 12.693303
Longitude: 78.218697
Elevation: 599.87±8 m
Accuracy: 9.8 m
Time: 07-03-2023 14:16
Note: Ratna Mineral Enterprises
sno: 132, 133, 134 & 135

1591

GOVERNMENT OF ANDHRA PRADESH
ABSTRAT

Mines and Minerals - DGPS survey of Lease boundaries and preparation of Mining Leases/Prospecting Licenses maps with geo reference for grant or renewal of quarry lease for any minor mineral including 31 minerals in the State of Andhra Pradesh - Permission to carry out DGPS Survey for applications - Permission for empanelment of DGPS agencies -Orders-Issued.

=====

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.MS.No. 116

Dated: 03-10-2018

Read the following:

1. G.O Rt. No. 202, Ind. & Com. (M-II) Dept., dt.30.06.2017.
2. G.O MS. No. 51, Ind. & Com. (M-II) Dept., dt:28.03.2018.
3. From the DM&G, A.P.,Vijayawada Letter No.1153/P/2014, Dt. 04.06.2018.

--: :o0o::--

ORDER

In the G.O 1st read above, Government have accorded permission for empanelment of agencies to carry out DGPS surveys for existing mining and quarry leases and also preparation of mining blocks for auction to comply the instructions of Government of India and Mineral Auction Rules 2015.

2) Accordingly, the Director of Mines & Geology, A.P., issued notification for empanelment of agencies for carrying out DGPS survey for preparation of geo referenced maps for the existing quarry and mining leases on 07.07.2017.

3) Basing on the financial quotes received from the 24 Technically qualified agencies and subsequent negotiations there on and also after careful examination of the agencies capability to do DGPS Survey and their location preferences, the Department has allotted lease areas, area wise to 5 DGPS Agencies to conduct DGPS survey for the existing lease areas/boundaries in the State of Andhra Pradesh.

4) Subsequently, in G.O. second read above, Government have amended the APMMC Rules 1966, directing that all applications for grant or renewal of quarry lease for any minor mineral including 31 minerals, shall be made along with a plan drawn to the scale demarcating the boundaries duly incorporating the DGPS readings. Subsequently, proposals were submitted to the Government seeking modification exempting DGPS Surveyed plans for applications stage.

5) In the reference third read above, the Director of Mines & Geology, AP., Vijayawada has stated that the Department of Mines & Geology, vide Lr., dt.17.04.2018 also requested the earlier 24 qualified DGPS agencies for acceptance for carrying out DGPS survey works for the applications seeking grant or renewal of lease after payment of Security Deposit of Rs.1,00,000/- (One Lakh only).

1592

6) He has also stated that after examination of the requests made by prospective applicants, the Department have submitted amendment proposals to the Government requesting to issue amendment for the Rule 9(i), 12(1) and 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules, 1966 duly exempting DGPS surveyed plan incorporating DGPS readings at the time of filing stage of application. However, the prospective applicants should invariably got prepare and enclose DGPS plan duly incorporating DGPS readings at the time of submitting grant proposals to the Director of Mines & Geology /Deputy Director of Mines & Geology concerned, as the case may be.

7) He has further stated that a meeting on DGPS was held on 24.05.2018 in the Office of the Directorate of Mines and Geology, Ibrahimpatnam with all JDM&Gs, DD(Mines), ADM&Gs to elucidate the opinion on the DGPS agencies to formulate the procedural guidelines and working procedures in implementing the DGPS survey for the applied areas in cases of 31 Minerals and Minor Minerals.

8) In this regard, the Director of Mines & Geology, A.P., Vijayawada has stated that the eligibility criteria for the approved DGPS agencies and new applicants for conducting DGPS is shown as detailed below:-

S. No.	Conditions	Eligibility
1	Financial Criteria	a) Auditor Certified financial statements for the last two financial years; b) In case Auditor Certified financial statements is not available un-audited financial statements certified by the Company auditor for the latest year. c) The applicant shall have an average annual turnover of more than Rs. 10 Lakhs during the last two financial years.
2	Company Registration	The applicant shall be a Legal entity / Registered firm/Proprietary Firm under the Companies Act/ Partnership.
3	Sales Tax Registration	GST Registration Details (with Certified Copies)
4	Experience of the Firm	During the last 5 years, the applicant should have successfully completed at-least 5 projects/works of DGPS and demarcation (Should Submit work order or completion certificate for the same).
5	Cost of DGPS	Total Cost of the DGPS projects/works completed shall not be less than Rs 25 Lakhs
6	Procedure and Methodology for DGPS-Total Station Survey	Applicant should submit the procedure/methodology and technology used for DGPS and Demarcation works completed for mineral sectors

1593

7	No. of DGPS and Total Station Requirement	2 DGPS Instrument (Dual Frequency) (1 Base and 1 Rover)
8	List of DGPS and Total Survey Station	Applicant shall submit list of DGPS owned by the Company/Agencies/Individual along with invoice or any other proof for the same
9	Details of in house team	Applicant shall have experienced in-house team of technical staffs i.e. 2 Surveyors and Supporting Manpower to carry DGPS and demarcation Work
10	Software Details used for DGPS survey	Applicant shall submit details of software used by Company for DGPS and Demarcation. Output of DGPS data shall be compatible to all the GIS software's in useable entire formats.
11	Equipment for remote sensing software and GIS software	The agency shall have equipment for GIS software and all the other related equipment and software with well-established workshop for map and report preparation.
12	CV of the key persons	Applicant shall submit the CV of above mentioned surveyors and other key human resource engaged by the Company/Agencies/Individual.
13	Inclusion of Scheduled Bank for Bank Guarantee	Firms are required to submit Security deposit of Rs. 1,00,000/- (Rupees one lakh only) in the form of Challan under the following Head of account. Head of Account No.: 8443-00-103-00-01 DDO Code: 27001307001.
14	Registration Fees	Document fees of Rs 10000/- in the form of demand draft/ Pay order along with the application

All the empanelled agencies have to nominate one person as authorised signatory who is having academic qualification of B.Tech in Mining/Civil with 2 years experience in DGPS Surveying or experience in DGPS Surveying Diploma in Mining/Civil Engineering with 5 years.

9) The Director of Mines & Geology, GoAP has therefore, requested the Government to issue necessary orders for empanelling the DGPS agencies on DGPS survey of Lease boundaries and preparation of Mining Leases/Prospecting Licenses maps with geo referencing for grant or renewal of quarry lease for all minor minerals in the State of Andhra Pradesh as per the revised proposed criteria.

10) After careful examination of the above proposal, Government hereby decided to accord permission to the Director of Mines & Geology, A.P., Vijayawada for empanelling the DGPS agencies on DGPS survey of Lease boundaries and preparation of Mining Leases/Prospecting Licenses maps with geo referencing for grant or renewal of quarry lease for all minor minerals in the State of Andhra Pradesh as per the revised proposed criteria.

1594

11) The Director of Mines & Geology, A.P. Vijayawada has, therefore, requested to take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. SREEDHAR
SECRETARY TO GOVERNMENT

To
The Director of Mines & Geology, GoAP, Ibrahimpatnam, Vijayawada.

//FORWARDED:: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines & Minerals - Amendments to the Rules 4, 7, 9, 10, 11, 12, 14, 15, 16, 18, 19, 28, 31 & 33 of the Andhra Pradesh Minor Mineral Concession Rules, 1966-Notification-Issued.

INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No.13

Dated: 14/03/2022
Read the following:-

1. G.O.Ms.No.1172, Ind. & Com. Dept., dt:04-09-1967.
2. G.O.Ms.No.65, Ind & Com(M.III) Dept, Dt.04.08.2021
3. From the DM&G, A.P, Lr.No.4072/P/2021, Dt.13.09.2021.
4. From the DM&G, A.P, Lr.No.4072/P/2021, Dt.30.09.2021.
5. G.O.Ms.No.71, Ind & Com(M.III) Dept, Dt.22.10.2021.
6. G.O.Ms.No.8, Ind & Com(M.III) Dept, Dt.16.02.2022
7. From the DM&G, A.P, Lr.No.4072/P/2022-2, Dt.21.02.2022.

---000---

ORDER:

In the G.O. 2nd read above, Government have issued orders amending Rule 7, 9, 12 & 15 of the Andhra Pradesh Minor Mineral Concession Rules, 1966, mandating the payment of Premium amount (ten times annual dead rent) for grant of quarry leases for minor minerals in order to facilitate the operationalization of leases for minor minerals and to safeguard the revenues to the State.

2. In the letters 3rd, 4th & 7th read above, the DM&G., AP., while giving proper justification, has proposed that the areas where the applicants have not shown interest to obtain quarry lease by remitting the Premium amount, may be disposed through auction for grant of quarry lease in the interest of mineral conservation and the judicious use of mineral resources for generation of employment and contribution to State GDP and requested the Government to issue of amendments to the existing Rules 4, 7, 9, 10, 11, 12, 14, 15, 16, 18, 19, 28, 31 & 33 of the AP Minor Mineral Concession Rules, 1966.

3. Government, after careful examination of the matter, have decided to make the following amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966.

4. Accordingly, the following Notification will be published in an Extra Ordinary issue of the Andhra Pradesh Gazette, with effect from 15/03/2022.

(P.T.O)

::2::

NOTIFICATION

In exercise of the powers conferred by sub section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), as amended from time to time, the Governor of Andhra Pradesh hereby makes the following amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 Issued in G.O.Ms.No.1172, Industries & Commerce (B.I) Department, 4th September, 1967 as subsequently amended.

AMENDMENTS

In the said rules,-

I. in Rule 4

(1) in clause (a), for the words "the District", the words "the Jurisdiction as assigned by the Government" shall be substituted.

(2) in sub-clause (i) of clause (b), for the words "the region", the words "the District " shall be substituted.

(3) in clause (b), after sub-clause (iii), the following shall be added, namely;-

"(iv), Additional Director" means the Additional Director of Mines and Geology"

II. in Rule 7-A

(1) In clause(i), for the words " competent authority" the following shall be substituted, namely,-

"Deputy Director concerned. The Mining plan period shall commence from the date of execution of lease deed and the financial year in which the lease deed is executed shall be considered as 1st year "

(2) for clause(ii), the following shall be substituted, namely;-

"(ii) (a), Mining Plan shall be prepared by a Recognized Qualified Person (RQP) in accordance with the Form-T for Minor Minerals other than Granite and Marble and submit to the Deputy Director concerned for approval duly paying an amount of Rs.1,000/- towards processing fee in the Head of Account as prescribed by the Government.

(b) The Deputy Director concerned communicate the orders of approval of Mining Plan within 120 days from the date of receipt of the draft Mining Plan.

::3::

(c) Mine Closure Plan shall be submitted by the leaseholder before 6 months of expiry of the lease in the proforma as prescribed by the Director. The Deputy Director concerned shall approve the mine closure plan and ensure compliance of conditions of the approved mine closure plan before expiry of the lease period.

(d) Financial assurance shall be submitted in the form of deposit in the Head of Account as prescribed by the Government, a minimum of amount of Financial assurance to be furnished under chapter 9 in model Form-T shall be Rs.50,000/- (Rupees Fifty Thousand) for the quarry lease granted below five (5) hectares and Rs.10,000/- (Rupees Ten Thousand) per Hectare or part thereof for the quarry lease granted five (5) hectares and above.

(e) The amount deposited towards financial assurance shall be refunded after compliance of conditions of the approved mine closure plan. The financial assurance amount shall be forfeited, in case of non-compliance of conditions of mine closure plan by the leaseholder."

(3) for clause (iii), the following shall be substituted, namely,

"(iii) (a) Every Mining Plan duly approved under these rules shall be valid for the entire duration of the lease. The lessee shall review the mining plan and submit the scheme of mining for the next five years of the lease, 120 days before the expiry of every five years period, for approval wherever quarry lease is required beyond 5 years duly paying an amount of Rs.1,000/- towards processing fee in the Head of Account as prescribed by the Government.

(b) The Deputy Director concerned shall communicate the orders of approval of Mining Scheme within 120 days from the date of receipt of the draft Mining Scheme. If no approval orders are communicated within the stipulated period, the Mining Scheme submitted by the leaseholder shall be deemed to be approved.

Provided that the Deputy Director concerned may condone the delay in submission of scheme of mining within the stipulated period if the lessee satisfies the Deputy Director concerned that the lessee had sufficient cause for not submitting the mining scheme within the stipulated time.

Provided further that any such request of the lessee may be entertained even after the stipulated time, if the lessee satisfies the Deputy Director concerned that the lessee had sufficient cause for not making the request within the stipulated period. Failing which, action will be initiated against the leaseholder as per these rules."

(4) for clause (v), the following shall be substituted, namely,

::4::

"(v) (a) In the case of mineral bearing areas granted through e-auction as per the Andhra Pradesh Minor Mineral Auction Rules (APMMAR) 2022, upon receipt of the communication from the Director of Mines and Geology regarding selecting the Preferred Bidder, the Deputy Director shall issue Notice (Letter of Intent i.e., LOI) along with a copy of the surveyed sketch showing the area on which Mining Plan has to be prepared.

(b) In the case of mineral bearing areas considered for grant of quarry lease other than through e-auction, the Deputy Director concerned shall take decision to grant precise area for the said purpose and communicate such decision to the applicant, upon receipt of a Premium amount, a sum equivalent to average auction premium amounts derived from the e-auctions conducted in the preceding 12 months, in the same district for the particular mineral as published by Director of Mines & Geology and such Premium amount shall be remitted to Head of Account as prescribed by the Government, the Deputy Director of Mines & Geology shall issue notice (LOI) along with a copy of the surveyed sketch showing the area on which Mining Plan has to be prepared.

Provided that the average auction premium amounts derived from the e-auctions conducted in the same district for the particular mineral in the preceding 12 months is not available, the average auction premium amounts derived from the e-auctions conducted in the State for that particular mineral in the preceding 12 months as published by Director of Mines & Geology shall be considered.

(i) In case, no e-auctions are conducted in the State for that particular mineral, the premium amount equivalent to reserve price as fixed by the Director, for the particular mineral and shall be remitted to the Head of Account as prescribed by the Government.

(ii) In case, if for any mineral, the average auction premium amounts is not published for the preceding 12 months, then the average auction premium amounts in the e-auctions conducted in the preceding available period for such mineral shall be considered.

(iii) In case of associated minerals, the highest premium amount available for one among the associated minerals shall be considered.

(c) For the cases mentioned in the sub-clauses (a) and (b) above, On receipt of the communication from the Deputy Director concerned of the precise area to be granted, the Preferred Bidder/ Applicant, as the case

::5::

may be, shall prepare and submit a Mining Plan approved by the competent authority, Environmental Clearances(EC) Issued by the competent authority and Consent for Establishment (CFE) issued by the competent authority of Andhra Pradesh Pollution Control Board(APPCB) within three(3) years for proposed lease area or a further period of two(2) years as may be allowed by the Deputy Director.

provided that the applicant applies for extension of time along with AMP and acknowledgement in token of filing application for grant of Environmental Clearance before the competent authority, before expiry of the period stipulated for submission of AMP, EC and CFE.

Provided further that the Deputy Director concerned may condone the delay in filing of request for grant of extension of time made after expiry of the stipulated period, if the applicant had sufficient cause for non-submission of the said approvals within the specified time with reasons recorded in writing.

Provided also that no further extension of time shall be considered, and the Deputy Director concerned shall reject the Quarry Lease applications and the deposit, premium/auction premium amount and any other payments made so far shall be forfeited."

(5) In clause (vi), after the words "the Deputy Director concerned" the expression "/Director, as the case may be," shall be inserted.

III. In rule 9, -

(1) for clause (i), the following shall be substituted namely;-

(i) "Grant of quarry lease/ permit:

All quarry leases, for the minerals except Ordinary Sand, Granite, Marble and 31 Minerals declared as minor minerals vide GSR No.423 (E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi, shall be granted to the Preferred Bidder(s) selected through the Andhra Pradesh Minor Mineral Auction Rules, 2022 (APMMAR, 2022).

Provided that the areas reserved in favour of State / Central PSUs and areas falling in Forest and Patta Lands shall be granted as per Rule 12(1) of these Rules and the application shall be made in Form B through online, along with a sketch/plan

::6::

drawn to the scale demarcating the boundaries of the applied area to the Assistant Director of Mines and Geology in whose Jurisdiction the area lies ”.

(2) for clause (iii), the following shall be substituted, namely,-

“(iii), In respect of minor minerals except those mentioned in sub-rule (5) of Rule 12 and Ordinary Sand which are worked to meet the immediate or timely requirements, the Assistant Director may permit to carry out quarrying operations for the quantities on payment of Seigniorage fee, Contribution towards DMF & MERIT, an additional consideration amount, Premium amount as specified in Rule 7A(v) for the area considered for issue of Permit and other applicable taxes and cess as specified in these rules in advance.

Provided that, no Premium Amount shall be required to be remitted in case of grant of permission for excavation and disposal of Gravel/ Ordinary Earth, Road Metal & Building Stone for decasting to make the land fit for agriculture purposes or for formation of cellars in building constructions, canal spoils, minerals derived during the construction of major irrigation/ civil projects undertaken by the Government and re-utilization of Limestone Slab waste. ”

IV. In sub-rule (3) of Rule 10, for clause (b), the following shall be substituted, namely;-

“(b), The seigniorage fee and other applicable taxes/ levies shall be paid before the mineral is dispatched from the leased area.”

V. In rule 11,

(1) after clause (d) of sub rule (1), the following shall be added, namely,-

“(e) To revalidate the unused dispatch permits with the reasons to be recorded in writing.

(f) To grant installments for collection of mineral revenue arrears.

(g) To issue orders or instructions or clarifications for the cases/issues not covered under these Rules.

(h) To rectify the variations in the boundaries in the lease deed sketches found at a later date on case-to-case basis, with reasons to be recorded in writing.”

::7::

(2) after clause (d) of sub rule (2), the following shall be added, namely,-

" (e) To grant upto ten equal monthly installments for collection of mineral revenue arrears from the leaseholders.

(f) To rectify any clerical or arithmetical mistake in any order passed by the officer or authority under these rules, and any error arising therein from accidental slip or omission."

VI. in rule 12,-

(1) for sub rule (1), the following shall be substituted, namely,-

"(1) A Quarry Lease for the minerals except Ordinary Sand, Granite, Marble and 31 Minerals declared as minor minerals vide GSR No.423(E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi, where mineral bearing areas are falling in Forest land, Pattalands (wherever Pattadars intend to undertake quarrying themselves) and areas reserved in favour of State/ Central PSUs, shall be granted by the Deputy Director, on an application made to the Assistant Director of Mines and Geology concerned in Form B and each such application shall be accompanied by a plan drawn to the Scale duly signed by the applicant and by a qualified Surveyor and by a treasury challan for Rs.5,000/- (Rupees Five Thousand only) towards non-refundable application fee and a deposit of Rs.10,000/- (Rupees ten Thousand only) for every hectare or part thereof by a treasury challan in a Head of Account notified by the Director for this purpose.

Provided that such application may be filed by Pattadar individually or through a company/partnership firm/LLP/ Proprietorship firm where such pattadar shall hold more than 51% of equity/shares, as the case may be.

The application for grant of Q.L. for mineral bearing areas falling in forest areas / lands owned by Other Government Institutions viz. Endowment lands, Waqf boards etc shall be disposed off by the Deputy Director concerned made in accordance with the procedure laid down in these rules.

Whenever, more than one application is received for the same area, the Deputy Director concerned shall grant lease to the applicant who obtains requisite approvals from Forest Department / Department concerned, as the case may be, at the earliest.

The deposit amount shall be refundable when the application is rejected on technical grounds like Non availability of area, rejection of No Objection certificate (NOC).

::8::

The deposit amount shall be forfeited when the applicant fails to attend Survey and Inspection, withdrawal of the application by the applicant, non execution of the lease and for any other lapse on the part of the applicant.

Provided that the Andhra Pradesh Mineral Development Corporation Limited is exempted from payment of deposit.

(2) for sub rule (2), the following shall be substituted, namely,-

(2) All mineral concession applications for minor minerals except for the mineral bearing areas covered under sub-rule(1) received for grant prior to the date of commencement of the Andhra Pradesh Minor Mineral Auction Rules, 2022 shall become ineligible and the Security Deposits paid by the applicants shall be returned by the Assistant Director of Mines & Geology concerned.

Provided that the applications where notices (LOIs) were issued requesting for submission of Approved Mining Plan, Environmental Clearance and Consent for Establishment shall be disposed of in accordance with these rules. The Deposit Amount and Premium Amount paid by the LOI holder shall be forfeited when the LOI holder fails to submit the AMP, EC and CFE within the stipulated time or in the extended period.

Provided further that the applications for the areas covered under sub-rule(1), shall be disposed in the manner specified under these Rules."

(3) sub rules (2-A),(3) and (3-A) shall be Omitted;

(4) for sub rule (4), the following shall be substituted, namely,-

" (4) (i) (a) A renewal of quarry lease for the minerals and the areas as specified in sub-rule(1) shall be granted by the Deputy Director concerned, on an application made to the Assistant Director concerned in Form-B and each such application shall be accompanied by a plan drawn to the Scale duly signed by the applicant and by a qualified Surveyor and by a treasury challan for Rs.5,000/- (Rupees Five Thousand only) towards non-refundable application fee by a treasury challan in a Head of Account notified by the Director for this purpose.

(b) In cases where the quarry lease holders fail to apply for renewal of the lease of the areas and minerals specified in sub-rule(1) and the procedure specified therein within ninety days before the expiry of the lease held by them, as required under sub-rule (2) of Rule 13, fresh application for grant of quarry lease, in respect of those areas, will be entertained thirty days before the expiry of the lease.

::9::

Provided that the Deputy Director shall grant a renewal upon receipt of a Premium amount as per the provisions laid down in Rule 7(A)(v)(b) in these Rules.

(ii)(a) All quarry leases, for the minerals mentioned in Rule 9(i) except Road Metal and Gravel granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules, 2022 (APMMAR 2022), shall be deemed to have been granted for a period of ten (10) years.

The Quarry Leases for Road Metal, granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules 2022 (APMMAR 2022), shall be deemed to have been granted for a period of ten (10) years and fifteen (15) years for non-captive and captive purpose respectively.

The Quarry Leases for Gavel, granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules 2022 (APMMAR 2022), shall be deemed to have been granted for a period of five (05) years.

(b) All quarry leases for the minerals mentioned in Rule 9(i) except Road Metal and Gravel granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules 2022 shall be deemed to have been extended up to a period ending on the 31st March 2023 for non-captive leases and captive leases, with effect from the date of expiry of the period of renewal last made or till the completion of renewal period, or a period of ten (10) years from the date of initial grant of such lease, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with.

The quarry leases for Road Metal, granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules 2022 shall be deemed to have been extended up to 31st March 2023 for non-captive leases and captive leases, with effect from the date of expiry of the period of renewal last made or till the completion of renewal period, or a period of ten (10) years in case of non-captive purpose and fifteen (15) years in case of captive purpose respectively, from the date of initial grant of such lease, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with.

The quarry leases for Gravel, granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules 2022 shall be deemed to have been extended up to 31st March 2023 for non-captive leases and captive leases, with effect from the date of expiry of the period of renewal last made or till the completion of renewal period, or a period of five (05) years, from the date of initial grant of such lease, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with.

::10::

Provided that in such cases where lease period is considered for deemed extension, the payment of Premium Amount is exempted."

(5) for sub rule (5)(a)(i), the following shall be substituted, namely;-

" (5) (a) (i) All quarry leases, for the minerals Granite, Marble and 31 Minerals declared as minor minerals vide GSR No.423(E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi, shall be granted to the Preferred Bidder(s) selected through the Andhra Pradesh Minor Mineral Auction Rules 2022 (APMMAR, 2022).

A Quarry Lease for the minerals Granite, Marble and 31 Minerals declared as minor minerals vide GSR No.423(E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi, where mineral bearing areas are falling in Forest land, Patta lands (wherever Pattadars intend to undertake quarrying themselves) and areas reserved in favour of State/ Central PSUs, and in the cases covered under existing PL shall be granted by the Director, on an application made to the Assistant Director of Mines and Geology concerned in Form P and each such application shall be accompanied by a plan drawn to the Scale with DGPS reading in proper notation as an accuracy level of five digits in seconds in the location or position format as hddd.mm.ss.sssss for each corner or angle termination while demarcating the boundaries and incorporating the DGPS readings (Geo Co- ordinates) duly signed by the applicant and by a qualified Surveyor and by a treasury challan for Rs. 10,000/- (Rupees Ten Thousand) towards non- refundable application fee and a deposit of Rs.25,000/- (Rupees Twenty Five Thousand) for every hectare or part thereof by a treasury challan in a Head of Account notified by the Director for this purpose. The deposit amount shall be refundable when the application is rejected on technical grounds like Non availability of area, rejection of No Objection Certificate (NOC). The deposit amount shall be forfeited when the applicant fails to attend Survey and inspection, withdrawal of the application by the applicant, non execution of the lease and for any other lapse on the part of the applicant.

Provided that the Andhra Pradesh Mineral Development Corporation Limited, (a wholly owned State Government Undertaking) is exempted from payment of deposit in case of applicant in Forest area.

If the applicant finds difficult in submitting DGPS reading at the time of filling applications, he/she/they submit the same within 30 days from date of receipt of application. If the applicant fails to submit the same within 30 days, it will be rejected by the Director treating as non- submission or insufficient material papers. "

(6) sub rule (5) (a) (ia) shall be Omitted.

(7) for sub rule (5)(a)(ii), the following shall be substituted, namely,-

::11::

"(ii) in any Government or Patta Lands for the minerals Granite, Marble and 31 Minerals declared as minor minerals vide GSR No.423(E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi is required to be removed for any purpose other than mining, the Assistant Director Mines and Geology may grant the Temporary Permit duly verifying the site and the purpose for which temporary permit is sought on payment for the quantities on payment of Seigniorage fee, Contribution towards DMF & MERIT, consideration amount, Premium amount as specified in Rule 12(5)(c) for the area considered for issue of Permit and other applicable taxes and levies as specified in these rules in advance".

(8) sub rule (5) (a) (III) shall be Omitted.

(9) for sub rule (5)(a)(iv), the following shall be substituted, namely;-

"(5) (a)(iv): Processing fee of mining plan :

(a) Every Mining Plan submitted for the minerals Granite, Marble and 31 Minerals declared as minor minerals vide GSR No. 423 (E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi for approval of the Officer nominated by the Director of Mines and Geology, shall be accompanied by a treasury or Bank challan for Rs. 1,000/- (Rupees One thousand only) towards non-refundable processing fee for every mining plan submitted under rules 12 and 17 of the Granite Conservation and Development Rules, 1999 and under rules 16 and 17 of the Marble Development and Conservation Rules, 2002.

(b) Mine Closure Plan shall be submitted by the leaseholder before 6 months of expiry of the lease in the proforma as prescribed by the Director. The Deputy Director concerned shall approve the mine closure plan within a month from submission of mine closure plan and ensure compliance of conditions of the approved mine closure plan before expiry of the lease period.

(c) Financial assurance shall be submitted in the form of deposit in the Head of Account as prescribed by the Government, a minimum of amount of Financial assurance shall be Rs. 50,000/- (Rupees Fifty Thousand) for the quarry lease granted below five (5) hectares and Rs. 10,000/- (Rupees Ten Thousand) per Hectare or part thereof for the quarry lease granted five (5) hectares and above.

(d) The amount deposited towards financial assurance shall be refunded after compliance of conditions of the approved mine closure plan. The financial assurance amount shall be forfeited in case of non-compliance of conditions of mine closure plan by the leaseholder."

10. for sub rule 5(b), 5(c) & 5(d), the following shall be substituted, namely;-

"5(b), The application for grant of Q.L. for the minerals Granite, Marble and 31 Minerals declared as minor minerals vide GSR No.

::12::

423 (E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi falling in Pattalands/ Assigned lands shall be disposed off by the Director made in accordance with the procedure laid down in these rules.

Provided that such application may be filed by Pattadar/Assignee individually or through a company/partnership firm/LLP/ Propertorship firm where such pattadar/ assignee shall hold more than 51% of equity/shares, as the case may be.

(5) (b-1), The application for grant of Q.L. for mineral bearing areas falling in forest areas / lands owned by Other Government Institutions viz. Endowment lands, Waqf boards etc shall be disposed off by the Director made in accordance with the procedure laid down in these rules.

Whenever, more than one application is received for the same area, the Director shall grant lease to the applicant who obtains requisite approvals from Forest Department / Department concerned, as the case may be, at the earliest.

(c)(i) In the case of mineral bearing areas granted through e-auctions as per APMAR 2022, the Director of Mines and Geology shall select the Preferred Bidder and issue Notice (Letter of Intent i.e., LOI) along with a copy of the surveyed sketch showing the area on which Mining Plan has to be prepared.

(ii) In the case of mineral bearing areas considered for grant of quarry lease other than through e-auction, the Director shall take decision to grant precise area for the said purpose and communicate such decision to the applicant, upon receipt of a Premium amount, a sum equivalent to average auction premium amounts derived from the e-auctions conducted in the preceding 12 months, in the same district for the particular mineral as published by Director of Mines & Geology and such Premium amount shall be remitted to Head of Account as prescribed by the Government, the Director of Mines & Geology shall issue notice (LOI) along with a copy of the surveyed sketch showing the area on which Mining Plan has to be prepared.

Provided that the average auction premium amounts derived from the e-auctions conducted in the same district for the particular mineral in the preceding 12 months is not available, the average auction premium amounts derived from the e-auctions conducted in the State for that particular mineral in the preceding 12 months as published by Director of Mines & Geology shall be considered.

In case, no e-auctions are conducted in the State for that particular mineral, the premium amount equivalent to reserve price as fixed by the Director, for the particular mineral and shall be remitted to the Head of Account as prescribed by the Government.

::13::

In case, if for any mineral, the average auction premium amounts is not published for the preceding 12 months, then the average auction premium amounts in the e-auctions conducted in the preceding available period for such mineral shall be considered.

In case of associated minerals, the highest premium amount available for one among the associated minerals shall be considered.

(iii) For the cases mentioned in the sub clauses (i) and (ii) above, on receipt of the communication from the Director, the Preferred Bidder/Applicant, as the case may be, shall prepare and submit a Mining Plan, Environmental Clearances (EC) issued by the competent authority and Consent for Establishment (CFE) issued by the competent authority of APPCB within three(3) years for proposed lease area or a further period of two(2) years as may be allowed by the Director provided that the applicant applies for extension of time along with AMP and acknowledgement in token of filing application for grant of Environmental Clearance before the competent authority, before expiry of the period stipulated for submission of AMP, EC and CFE.

Provided also that the Director may condone the delay in filing of request for grant of extension of time made after expiry of the stipulated period, if the applicant had sufficient cause for non-submission of the said approvals within the specified time with reasons recorded in writing.

Provided further that in the cases where Premium Amount already paid while grant of PL shall be exempted for payment of Premium Amount.

Provided also that no further extension of time shall be considered, and the Director shall reject the Quarry Lease application and the deposit, premium/auction premium amount and any other payments made so far shall be forfeited.

(d) All mineral concession applications for minor minerals except for the mineral bearing areas covered under Rule 12(5)(a)(i) received for grant prior to the date of commencement of the Andhra Pradesh Minor Mineral Auction Rules, 2022 shall become ineligible and the Security Deposits paid by the applicants shall be returned by the Assistant Director of Mines & Geology concerned.

Provided that the applications where notices (LOIs) were issued requesting for submission of Approved Mining Plan, Environmental Clearance and Consent for Establishment shall be disposed of in accordance with these rules. The Deposit Amount and Premium Amount paid by the LOI holder shall be forfeited when the LOI holder fails to submit the AMP, EC and CFE within the stipulated time or in the extended period.

::14::

Provided further that the applications for the areas covered under Rule 12(5)(a)(i), shall be disposed in the manner specified under these Rules.

(11) for sub rule 5(f)(ii), the following shall be substituted, namely;-

" (ii): Extent to be granted for Q.L

The area covered by lease for the minerals Granite, Marble and 31 Minerals declared as minor minerals vide GSR No.423 (E), dt:10.02.2015 issued by Ministry of Mines, Govt of India, New Delhi shall not be less than four(4) hectares, but not exceeding hundred(100) hectares in case of leases serving as captive purpose to a processing industry and fifty(50) hectares for non-captive purpose in the State, either holding individually or as a Partner/Director holding other leases.

Provided that the aforesaid provision shall not be applicable in the cases of Leases granted to State/ Central PSUs.

Provided further that the Director on his satisfaction after due consideration of production level, Geographical or Topographical condition may for reasons to be recorded in writing, decrease the minimum area proposed for e-auction for grant of quarry lease for all minor minerals except Ordinary Sand such that the minimum area shall not be less than one(1) hectare. "

(12) after sub rule (5) (h)(iii)(a), the following shall be added, namely;-

"(iv), No dispatch permit shall be issued, if the lease holder having any mineral revenue arrears or any pending Demand amounts covered under Demand Notice or any contraventions/ violations committed under these rules."

(13) in sub rule (5)(h)(iv), for the words "of the region" the words "concerned" shall be substituted.

(14) for sub rule (5) (h)(xi)(i), the following shall be substituted, namely;-

"(i) If the lessee to whom a quarry lease is granted for the minerals and areas specified in Rule 12(5)(a)(i) has complied with all the conditions of the lease and filed an application for grant of renewal of lease in Form -Q, to the Assistant Director of Mines and Geology before twelve months of the expiry of the lease and accompanied by a treasury or bank challan for Rs.10,000/- (Rupees Ten Thousand only) towards non-refundable application fee, the Director of Mines and Geology, shall initially renew for a period not exceeding 20 years subject to non-violation of Rules during the operation of quarry lease".

::15::

Provided further that the Director shall grant a renewal upon receipt of a Premium amount as per the provisions laid down in Rule 12(5)(c)(b) in these Rules."

(15) after sub rule (5) (h)(xi)(i), the following shall be inserted, namely;-

" (a) All quarry leases, for the minerals mentioned in Rule 12(5)(a)(i), granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules 2022 (APMMAR 2022), shall be deemed to have been granted for period of twenty (20) years.

(b) All quarry leases, for the minerals mentioned in Rule 12(5)(a)(i) granted before the commencement of Andhra Pradesh Minor Mineral Auction Rules 2022 shall be deemed to have been extended upto 31st March 2023 for non-captive leases and captive leases, with effect from the date of expiry of the period of renewal last made or till the completion of renewal period, or, twenty (20) years from the date of initial grant of such lease, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with.

Provided further that in such cases where lease period is considered for deemed extension, the payment of Premium Amount is exempted."

(16) sub rule (5) (h)(xi)(ii) shall be Omitted

VII. for rule 14, the following shall be substituted, namely;-

* 14. An applicant for Prospecting License shall, before the license deed is executed, deposit a sum of Rs.10,000/- (Rupees Ten thousand only) for every hectare or part thereof for which, the license is granted.

An applicant/ Preferred Bidder for a quarry lease shall, before the deed is executed, deposit as security, for the due observance of terms and conditions of the lease, a sum, equivalent to five times annual dead rent.

Provided that the existing leaseholders shall deposit a differential sum which is equivalent to five times annual dead rent minus security deposit already furnished, within three(3) months from the date of notification of these Rules.

Failing which, action shall be initiated against the defaulters under these rules by giving the defaulters a reasonable opportunity.

Provided that in case an applicant or a leaseholder expires, the successor(s) of the deceased person shall be considered as the applicant or the leaseholder respectively. In such cases, the Security Deposit already paid shall also be considered in the name of the successor(s) of the deceased person.

::16::

Provided further that M/s Andhra Pradesh Mineral Development Corporation (a wholly state owned Corporation), shall pay a sum equivalent to one(1) year dead rent as Security Deposit for the existing leases and the leases to be granted."

VIII. in rule 15, -

(a) for sub rule (1), the following shall be substituted, namely;-

"(1) All quarry leases, for the minerals mentioned in rule 9 (i) except Road Metal and Gravel shall be granted for a period of ten (10) years.

The quarry leases for Road Metal, shall be granted for a period of ten (10) years and fifteen (15) years for non-captive and captive purpose respectively.

The quarry leases for Gravel shall be granted for a period of five (05) years.

The quarry leases, for the minerals mentioned in rule 12 (5) (a) (i), shall be granted for a period of twenty (20) years.

(b) Sub rule (2) shall be omitted.

IX. in rule 16,-

(1) In the marginal heading, after the words "determination" the expression "/surrender/ amalgamation" shall be inserted.

(2) for sub rule (2), following shall be substituted, namely;-

"(2) Every application for surrender of part of the leasehold area in accordance with the provisions of sub-rule (1) shall be accompanied by a deposit of Rs.500/- for meeting the expenditure for the purpose of survey and demarcation of the area to be surrendered with the plan showing surrendered area and retained area in the manner as prescribed Under rule 12(5)(a)(i) of APMMC Rules 1966:

Provided that where a lessee applies for the surrender of the whole or part of the leasehold area on the ground that such area is barren or the deposits of minerals being since exhausted or depleted to such an extent that it is no longer economical to work such area, the Deputy Director or the Director of Mines and Geology shall permit the lessee, from the date of

::17::

receipt of the application, to surrender that area if the following conditions are satisfied, namely:

- (a) The leasehold area to be surrendered has been properly surveyed and the retained area is contiguous and shall not be less than four (4) hectares;
- (b) The lessee has paid all the dues payable to the Government under the lease upto the date of application;
- (c) Mine Closure Plan shall be submitted by the leaseholder before six(6) months from the date of intended to surrender of the lease in the proforma as prescribed by the Director. The Deputy Director concerned shall approve the mine closure plan within a month and ensure compliance of conditions of the approved mine closure plan before acceptance of surrender of the lease.

Provided that where the lessee intends to surrender the leased area in which mineral is not exhausted, shall pay an amount equivalent to 6 months dead rent."

X. for rule 18, the following shall be substituted, namely;-

"18. Default in payment of bid amount and any other payments:

If the lessee or the bidder makes default in payment of any money due from him under these rules within the stipulated period or neglects to furnish security deposit or to execute the lease deed when required, the Deputy Director concerned/ Director may pass an order forfeiting all sums paid by him and cancel the quarry lease."

XI. to rule 19 the following new marginal heading shall be inserted, namely,-

"Levy of Interest:"

XII. in rule 28,-

1. for sub-rule(1), the following shall be substituted, namely;-

"(1), If any minor mineral not specified in the lease or the order sanctioning the permit is discovered in the area, under lease or permit, the lessee or the permit holder shall inform to the Assistant Director concerned and obtain permission from the Deputy Director concerned/ Director, as the case may be, for win or dispose of such mineral duly paying seigniorage fee and other applicable fee/ charges. Any contravention of this rule shall result in initiation of action under these Rules."

2. for sub-rule(3), the following shall be substituted, namely;-

::18::

"(3) The lessee or any person authorized by the lessee shall keep true accounts of every quarry and shall submit e-returns in respect of such quarry in the relevant form within the time specified for filing of such returns namely:-

a. A monthly return shall be submitted for every month before 10th of the succeeding month in the form as indicated below:

In respect of,--

i. the minerals except sand, marble, granite and 31 minerals declared as minor mineral vide GSR No.423(E) dt.10.02.2015 by MoM, GoI in Schedule - I of Rule 10 of APMMC Rules, 1966, in Form - C.

ii. the 31 minerals declared as minor mineral vide GSR No.423 (E) dt.10.02.2015 by MoM, GoI in Schedule - I of Rule 10 of APMMC Rules, 1966 in Form - C - I.

iii. the minerals Marble and Granite In scheduled- I of Rule 10 of APMMC Rules, 1966 in Form - C - II.

b. An Annual Return shall be submitted before the end of MAY of each year for the preceding year in the form as indicated below:

In respect of,--

i. the minerals except sand, marble, granite and 31 minerals declared as minor mineral vide GSR No.423 (E), dt. 10.02.2015 by MoM, GoI in Schedule - I of Rule 10 of APMMC Rules, 1966, in Form - C-A.

ii. 31 minerals declared as minor mineral vide GSR No.423 (E), dt. 10.02.2015 by MoM, GoI in Schedule - I of Rule 10 of APMMC Rules, 1966 in Form - C - I - A.

iii. the minerals Marble and Granite In scheduled- I of Rule 10 of APMMC Rules, 1966 in Form - C - II-A."

XIII. in rule 31, for clause (xii), the following shall be substituted, namely;-

"(xii) If any minor mineral not specified in the lease or the order sanctioning the permit is discovered in the area, under lease or permit, the lessee or the permit holder shall inform to the Assistant Director concerned and obtain permission from the Deputy Director concerned/ Director, as the case may be, for win or dispose of such mineral duly paying seigniorage fee and other applicable fee/ charges. Any contravention of this rule shall result in initiation of action under these rules."

XIV. for rule 33, the following shall be substituted, namely;-

::19::

*33. Head of Account to which amount should be remitted:-

(a) Any stocks of minor minerals excavated by the lessee or the person who worked at the quarry under a lease or permit under these rules and left lying on the area after the expiry of the lease or permit and seized mineral shall be the property of the Government and the Assistant Director may sell it in e-auction in the manner prescribed in the APMMAR, 2022.

The Reserve Price for this purpose shall be arrived in the following manner:

Reserve Price = (5 times of Normal Selgnorage Fee) + 1 time of (Consideration Amount + DMF + MERIT)

The amount so collected, if any, shall be credited to the Head Account as prescribed for collection of Penalty.

(b) Head of Accounts for remittance of:

(i) Premium Amount: 0853-00-102-00-81

(ii) Security Deposit: 8443-00-103-01-01-001-001

(iii) Consideration Amount: 0853-00-102-00-02-014"

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

To

The Commissioner of Printing, Stationery & Stores Purchases (Printing Wing) Andhra Pradesh, Vijayawada. (with a request to publish the above notification and arrange to send 200 copies of the same to the Government in Industries & Commerce (M.III) Department and 100 copies to the Director of Mines & Geology, A.P., Ibrahimpatnam, Vijayawada).

The Director of Mines & Geology, Andhra Pradesh, Ibrahimpatnam.

The Chief Executive Officer, MERIC, Vijayawada.

The RCoM, kavadiguda, Secunderabad.

All the District Collectors in the State.

All the Joint Director /Deputy Director / Asst. Director of Mines & Geology through the Director of Mines & Geology, Ibrahimpatnam.

Copy to:

The Secretary to Govt, Ministry of Mines, Govt. of India,
Shastry Bhawan, New Delhi.

The Law Department.

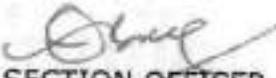
The Finance Dept.

The OSD to Minister for Mines & Geology.

::20::

The PS to Prl. Secretary to Govt., (Mines)
SF/SC(Comp.No. 1510364)

// FORWARDED :: BY ORDER //


SECTION OFFICER

Endorsement**No.4702/P/2021****Dt:14/03/2022**

Ref:G.O.Ms.No.13, dt.14.03.2022 [Enclosures of Form-C, Form-C-A, Form C-I (31 Minerals) Form-C-I-A, Form-C-II(Granite & Marble), Form-C-II-A (Granite & Marble)] from the Industries and commerce(M-III) Department.

Copy of the G.O.Ms.No.13, dt.14.03.2022 [Enclosures of Form-C, Form-C-A, Form C-I (31 Minerals) Form-C-I-A, Form-C-II(Granite & Marble), Form-C-II-A (Granite & Marble)] is communicated to all JDM&G's, DDM&G's & ADM&G's (Regular & RVS) in the State and Section In-charge officers/Superintendents in the directorate for taking necessary action.


Joint Director of Mines and Geology
15/3/22

To
Communicate through with respective e-mails

FORM - C
Monthly Return for Lessee (OQL)
[See Rule 28(3)(a)(i)]

For the month of20					
1.	Lessee Id		:		
2.	Name of the Lessee		:		
3.	i	Address for Correspondence with		:	
	ii	Cell No.		:	
	iii	E-Mail Id.		:	
4.	Location of the Quarry :		:		
	i)	Extent		:	
	ii)	Sy.No		:	
	iii)	Village		:	
	iv)	Mandal		:	
	v)	District :		:	
5.	Name of minerals quarried :		:		
6.	Period of lease		:		
	i)	Date of execution		:	
	ii)	Date of expiry		:	
7.	Production of Raw material, dispatched, stocks in the month: (Unit:Cu.M/Tonnes)				
	Mineral	Units	Opening Stock	Production	Dispatches Closing stock
8.	Average price of the mineral at quarry site in Rs. per unit		:		
9.	No. of days worked during this month		:		
10.	No. of workers worked Avg. In this month		:	Number	Avg. price paid
	i)	Skilled	Male	:	
			Female	:	
	ii)	Semiskilled	Male	:	
			Female	:	
	ii)	Unskilled	Male	:	
			Female	:	
11.	Reasons for non working if any		:		
12.	Machinery used during this month		:		
	Type of Machinery	No. of units	Engine Horse Power of each unit	No. of hours worked	Owned / Hired
	I				
	II				
	III				
	IV				
13.	Blasting Material, Type of material used & Consumed etc:				
	I	Type of blasting material used		:	
	II	Various blasting materials consumed during this month		:	
14.	No. of Accidents		:		
	i)	Serious		:	
	ii)	Fatal		:	

	iii) Compensation paid as required under Rule 31 (viii) of APMMC Rules, 1966.	:	
	iv) Details of Compensation if any paid	:	
15.	Reasons for increase or decrease of the production during this month	:	

I certify that the information furnished above is correct and complete in all respects.

Place :
Signature
Date :
Designation

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

FORM - C - A
Annual Return for Lessee (OQL)
[See Rule 28(3)(b)(i)]

For the Financial Year, 20						
1.	Lessee Id		:			
2	Name of the Lessee (if firm/Pvt. Ltd.,/Ltd., company give details of each partner/Director		:			
	i)	Name of the Mg. Partner/Mg. Director	:			
	ii)	Partner/Director	:			
	iii)	Partner /Director	:			
	iv)	Partner/Director	:			
3.	i	Address for Correspondence	:			
	ii	Cell No.	:			
	iii	E-Mail Id.	:			
4.	Location of the Quarry :		:			
	i)	Extent	:			
	ii)	Sy.No	:			
	iii)	Village	:			
	iv)	Mandal	:			
	v)	District :	:			
5.	Name of minerals quarried :		:			
6.	Period of lease		:			
	i)	Date of execution	:			
	ii)	Date of expiry	:			
7	Name of the Mines Manager/Foreman along with certificate details		:			
8	Approved Mining Plan Details		:			
	i)	Approval No.	:			
	ii)	Date of approval	:			
	iii)	Period of Approval	:			
	iv)	Quantity of approval	:			
9	E.C. Details		:			
	i)	Approval No.	:			
	ii)	Date of approval	:			
	iii)	Quantity approved	:			
10	CFO Details		:			
	i)	Approval No.	:			
	ii)	Date of approval	:			
11	Production of Raw material, dispatched, stocks in the Year: (Unit:Cu.M/Tonnes)					
	Mineral	Units	Opening Stock	Production	Dispatches	Closing stock
12	Average price of the mineral at quarry site in Rs.per unit		:			
13	i)	Area operated during the year	:			
	ii)	Area un-operated out of the total Quarry area at the end of the year	:			
14	No. of days worked during this Year		:			

15	Labour Identification Number (LIN)		:						
16	No. of workers worked in this Year		:	Number Avg. Amount Paid					
	i)	Skilled	Male	:					
			Female	:					
	ii)	Semiskilled	Male	:					
			Female	:					
	iii)	Unskilled	Male	:					
			Female	:					
17	Reasons for non working if any								
18	(A)Machinery used during this Year (Own):								
	Type of Machinery	No. of units	Engine Horse Power of each unit	No. of hours worked					
	I								
	ii								
	(B)Machinery used during this Year (Lease/Rent basis):								
	i								
	ii								
19.	Blasting Permissions, Type of material used & Consumed etc:								
	I	If the lessee is having blasting license Approval No., Date of approval & license Period	:						
	ii	If the blasting is done with the help of approved license holder, his details	:						
	iii	Type of blasting material used	:						
	iv	Various blasting materials consumed during this Year	:						
20	No. of Accidents								
	i)	Serious	:						
	ii)	Fatal	:						
	iii)	Compensation paid as required under Rule 31 (viii) of APMMC Rules, 1966.	:						
	iv)	Details of Compensation if any paid	:						
21	Reasons for increase or decrease of the production during this Year								
22	Total amounts paid during the year to the Govt. in Rs.								
	Seig.fee/ D.R	L.A.	CLA	CMBL	Interest	MERIT	DMF	IT	Total

I certify that the information furnished above is correct and complete in all respects.

Place :
Date :

Signature
Designation

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

	amount paid						
15	(A) Machinery Owned used during this month:						
	Type of Machinery	No. of Units	Engine Horse power of each unit		No. of hours worked		
	i						
	ii						
	(B) Machinery Rent / Lease basis used during this month:						
	Type of Machinery	No. of Units	Engine Horse power of each unit		No. of hours worked		
	i						
	ii						
16	Type of Blasting material used / consumed during this month						
	i	Type of balasting material used					
	ii	Quantity of each basting material used					
17	Production of Raw material, dispatches, stocks and Pit's Mouth Value (Unit: Tonnes)						
18	Mineral wise & Grade wise	Opening Stock	Production	Dispatches	Closing stock	Pits mouth value per unit	
	I						
	II						
<p>Note:- Furnish details in (1) Barytes grade wise i.e., A-Grade, B-Grade, CD+W-Grade, White & Off Colour, in (2) Laterite: i) dispatched for use of Alumina & Aluminum Metal Extraction, ii) for use other than alumina and aluminum metal extraction and export), in (3) Mica (Crude & Scrap), in Steatite or Talc or Soapstone, i) Filler grade, ii) Other grade.</p>							
19	Reasons for increase or decrease of the production						
20	Waste and Rejects (Unit : M. Tones) in this month						
	(a)	Quantity of waste generated as overburden.					
	(b)	Quantity of waste generated incidental to mining of raw material.					
	(c)	Quantity of sub-grade mineral generated (Mineral wise)					
21	No. of Accidents if any						
	i)	Seriously Injured					
	ii)	Fatal					
	iii)	Injured					
	iv)	Compensation paid as required					

		under Rule 12 (5)(h)(iv) of APMMC Rules, 1966, if paid details thereof	
--	--	--	--

I certify that the information furnished above is correct and complete in all respects.

Place :
Date :

Signature :
Name in full :
Designation: Owner/Agent/Mining
Engineer/Manager

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

FORM - C - I - A
ANNUAL RETURN
(See rule 28(3)(b)(II))

(Read the instructions carefully before filling the particulars)

To
The Asst. Director of Mines & Geology,

.....
Part-I (Lease Details)

For the financial year 20			
1	Lessee ID No:	:	
2	Name of the Lessee	:	
	If the lease is a firm furnish the details of the Mg. partner & all other partners/ if it is Pvt. Ltd., / Limited furnish the details of the Mg. Director and other Directors at the end of the financial year.	Mg. Part/Mg. Dir	
		Partner/Director	
		Partner/Director	
		Partner/Director	
3	Address for correspondence:	:	
	i Door No.	:	
	ii Street / Land Mark	:	
	iii Town	:	
	iv District	:	
	v Pin Code	:	
4	Cell No:	:	
5	E-Mail Id:	:	
6	Lease Details	:	
	a) Name of minerals granted	:	
	b) Grant order No.	:	
	c) Work order No.	:	
7	Lease Period:	:	
	i Date of Execution	:	
	ii Date of Expiry	:	
8	Location of the Quarry/mine		
	i Extent (in Hectares)	:	
	ii Sy. No.	:	
	iii Village	:	
	iv Mandal	:	
	v District	:	
	iv Pin Code	:	
9	Category of Land		Extent in Hectares
	I Patta land,	:	
	ii Govt. land,	:	
	iii Forest Land	:	

Part-II (Statutory Permissions)

10	Approved Mining Plan Details		
	i) Approval No.	:	
	ii) Date of approval	:	

	iii)	Period of Approval	:	
	iv)	Quantity of approval	:	
11	E.C. Details			
	i)	Approval No.	:	
	ii)	Date of approval	:	
	iii)	Quantity approved	:	
12	CFE Details			
	i)	Approval No.	:	
	ii)	Date of approval	:	
13	CFO Details			
	i)	Approval No.	:	
	ii)	Date of approval	:	
	iii)	Quantity approved	:	
14	Details of Blasting license if any by the lessee			
	i	License No. & Date	:	
	ii	Period of validity upto	:	
15	If Blasting is done by the licensed holder, his/her details (name, license no. valid upto)			
16	Permissions for usage of Heavy Earth Moving Machinery from the concerned authority			
17	Labour Identification Number (LIN)			

Part-III (Men & Machinery)

1	No. of days the quarry worked during the Year:			:	
1	Mines Manager / Foremen: Name and Certificate			:	
2	Supervisor and other clerical staff working in the quarry with their names			:	
2	No of workers worked during this Year		:	Total No. of Persons worked	Total wages paid
	i	Highly Skilled	Male		
			Female		
	ii	Skilled	Male	:	
			Female	:	
	iii	Semi Skilled	Male		
			Female		
	iv	Un-Skilled	Male	:	
			Female	:	
2	Indicate reason(s) for work stoppage if any due to strike, lockout, monsoon, non-availability of labour, less demand etc., and number of days of work stoppage for each of these factors.			No. of Days	Reasons
2					
2	Machinery Owned by the lessee used during this Year:				
3					

2 5	No. of Accidents if any		:	
	i)	Seriously Injured	:	
	ii)	Fatal	:	
	iii)	Injured		
	iv)	Compensation paid as required under Rule 12 (5)(h)(iv) of APMMC Rules, 1966, if paid details thereof	:	
	Type of Machinery		No. of Units	Engine Horse power of each unit
	i			No. of hours worked
	ii			
	iii			
2 4	Machinery on lease/rent basis used by the lessee during this Year:			
	Type of Machinery		No. of Units	Engine Horse power of each unit
	i			No. of hours worked
	ii			
	iii			

Part-IV (Land Utilization)

26	Particulars of area operated/Lease. (Furnish information on items (i) to (v) lease-wise in case mine workings cover more than one lease)	
	i)	Area under lease
	ii)	Category of the land
		Patta/Govt/Forest
27	Lease area (surface area) utilization as at the end of year (hectares)	
	i)	Already exploited & abandoned by opencast (O/C) mining
	ii)	Covered under current (O/C) Workings
	iii)	Reclaimed/rehabilitated
	iv)	Used for waste disposal
	v)	Occupied by plant, buildings, residential, welfare buildings & roads
	vi)	Used for any other purpose (specify)
	vii)	Work done under progressive mine

	closure plan during the year	
--	------------------------------	--

PART-V

(Consumption of Explosives)

28	Licensed capacity of magazine: (specify unit separately in kg/tonne, numbers, metres)	Item	Unit	Capacity
29	Used for total production during the year (Tonne)			
30	Used for Overburden removal			

Different sizes of soaked liquid oxygen cartridges to be equivalent kg. as per manufacturer's instruction.

PART-VI

(General Geology & Mining)

31	Mineral(s) worked and their characteristics: (In case more than one mineral is worked, the information asked for under (a) to (d) in respect of the remaining mineral(s) may be furnished in a separate sheet and attached with the return.)			
	i)	Name of the mineral		
	ii)	Type of ore (lumpy/powdery etc)		
	iii)	Quality (Chemical analysis of the grades produced) Constituent / Grade		
	iv)	Size range		
	v)	Name of rock/mineral excavated and disposed as waste:		
32	Total Estimated Reserves at the beginning of the year			
33	Targeted production per anum			
34	Production achieved during the year			
35	Remaining Estimated Reserves at the end of the year			
36	Mining operations during the year			
	i)	Exploration		
		Item	Number	Meterage (as applicable)
	a)	Drilling		Grid/Dimension
	b)	Trenching		
	c)	Pitting		
37	Open Cast (Details of Benches separately for mechanized and manual sections)			

		In Ore	In OB/Waste
	i) No. of Benches		
	ii) Avg. Height in Mts.		
	iii) Depth of the deepest working from adjacent ground(M)		
	iv) Total ROM Production		
	v) Mineral Rejects generated		
		During the year	Cumulative so far
	i) Quantity back filled		
	ii) Quantity disposed of in external dumps		
38	Underground:		
	i) Driving (metres) in ore:		
	ii) Cross Cutting/Footwall Drives (in barren) (Metres):		
	iii) Winzing (metres)		
	iv) Raising (metres)		
	v) Shaft sinking (metres):		
	vi) Stope preparation (metres):		
	vii) Tonnage of ore blocked for stoping (tonnes):		
	viii) Quantity of waste removed (tonnes):		
	ix) Quantity of mineral rejects generated with grade (tonnes)		
39	No. of trees planted during the year		
40	Survival rate in percentage		

PART-VII
(PRODUCTION, DESPATCHES AND STOCKS)
(Unit of Quantity In Tonnes)

41	Production and Stocks of ROM ore at Mine-head			
	Category	Opening Stock	Production	Closing Stock
	i) Open Cast			

Note : Mine owners are required to substantiate domestic sale value/FOB value for each grade of ore quoted above with copy of Invoices.

45	Give reasons for increase/decrease in production/nil production (of primary or associate mineral), if any, during the Year compared to the previous Year.	
	a)	
	b)	
	c)	

VERIFICATION

I certify that the information furnished above is correct and complete in all respects,

Place :

Date :

Signature:

Name in full :

Designation : Owner/Agent/ Mining Engineer/Manager].

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

FORM - C - II (Granite & Marble)
Monthly Return
[See rule 28(3)(a)(iii)]

To
The Asst. Director of Mines & Geology,

For the Month of 20			
1	Lessee ID No:		
2	Name of the Lessee		
3	Address for correspondence:		
4	Cell No:		
5	E-Mail Id:		
6	Type of Granite:	Black Galaxy / Black / Colour	
7	Name(s) of other mineral(s), if any :		
8	Lease Period:		
	i Date of Execution		
	ii Date of Expiry		
9	Location of the Quarry/mine		
	i Extent		
	ii Sy. No.		
	iii Village		
	iv Mandal		
	v District		
10	No. of days the quarry worked during the month:		
11	No. of workers worked Avg. in this month		Avg. price paid per each worker
	i) Skilled	Male	
		Female	
	Semi-Skilled	Male	
		Female	
	ii) Unskilled	Male	
Female			
12	Indicate reason(s) for work stoppage due to strike, lockout, monsoon, non-availability of labour, less demand etc., and number of days of work stoppage for each of these factors.	No. of Days	Reasons
13	(A) Machinery used during this month (Own by the lessee):		
	Type of Machinery	No. of Units	Engine Horse power of each unit
	No. of hours worked		
	i		
	ii		
	iii		
	(B) Machinery used during this month (Own by the lessee):		
	Type of Machinery	No. of Units	Engine Horse power of each unit
	No. of hours worked		
	i		

	ii					
	iii					
14	Production of Raw blocks, dispatches, stocks and Pit's Mouth Value (Unit:Cu.M/Tonnes)					
15	Item	Total in M ³	SIZE WISE BREAKUPS IN CM			
			> 300 x 180	> 270 x 150	< 270 x 150	< 75
	(a) Opening Stock					
	(b) Production					
	(c) Dispatches					
	(d) Direct Export					
	(e) Domestic Sales (within the state)					
	(f) Domestic Sales (other states)					
	(e) Closing Stock					
	(f) Pits mouth value (Rs.) Domestic Sale					
	(g) Pits mouth value (Rs.) Export					
16	Waste and Rejects (Unit : Cu.M) in this month					
	(a) Quantity of waste generated as overburden					
	(b) Quantity of waste generated incidental to mining of raw blocks					
	(c) Quantity of waste generated as rejected blocks and dressing rejects (non-salable)					
	(d) Dispatches of waste and rejects (in accordance with above classification)					
17	No. of Accidents					
	i) Serious					
	ii) Fatal					
	iii) Injured					
	iv) Compensation paid as required under Rule 31 (liiv) of APMMC Rules, 1966.					
	v) Details of Compensation if any paid					

I certify that the information furnished above is correct and complete in all respects.

Place :
Date :

Signature :
Name in full :
Designation: Owner/Agent/Mining
Engineer/Manager

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

FORM - C - II - A (Granite & Marble)
Annual Return
[See rule 28(3)(b)(III)]

To
The Asst. Director of Mines & Geology,

.....
Part-I (Lease Details)

For the Financial Year 2018

1	Lessee ID No:	:	
2	Name of the Lessee (if firm/Pvt. Ltd./Ltd., company give details of each partner/Director	:	
	i) Mg. Partner/Mg. Director		
	ii) Partner/Director		
	iii) Partner /Director		
	iv) Partner/Director		
3	Address for correspondence:	:	
4	Cell No:	:	
5	E-Mail Id:	:	
6	Type of Granite:	:	Black Galaxy / Black / Colour
7	Name(s) of other mineral(s), if any :	:	
8	Lease Period:	:	
	i Date of Execution	:	
	ii Date of Expiry	:	
9	Location of the Quarry/mine		
	i Extent	:	
	ii Sy. No.	:	
	iii Village	:	
	iv Mandal	:	
	v District	:	

Part-II (Statutory Permissions)

10	Approved Mining Plan Details		
	i) Approval No.	:	
	ii) Date of approval	:	
	iii) Period of Approval	:	
	iv) Quantity of approval	:	
11	E.C. Details		
	i) Approval No.	:	
	ii) Date of approval	:	
	iii) Quantity approved	:	
12	CFE Details		
	i) Approval No.	:	
	ii) Date of approval	:	
13	CFO Details		
	i) Approval No.	:	
	ii) Date of approval	:	

	iii) Quantity approved	:	
14	Details of Blasting license If any by the lessee		
	i License No. & Date	:	
	ii Period of validity upto	:	
15	If Blasting is done by the licensed holder, his/her details (name, license no. valid upto)	:	
16	Permissions for usage of Heavy Earth Moving Machinery from the concerned authority	:	

Part-III (Men & Machinery)

17	No. of days the quarry worked during the Year:	:	
18	Name of the Mines Manager / Foreman along with certificate details	:	
19	Labour Identification Number (LIN)		
20	No of workers worked during this Year	:	No. Avg. price paid per each person
	i Skilled	Male	:
		Female	:
	ii Un-Skilled	Male	:
		Female	:
21	Indicate reason(s) for work stoppage if any due to strike, lockout, monsoon, non-availability of labour, less demand etc., and number of days of work stoppage for each of these factors.	No. of Days	Reasons
22	Machinery Owned by the lessee used during this Year:		
	Type of Machinery	No. of Units	Engine Horse power of each unit
	i		
	ii		
	iii		
23	Machinery on lease/rent basis used by the lessee during this Year:		
	Type of Machinery	No. of Units	Engine Horse power of each unit
	i		
	ii		
	iii		
24	No. of Accidents	:	
	i Serious	:	
	ii Fatal	:	

	Ill	Compensation paid as required under Rule 12 (5)(h)(iv) of APMMC Rules, 1966.		:				
	Iv	Details of compensation if any paid		:				
Part-IV (Production & Dispatches)								
25	Production of Raw blocks, dispatches, stocks and Pit's Mouth Value (Unit:Cu.M)							
26	Item	Total in M ³	SIZE WISE BREAKUPS IN CM					
			> 300 x 180	> 270 x 150	< 270 x 150 < 75			
	(a)	Opening Stock						
	(b)	Production						
	(c)	Dispatches						
	(d)	Direct Export						
	(e)	Domestic Sales (within the state A.P)						
	(f)	Domestic Sales (other states)						
	(e)	Closing Stock						
	(f)	Pits mouth value (Rs.) Domestic Sale						
	(g)	Pits mouth value (Rs.) Export						
27	Waste and Rejects (Unit : Cu.M) In this Year:							
	(a)	Quantity of waste generated as overburden						
	(b)	Quantity of waste generated incidental to mining of raw blocks						
	(c)	Quantity of waste generated as rejected blocks and dressing rejects						
	(d)	Dispatches of waste and rejects (in accordance with above classification)						
28	Total amounts paid during the year to the Govt. in Rs.							
	Seig.fee/ L.A. D.R	CLA	CMBL	Interest	MERIT	DMF	IT	Total

I certify that the information furnished above is correct and complete in all respects.

Place :

Date :

Signature :

Name in full :

Designation: Owner/Agent/Mining Engineer/Manager.

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

MINES & MINERALS - ANDHRA PRADESH MINOR MINERAL AUCTION RULES,
2022 - ORDERS - ISSUED

=====

INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No.14

DATED:14/03/2022

Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept., Dt: 04-09-1967.
2. G.O.Ms.No. 65, Ind. & Com. (M.III)Dept., Dt. 04.08.2021.
3. From the DM&G, AP., Letter No. 4072/P/2021, Dt: 13.09.2021.
4. From the DM&G, AP., Letter No. 4072/P/2021, Dt: 29.09.2021.
5. Govt Memo No. MGOMINM/19/2022/M.III Dt. 11/10/2021.
6. G.O.Ms.No. 8, Ind. & Com. (M.III)Dept., Dt. 16.02.2022.
7. From the DM&G, AP., Letter No. 4072/P/2022-2, Dt:21.02.2022.
8. G.O.Ms.No.13, Ind. & Com.(M.III)Dept., Dt.14/03/2022.

ORDER:-

The Government, after careful examination of the circumstances reported by the DM&G, AP., vide Letters 3rd, 4th & 7th read above, and keeping in view the orders issued vide G.Os 2nd & 8th read above, have decided to formulate the following rules called "The Andhra Pradesh Minor Mineral Auction Rules, 2022".

Accordingly, the following notification will be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette with effect from 15/03/2022.

NOTIFICATION

In exercise of the powers conferred by sections 15 and 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Andhra Pradesh hereby makes the following rules regulating the grant of mining leases in respect of minor minerals in the State of Andhra Pradesh and for purposes connected therewith, namely:-

PART - I

PRELIMINARY

1. Short title:

These rules may be called the Andhra Pradesh Minor Mineral Auction Rules, 2022.

2. Definitions

1. (1) In these rules, unless the context otherwise requires;-

(P.T.O)

::2::

- (a) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957(67 of 1957);
- (b) "Assistant Director" means "Assistant Director of Mines and Geology of the jurisdiction concerned, Government of Andhra Pradesh".
- (c) "Auction Premium Amount" means the price quoted by the bidders in accordance with these rules.
- (d) "Deputy Director", means "Deputy Director of Mines and Geology of the District concerned, Government of Andhra Pradesh".
- (e) "Director", means "Director of Mines and Geology, Government of Andhra Pradesh".
- (f) "E-auction", means "electronic auction"
- (g) "Government", means "Government of Andhra Pradesh"
- (h) "Local societies" include Labour Contract Cooperative Societies registered before District Cooperative Registrar under the Andhra Pradesh Co-Operative Societies Act, 1964 or the Andhra Pradesh Mutually Aided Co-Operative Societies Act, 1995 for the purpose of quarrying and shall include Co-operative Societies consisting exclusively of Adivasis/Tribal's or individual Adivasis/Tribal's in case of Scheduled areas.

Provided that any concession in this tender document shall be provided to local societies who are falling in the same mandal as the proposed area of quarry lease and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) hectares in the State.

Explanation: In order to determine the local status of the societies to be considered for the concession and subsequent participation in the e-auction process, all the members such local societies shall be residing in the same mandal as that of the respective Local society.

- (i) "NIT" means "Notice Inviting Tender"
- (j) "Preferred bidder" means the bidder referred to in sub-clause (iii) of clause (v) of sub-rule (d) of rule 9;

::3::

- (k) "Qualified bidders" means the bidder referred to in clause (ii) of sub-rule (d) of rule 9;
- (l) "Reserve Price" means a price, which shall be the minimum price above which the bidders shall quote their bids.
- (m) "Section" means section of the Act;
- (n) "Technically Qualified Bidders" means the bidder as referred to in clause (iv) of sub-rule (d) of rule 9;
- (o) "Tender Document" means the tender document issued by the Director of Mines & Geology for conduct of an e-auction referred to in sub-rule (b) of rule 11;

(2) The words and expressions used in these rules but not defined herein shall have the same meaning as assigned to them in the Act and Rules made there under.

3. Application- These rules shall extend to the whole state of Andhra Pradesh and shall apply to all minor minerals except for the following:

- (i) Mineral bearing areas reserved in favour of State or Central PSUs as per APMMC Rules, 1966.
- (ii) Ordinary Sand
- (iii) Patta lands where Pattadar has not provided their concerned for e-auction.
- (iv) Forest lands.
- (v) Mineral bearing areas for which notices (LOIs) were issued.
- (vi) Existing Prospecting Licenses granted under APMMC Rules 1966

PART -II

SELECTION OF PREFERRED BIDDER FOR GRANT OF QUARRY LEASE

(4) Selection of Preferred Bidder:

Preferred Bidder shall be selected by the Director through an electronic auction in the manner as specified in these Rules.

(5) Period of Quarry Lease:

The period for which a quarry lease shall be granted for the minor minerals specified under these Rules as per Rule 12(5) and 15 of the Andhra Pradesh Minor Mineral Concession Rules 1966, as the case may be.

(6) Prerequisites for e-auction:

(a) The Director shall take prior approval of the Government for terms and conditions of the tender document before initiation of auction process.

::4::

(b) The Director may initiate an auction process for grant of a quarry leases with respect to an area within the State in accordance with these Rules.

(c) The Assistant Director of Mines & Geology shall identify and demarcate the area where a mineral concession is proposed to be granted through auction using Electronic Total Station (ETS) or Differential Global Positioning System (DGPS) and the area so demarcated shall be classified into forests land, land owned by the Government and private persons along with NOC from the concerned departments and furnish the details to the Director through the Deputy Director of Mines & Geology concerned.

(d) The Director shall issue Notice Inviting Tender with respect to mineral concession auction after receipt of the proposals from the Deputy Director of Mines & Geology concerned.

(e) The extent of area so demarcated shall include area required for all the activities falling under the definition of 'mine' as defined in clause (j) of sub-section (1) of section 2 of the Mines Act, 1952.

(f) The minimum area proposed for e-auction for grant of quarry lease under these Rules shall be four (4) hectares.

(g) The Director of Mines and Geology on his satisfaction after due consideration of production level, Geographical or Topographical condition may for reasons to be recorded in writing, decrease the minimum area proposed for e-auction for grant of quarry lease for all minor minerals except Ordinary Sand such that the minimum area shall not be less than one (1) hectare.

(h) The non-refundable tender document fee shall be as specified by the Director in the tender document.

Provided that a concession of 50% of the tender document fee shall be provided to Local societies and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) hectares in the State.

(7) Eligibility of participating in the e-Auction:

(a) For the purpose of participating in the auction of Quarry lease, the terms and conditions of eligibility as specified in the sub-rule (b) below.

(b) The applicant, shall have a minimum net worth, as specified by the Director in the tender document.

Provided that the Net worth requirement of Local societies shall be 50% of the minimum net worth fixed and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) Hectares in the State.

::5::

Explanation:

(i) In case an applicant is a subsidiary of another company incorporated in India, the net worth of such holding company may also be considered:

Provided that, in such case, the applicant shall continue to be a subsidiary of such holding company until such time the applicant meets the aforementioned net worth threshold.

(ii) In case of a company, the net worth shall be the sum of paid up share capital and the free reserves as per the audited balance sheet of the financial year ended immediately preceding the date of issuance of notice inviting tender.

(iii) In case the notice inviting tender is issued between 1st April to 30th September (both days inclusive) of a year, the audited balance sheet of the financial year before the immediately preceding financial year, from the date of issuance of notice inviting tender, may be submitted by the bidder, if the audited balance sheet of the immediately preceding financial year is not available.

(iv) In case of an individual, the net worth shall be the closing cash balance on the last date for submission of application, and such amount may include amount in savings bank accounts in Scheduled Bank or Post Office, free and un-encumbered fixed deposits in Scheduled Banks, Post Office, Listed Companies or Government organisation or Public Sector Undertakings of a State and the Central Government, Kisan Vikas Patra, National Saving certificate, Bonds, Shares of Listed Companies, Listed Mutual Funds, Unit Linked Insurance Plan, Public Provident Fund, Surrender Value of Life Insurance policies, and un-encumbered immovable property in the name of Applicant.

(c) The State Government may, regard to article 244 and the Fifth Schedule to the Constitution, the provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (40 of 1996); and the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), make such amendments to the terms and conditions of eligibility as it may deem necessary.

(d) The bidder(s), either individually or group of associations, shall not have any mineral revenue dues to the Government at the time of submission of bid in e-auction.

Explanation: The partner/director of the company having shareholdings in another quarry/mining leases held in the State shall not have any Mineral revenue dues for such quarry/mining leases to the Government.

::6::

(e) The bidder shall satisfy such conditions as may be prescribed by the Director of Mines & Geology in the Tender Document.

(f) The eligibility for participating in the auction shall be determined as per the specified terms and conditions of eligibility and the Preferred Bidder shall be decided solely on the basis of financial bids submitted by the eligible bidders.

(g) Notwithstanding anything contained in APMMC Rules, 1966, a quarry lease for areas falling in the notified Tribal Areas shall be granted only in favour of Co-operative Societies consisting exclusively of Adivasis/Tribals or individual Adivasis/Tribals through e-auction conducted by Director.

(8) Electronic Auction :-

(a) An auction shall be conducted only through an online electronic auction platform.

(b) The Director may utilise any online electronic auction platform which meets the minimum technical and security requirements as specified in the Guidelines for compliance to Quality requirements of e-Procurement Systems issued by the Standardisation Testing and Quality Certification Directorate, Department of Information Technology, Ministry of Communications and Information Technology, Government of India.

(9) Bid Security for the Tender document:-

The Bid security shall be as specified by Director in the tender document for the proposed area.

Provided that a concession of 50% of the Bid Security shall be given to Local societies and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) Hectares in the State.

(10) Bidding parameters-

(a) An e-auction for selection of preferred bidder for grant of quarry lease shall be conducted for determination of "Auction Premium Amount".

(b) For determination of auction premium amount, the reserve price for quarry lease shall be in the multiples of Dead Rent per Hectare per annum as specified by Director in the tender document of the proposed area for the particular mineral, in Indian Rupees.

(c) The bidders shall quote, over and above the reserve price, for the purpose of payment to the State Government, an amount in Rupees as "Auction Premium Amount".

::7::

(d) The bidders shall quote, as per the bidding parameter, for the purpose of payment to the Government, an amount more than the reserve price and the Auction premium amount so quoted shall not be adjusted against annual dead rent or seigniorage fee, as the case may be.

(11) Bidding Process.-

(a) The Director shall issue a notice inviting tender on their website to commence the e - auction process and such notice shall contain brief particulars regarding the area under e-auction, including location, extent, mineral and ETS/DGPS Geo-coordinates.

(b) The tender document issued by the Director of Mines and Geology shall contain.-

- i. Revenue survey details of the area identified and demarcated, shall be divided into forests land, land owned by the Government, and land not owned by the Government.
- ii. Plan showing the area with DGPS Coordinates attested by the Tahsildar and Assistant Director of Mines & Geology concerned.
- iii. List of clearances and permissions already obtained with respect to such area.
- iv. No Objection Certificate (NOC) obtained from the Tahsildar concerned in the case of Government land, Consent from Pattadar in the case of Pattaland and in case of areas falling within 500 m from the boundary of the Forest land, an In-Principle Consent/Approval from DFO concerned.

Provided that the NOC, Consent from Pattadar and In-Principle Consent/Approval from DFO concerned shall be obtained by Assistant Director of Mines & Geology prior to issue of NIT.

(c) The bidders shall be provided a fixed period, as notified by the Director to study the tender document and such reports and the bidding process shall commence only on expiry of such period.

(d) The auction shall be an ascending forward online electronic auction and shall comprise of the following rounds, namely:-

(i) First Round of Auction to be held in the following manner, namely:-

(I) the bidders shall submit;-

- (1) a technical bid comprising amongst others, documentary evidence to confirm eligibility as per the

::8::

provisions of the Act and the rules made thereunder to participate in the auction, bid security and such other documents and payments as may be specified in the tender document; and

(2) an initial price offer which shall be above the reserve price;

(II) only those bidders who are found to be eligible in accordance with the terms and conditions of eligibility specified in these Rules and whose initial price offer is greater than the reserve price, referred to as "technically qualified bidders", shall be considered for the second round of electronic auction;

Provided that the Director shall constitute a Committee for evaluation of the Technical bids received and to recommend the "technically qualified bidders".

(III) The Highest initial price offer amongst the technically qualified bidders quoted above the reserve price shall be the floor price of the second round of online electronic auction.

(IV) The technically qualified bidders shall be ranked on the basis of the descending initial price offer submitted by them and the technically qualified bidders holding the first fifty percent of the ranks (with any fraction rounded off to higher integer) or the top five technically qualified bidders, whichever is higher, shall qualify as qualified bidders for participating in the second round of electronic auction;

Provided that if the number of technically qualified bidders is between three and five, then all the technically qualified bidders shall be considered as qualified bidders.

Provided further that in the event of identical initial price offers being submitted by two or more technically qualified bidders, all such technically qualified bidders shall be assigned the same rank for the purposes of determination of qualified bidders and in such case, the aforementioned fifty per cent shall stand enhanced to the extent of tie occurring within the first fifty per cent.

Illustration:

(i) In the event there are a total of ten technically qualified bidders, and each technically qualified bidder submits different initial price offer, then the technically qualified bidders holding the first fifty per cent of ranks shall be considered to be qualified bidders.

(ii) If three such technically qualified bidders submit the same initial price offer and are ranked in first fifty per cent of the total number of ranks, then, all the three technically qualified bidders shall be considered to be

::9::

qualified bidders and the total number of qualified bidders shall stand increased by two.

(V) Where the total number of technically qualified bidders is three or more, the auction process shall proceed to the second round of auction which shall be held in the following manner, namely:-

(i) The qualified bidders may submit their final price offer which greater than the floor price:

Provided that the final price offer may be revised till the conclusion of the auction as per the technical specifications of the auction platform;

(ii) The auction process shall be annulled if none of the qualified bidders submits a final price offer on the online electronic auction platform;

(iii) The qualified bidder who submits the highest final price offer shall be declared as the "preferred bidder" immediately on conclusion of the auction.

(VI) Where the total number of technically qualified bidders is less than three, then no technically qualified bidder shall be considered to be qualified bidder and the first attempt of auction shall be annulled.

(VII) On annulment of the first attempt of auction, the Director may decide to:-

(a) commence the auction process de novo with a separate set of terms and conditions and reserve price as it may deem fit and necessary; or

(b) Conduct the second attempt of auction.

(VIII) In case the Director decides to conduct the second attempt of auction as per clause (ii) of sub-rule (g) above, the terms and conditions of the second attempt of auction shall remain the same as in the first annulled attempt of auction

Provided that the highest initial price offer of the technically qualified bidders if any in the first annulled attempt shall be the reserve price in first round of the second attempt:

Provided further that the bidding shall continue to the second round even in case the number of technically qualified bidders is less than three.

(IX) Second Round of Auction to be held in the following manner, namely:-

i. The qualified bidders may submit their final price offer which shall be greater than the floor price:

::10::

Provided that the final price offer may be revised till the conclusion of the auction as per the technical specifications of the auction platform;

ii. The auction process shall be annulled if none of the qualified bidders submits a final price offer on the online electronic auction platform;

(X) The qualified bidder who submits the highest final price offer shall be declared as the "preferred bidder" by Director immediately on conclusion of the auction.

(12) Grant of Quarry Lease :-

(a) Upon completion of auction process, the preferred bidder shall pay the Auction Premium amount to Director in the Head of Account as specified by the Director of Mines and Geology within two weeks from completion of e-auction.

(b) Upon receipt of the Auction Premium amount, the Director of Mines and Geology / Deputy Director of Mines and Geology concerned, as the case may be, shall issue a notice (letter of Intent) to the preferred bidder as specified in sub-rule (d) below.

(c) In case, preferred bidder is not able to furnish the Auction Premium amount within two weeks from completion of e-auction, the second highest bidder will be given preference by the Director to match the highest Auction Premium amount and after remittance of the highest Auction Premium Amount, the respective bidder shall become preferred bidder and a Notice (Letter of Intent) be issued as per sub-rules (a) and (b) above.

(d) The Preferred Bidder shall comply with the following conditions for grant of Quarry lease deed within the period specified in rule 7 & 12(5) of the APMMC Rules 1966, for the minor minerals as the case may be:-

- i. Continuing to be in compliance with all the terms and conditions of eligibility;
- ii. Submission of Security Deposit as specified by the Director in the tender document.
- iii. Obtaining Approved Mining Plan, Environmental Clearance, Consent for Establishment, Forest Clearance (In case of Forest land) and any other relevant consents, approvals, permits and the like as may be required under applicable laws for commencement of quarry operations;
- iv. Satisfying such other conditions as may be specified by the Director of Mines and Geology.

::11::

- v. Affidavit regarding annual minimum production conditions to be submitted as specified in the Tender document.
- (e) Upon fulfillment of the conditions specified above, the Director of Mines and Geology/ Deputy Director of Mines and Geology concerned, as the case may be, shall grant a Quarry Lease to the Preferred Bidder and such Quarry Lease shall be subject to the provisions of APMMC Rules 1966.
- (f) If the Preferred Bidder failed to fulfill the conditions specified in sub rule (d) above within the specified period, the notice issued as per sub rule (b) above shall deemed to be cancelled and payments made so far shall be forfeited.
- (g) The Quarry Lease Deed shall be executed by the Assistant Director of Mines & Geology as per Rule 12(5)(e) and 13(1) of the APMMC Rules 1966, for the respective minor minerals, as the case may be.
- (h) Any new mineral is discovered in the Quarry Lease area granted through auction during the lease period, then the holder of Quarry lease shall follow the provisions of the APMMC Rules, 1966 as amended from time to time for inclusion of such new mineral in the Quarry Lease Deed.
- (i) The date on which the Quarry Lease Deed is duly executed shall be the date of commencement of the Quarry lease.

(13) Security Deposit for Quarry Lease

The security deposit shall be provided as the manner prescribed by Director which may be invoked as per the provisions of Quarry Lease Deed and existing APMMC Rules, 1966.

(14) Time Period

The time period for compliance of these rules shall be as specified in the tender document.

PART - III

MISCELLANEOUS

(15) Right of first refusal to Local societies:

In case of auction of quarry leases, Local societies shall be given right of first refusal in the auction of quarry leases falling within their Mandal.

::12::

Provided that such Local societies shall be a Qualified Bidder in the auction of that particular area and match the highest premium amount quoted for such quarry lease in e-auction conducted by Director.

Provided further that the total extent of quarry leases to be held by such local Societies shall be twelve (12) hectares in the State of Andhra Pradesh by using the Right of first refusal under this rule.

(16) Right of first refusal to the existing quarry lease holders,-

(i) In the cases of the existing leases covered under the areas of pattalands where the consent is provided and Government lands, on the expiry of the lease period, the area shall be put up for e-auction.

(ii) The process of e-auction shall be started well in advance so that before the expiry of the lease period, new lease may be granted without any gap;

(iii) The existing lessee shall have right of first refusal at the time of e-auction held for such lease after expiry of the lease period in the following manner namely;-

(a) to be eligible to exercise the right of first refusal, the lessee shall comply with the conditions of the mining lease, the act and the rules made thereunder till its expiry and shall emerge as technical qualified bidder as per provisions laid down in these rules.

(b) upon conclusion of the e-auction, the Director of Mines & Geology shall issue a notice to the lessee seeking written confirmation of his/her willingness to exercise the right of first refusal within a period of seven days of the conclusion of the e-auction;

(c) the notice given under clause (ii) shall be acknowledged by the lessee and who shall, within a period of two weeks of receipt of notice, exercise the right of first refusal in writing to the Director of Mines & Geology, failing which it shall be construed that the lessee is not desirous of exercising the right of first refusal and the successful bidder shall be entitled to a mining lease in the manner provided in these rules

(d) if these lessee exercise the right of first refusal and matches the highest final offer price, the lessee shall be deemed to be successful bidder in place of the earlier successful bidder declared after the e-auction shall be entitled to a mining lease in the manner provided in these rules.

(e) in case the lease holder or preferred bidder or LoI holder, expires the lease shall be considered to be granted in the name of the successor of the deceased person.

::13::

(17) Procedure for grant of quarry leases in areas held by private persons (pattalands),-

(a) In a proposed mineral block, where the land owned by the Private persons (pattalands) is more than 75% of the total proposed area, then proposed mineral block shall be considered as Pattaland and shall be disposed as per the procedure laid down in these rules and APMMC Rules 1966.

(b) For the mineral bearing areas which are falling in pattalands and where the pattadar concerned has provided consent for grant of quarry lease through e-auction;

Prior to issue of NIT for conduct of e-auction in areas held by private persons, a consent from Pattadar, as the case may be, shall be obtained by Assistant Director of Mines and Geology by entering into an agreement with the pattadar or person authorized by Pattadar in this regard as per sub-rule (c) below.

Provided that the Consent received from Pattadar shall be irrevocable and shall be valid till expiry of lease period or till exhaust of the mineral, whichever is later.

(c) The lease holder shall pay an additional amount equal to twenty percent (20%) of Seigniorage Fee to pattadar on mineral dispatches made from the lease area through the Director on monthly basis.

(18) Publishing of Successfully auctioned areas' details

(a) The Director shall publish the details of the Successfully auctioned blocks in the website of Department of Mines & Geology on monthly basis with the following details:

(i) Details of block - Name of the mineral, Location, Assistant Director of Mines and Geology's Jurisdiction and District.

(ii) Highest Auction Premium Amounts

(iii) Extent in Hectares and Highest Auction Premium Amount per hectare

(b) The Director shall also publish the district wise and mineral wise highest Auction premium amounts and the average hectare wise highest Auction premium amounts of the successfully auctioned blocks in the last 12 months and 36 months in the website of Department of Mines & Geology on monthly basis.

(19) Remittance of Auction Premium amounts to Department of Mines & Geology

::14::

The proceeds pertaining to Auction Premium amounts of successfully auctioned blocks shall be remitted as per the procedure laid down by Director.

(20) Powers to issue Orders/Clarifications/Guidelines:

The Government shall be the sole Authority to issue clarifications, exemptions, guidelines or relaxation orders from time to time, in implementation of these rules.

(21) Applicability of General Provisions:

The General provisions of Minor Mineral Concession Rules, 1966 or any subsequent rules/amendments to be issued by Government or the orders, guidelines, clarifications issued by Government in this regard from time to time shall apply to any situation, which is not expressly stated herein.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

To

The Commissioner of Printing, Stationery & Stores Purchases (Printing Wing) Andhra Pradesh, Vijayawada. (with a request to publish the above notification and arrange to send 200 copies of the same to the Government in Industries & Commerce (M.III) Department and 100 copies to the Director of Mines & Geology, A.P., Ibrahimpatnam, Vijayawada).

The Director of Mines & Geology, Andhra Pradesh, Ibrahimpatnam.

The Chief Executive Officer, MERIC, Vijayawada.

All the District Collectors in the State.

All the Joint Director /Deputy Director / Asst. Director of Mines & Geology through the Director of Mines & Geology, Ibrahimpatnam.

Copy to:

The Secretary to Govt, Ministry of Mines, Govt. of India, Shastry Bhawan, New Delhi.

The RCoM, IBM, Room No:603, 6th Floor, CGO Tower, Kavadiyuda, Secunderabad.

The Law Department.

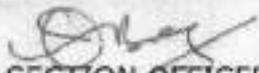
The Finance Dept.

The OSD to Minister for Mines & Geology.

The PS to Prl. Secretary to Govt., (Mines)

SF/SC(Comp.No.1510364)

// FORWARDED :: BY ORDER //


SECTION OFFICER

Endorsement

No.4702/P/2021

Dt:14/03/2022

Ref:G.O.Ms.No.14, dt.14.03.2022 from the Industries and commerce(M-III) Department.

Copy of the G.O.Ms.No.14, dt.14.03.2022 is communicated to all JDM&G's, DDM&G's & ADM&G's (Regular & RVS) in the State and Section In-charge officers/Superintendents in the directorate for taking necessary action.


Joint Director of Mines and Geology

To

Communicate through with respective e-mails

ANNEXURE

(SHOW CAUSE NOTICE BEFORE ADMISSION)

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(Special Original Jurisdiction)
FRIDAY, THE EIGHTH DAY OF JULY TWO THOUSAND AND TWENTY TWO

:PRESENT:

HONOURABLE THE CHIEF JUSTICE PRASHANT KUMAR MISHRA
THE HONOURABLE SRI JUSTICE D.V.S.S.SOMAYAJULU
WRIT PETITION NO: 19459 OF 2022

Between:

1. Federation Of Minor Minerals Industry (FEMM), Registered body, having its office at 24-88/7. Srinivas Nagar. Simhachalam, Visakhapatnam. Rep.by its Secretary
2. Chellu Naga Sankara Rao, s/o. Ch. Hanumantha Rao, aged years. occ. business, rio. D. No. 41-1/20-18, 3F-401, Parni Badrinandan Heights, Krishna Lanka. Vijayawada-13, NTR District.

Petitioner/s

AND

1. The State of Andhra Pradesh, Represented by its Principal Secretary, Industries and Commerce (Mines-III) Department, A.P.Secretariat, Velagapudi, Guntur District, A.P.
2. The Director of Mines and Geology, State of Andhra Pradesh, Ibrahimpattam, Krishna District,
3. The Deputy Director of Mines and Geology, NTR District, Andhra Pradesh.
4. The Assistant Director of Mines and Geology. NTR District, Andhra Pradesh.

... Respondents

WHEREAS the Petitioner above named through their Advocate Sri HARI SREEDHAR presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue such appropriate writ or order or direction more particularly. In the nature of a Writ of Mandamus declaring the various amendments made to Rule 7-A (v), Rule 9 (i), (iii), Rule 12 (2), 12 (4) (ii) (b), Rule 12 (5) (a) (i), Rule 12 (5) (a) (ii), Rule 12 (5) (c), Rule 12 (5) (d), Rule 12 (5) (f) (ii), Rule 12 (5) (h) (xi) (i) and Rule 14 of A.P. Minor Mineral Concession Rules, 1966 by the first respondent through GO MS No.13, Industries and Commerce (Mines-III) Department dated 14-03-2022 as not only arbitrary and illegal but also ultra vires being contrary to Sec. 14 and 15 of the Mines and Minerals (Development and Regulation) Act, 1957 and consequently set aside the order of the 3rd respondent dated 12-5-2022 in Proceedings No. 297/Q1/2022.

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of Sri HARI SREEDHAR Advocate for the Petitioner and GP FOR MINES AND GEOLOGY Advocate for the Respondent Nos.1 to 4, directed issue of notice to the Respondents herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

1. The Principal Secretary, Industries and Commerce (Mines-III) Department, A.P.Secretariat, Velagapudi, State of Andhra Pradesh, Guntur District, A.P.
2. The Director of Mines and Geology, State of Andhra Pradesh, Ibrahimpattam, Krishna District,
3. The Deputy Director of Mines and Geology, NTR District, Andhra Pradesh.
4. The Assistant Director of Mines and Geology. NTR District, Andhra Pradesh.

are be and hereby directed to show cause either appearing in person or through an Advocate, as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.
IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of operation of the impugned amendments made to Rule 7-A (v), Rule 9 (i), (iii), Rule 12 (2), 12 (4) (ii) (b), Rule 12 (5) (a) (i), Rule 12 (5) (a) (ii), Rule 12 (5) (c), Rule 12 (5) (d), Rule 12 (5) (f) (ii), Rule 12 (5) (h) (xi) (i) and Rule 14 of A.P. Minor Mineral Concession Rules, 1966 through GO MS No.13, Industries and Commerce (Mines-III) Department dated 14-03-2022, Pending disposal of WP 19459 of 2022, on the file of the High Court.

ORDER:

(Through physical mode)

"Heard Mr. Hari Sreedhar, learned counsel for the petitioners.

Issue notice to the respondents, returnable in four weeks.

Learned Government Pleader for Mines and Geology would accept notice on behalf of the respondents.

As the respondents are duly represented, no formal steps are called for.

In view of the statement made by the learned Government Pleader for Mines and Geology that the mining lease is not put to e-auction, we shall consider the prayer for grant of interim relief on the next date of hearing.

Post this case along with W.P.No.14827 of 2022."

Sd/- A. VIJAY BABU
 ASSISTANT REGISTRAR

//TRUE COPY//

6
 SECTION OFFICER

To,

1. The Principal Secretary, Industries and Commerce (Mines-III) Department, A.P.Secretariat, Velagapudi, State of Andhra Pradesh, Guntur District, A.P.
2. The Director of Mines and Geology, State of Andhra Pradesh, Ibrahimpatnam, Krishna District,
3. The Deputy Director of Mines and Geology, NTR District, Andhra Pradesh.
4. The Assistant Director of Mines and Geology, NTR District, Andhra Pradesh. (1 to 4 by RPAD)
5. One CC to SRI. HARI SREEDHAR Advocate [OPUC]
6. Two CCs to GP FOR MINES AND GEOLOGY, High Court Of Andhra Pradesh. [OUT]
7. One spare copy

PR

HIGH COURT

HCJ &
DVSSJ

DATED:08/07/2022

POST THIS CASE ALONG WITH W.P.NO.14827 OF 2022

ORDER

WP.No.19459 of 2022

DIRECTION



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY::IBRAHIMPATNAM
[(PRESENT SRI K.RAM GOPAL, I.A.S., DIRECTOR)(F.A.C)]

D.Dis. Proceedings.No.1433/D13-2/2018

Dated:13.02.2020.

Sub: Mines and Quarries - Quarry Lease for Black Granite over an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu - Certain violations - Noticed - Show Cause Notice issued - Breaches not rectified - Lease determined - Orders - Issued.

- Ref:-
1. DM&G Procs.No.24862/R5-1/2007,dated:23.01.2010.
 2. ADM&G, Palamaner Proc.No.1051/Q2/BG/2007, dated.03.06.2010.
 3. DM&G Memo.No.25925/VG/2017,dt:19.12.2017.
 4. ADM&G, Palamaner Lr.No.1051/Q2/BG/2007, dated:16.02.2018.
 5. This office Show Cause Notice No.1433/R5-1/2018, dt:13.04.2018.
 6. Reply dt:07.05.2018 of M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu.
 7. ADM&G, Palamaner Lr.No.1051/Q2/BG/2007, dated.13.11.2019.

ORDER:-

Through the reference 1st cited, a quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District has been granted in favour of M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu for a period of 20 years. The lease was executed by the Assistant Director of Mines & Geology, Palamaner on 17.04.2012 and the lease will be in force up to 16.04.2032 vide reference 2nd cited.

Through the reference 3rd cited, the Director of Mines and Geology constituted special teams, duly deploying the staff from Northern Districts of the State, for taking up inspection of quarries of Granite/Road Metal located in Guntur, Prakasam, Chittoor, Kurmool and Ananthapuram Districts for Prevention of illegal quarrying /transportation of minerals.

Through the reference 4th cited, the Assistant Director of Mines & Geology, Chittoor, proposed the subject lease for determination based on the violations reported by the Special Team. Accordingly, Show Cause Notice has been issued to lessee, vide reference 5th cited, as the lessee committed the following violations:-

1. (i) A Quantity of 335.868 Cbm of Black Granite has been excavated and transported from the leased area in excess to the permitted quantity which is a violation under Rule, 34(1) of APMMC Rules, 1966.
 (ii) A Quantity of 1172.280 Cum of Black Granite has been excavated illegally from the area which is not covered by the lease and a quantity of 1136.554 Cbm has been transported leaving a stock of 18 Blocks having total quantity of 35.726 Cbm (outside the leased area), which attracts penal action under Rule, 26(2) of APMMC Rules, 1966.
2. Boundary pillars erected along the leased area are not tallied with the area earmarked in the plan appended to the lease deed sketch, which is violation of Rule 12(5)(h)(v) of APMMC Rules, 1966.
3. Not maintained safety measures in consonance with the stipulations under Metalliferous Mines Regulations, 1961 which is violation of condition 21(b) of covenant 8 of Form - G lease deed executed under Rule 8 of APMMC Rules, 1966.

= 2 =

4. Depth of the quarry from its height as crossed 6 mts and no benches are formed as required under Regulation 106 (3) of Metalliferous Mines Regulations, 1961 for safe working.
5. Peripheral buffer of 7.5 mts has not been left from the lease boundary as required under Metalliferous Mines Regulations, 1961.
6. Statutory return in Form-F & G have been submitted as required under Rule 41 (1) (a) & (b) of GCDR, 1999.

Through the reference 6th cited, M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkaatesh Babu submitted his reply and requested to drop action on the show cause notice and the same was forwarded to the Assistant Director of Mines & Geology, Palamaner for his remarks.

Through the reference 7th cited, the Assistant Director of Mines & Geology, Palamaner reported that violations are not rectified and recommended to determine the subject quarry lease.

Under the circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(xii) of AP Minor Mineral Concession Rules, 1966, Quarry Lease held by M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkaatesh Babu for Black Granite over an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District is here by determined and the security deposit is forfeited to Government. Further, the Asst. Director of Mines and Geology, Palamaner is directed to levy the penalty also from the lessee.

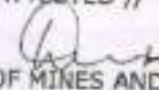
Sd/- K.RAM GOPAL, I.A.S.,
DIRECTOR OF MINES AND GEOLOGY (FAC)

To
M/s Sri Venkata Sai Grnaites,
Prop: Sri J.Venkaatesh Babu,
Door. No. 19-154, Ganuga Street,
Kuppam, Chittoor District ----- **[BY RPAD]**

Copy to the Assistant Director of Mines & Geology, Palamaner.
He is directed to take further course of action.

Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES AND GEOLOGY



GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Memo.No.867/M.I(1)/2020-1

Dated:12.06.2020

Sub:-Revisions - Revision Application filed by M/s. Sri Venkata Sai Granites, Chittoor District, against the D.Dis. Proceedings No.1433/D13-2/2018 dt:13.02.2020 of the DM&G, Ibrahimpatnam - Revision Disposed off - Orders - Issued.

- Ref:-
1. From M/s. Sri Venkata Sai Granites, Chittoor District, Revision Application dated:19.02.2020, received on 20.02.2020.
 2. Government Memo.No.867/M.I (1)/2020, Dated:18.06.2020.
 3. From the Assistant Director of Mines & Geology, Palamaner, Letter No.1051/Q2/BG/2007,Dated:22.06.2020.

The DM&G, Ibrahimpatnam has determined the quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.101/2 of Kotamakulampalli Village, Gudupalli Mandal, Chittoor District held by Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu vide D.Dis Proceedings No.1433/D13-2/2018, dt:13.02.2020 as the lessee has excavated and transported the excess quantity of Black Granite of 335.658 Cb.M within the area & 1172.280 Cb.M from the outside the area, not erected the boundary pillars, not maintained safety measures, crossed the depth of the quarry height, not left the peripheral buffer 7.5 Mts from the lease boundary and not submitted the statutory returns in Form -F & G.

2. Aggrieved by the above proceedings M/s. Sri Venkata Sai Granites, Chittoor District, has filed a Revision Application on 19.02.2020 under rule 35-A of APMC Rules,1956 before the Government and requested the Revisional Authority to set aside the proceedings issued by the Assistant Director of Mines & Geology, Chittoor as e has not encroached nor carried out quarrying operations outside the lease area and ready to construct protective works within the stipulated time after getting necessary clearances.

3. The remarks of the DM&G, Ibrahimpatnam has been called for on the grounds of Revision vide Government Memo No.867/M.I(1)/2020, dt:18.06.2020. The ADM&G, Palamaner has submitted his remarks to Government vide his Letter No.1051/Q2/BG/2007 Dated:22.06.2020 stating that:

- I. A quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakarapalli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P. for a period of 20 years in favour of M/s Venkatasai Granites, Prop. Sri J. Venkatesh Babu vide Progs. No. 24862/RS-1/07, Dt.23.01.2010, but the grantee has not executed within the stipulated period. Subsequently, the Director of Mines & Geology, Ibrahimpatnam has granted extension of time for a period of 30 days vide Procs. No. 24862/RS-1/07, Dt.28.04.2010. The same has been executed by the Asst. Director of Mines and Geology, Palamaner vide Proc.No. 1051/Q/07, Dt.03.06.2010 and the lease will be inforce from 03-06-2010 to 02-06-2030.
- II. The Director of Mines and Geology, Ibrahimpatnam, Vijayawada vide memo No. 25925/Vg/2017, dt. 19-12-2017 has constituted special teams through deploying staff from northern district of the state for taking of inspection of granite quarry leases located in Guntur, Prakasam, Chittoor, Kurnool and Anonthapuram districts from prevention of illegal quarrying and transportation of blocks.
- III. The special team-VIII have inspected the said quarry leased area on 25-12-2017 and submitted their inspection and survey upon verification of the reports, the surveyor has reported that the lessee is working outside the leased area and within the leased area. The details are as follows:-

::2::

I. Within the Lease area

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	390	8	3120
2	1870	10	18700
3	733.12	10.85	7954.40
Excluding over burden		Total	29774.4

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in subject lease is 4466.16 Cbm. As per their office records the petitioner/ Lessee have obtained permits for a quantity of 4091.357 Cbm. There is a stock of 22 Blocks of quantity 38.935 Cbm within the leased area. Hence the total quantity comes to 4130.292 cbm. A variation for a quantity of 335.868 cbm is noticed between Permitted quantity and Yielded quantity. Hence, it is construed that the lessee has transported the mineral without any permit which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

II. Outside the Leased area:-

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1(Top Launch)	627	10.30	6458
2(Under pit)	312	4.35	1357.2
Excluding over burden		Total	7815.2

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in the lease is 1172.28 Cbm and there is a stock of 18 Blocks of quantity 35.726 Cbm outside the leased area. Hence, it is construed that the lessee has excavated & transported the mineral unauthorizedly by encroaching outside the leased area which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

iv. The inspecting officials have also noticed the following violations:-

- a) The lessee is operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
- b) Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(v) of APMMC Rules 1966.
- c) Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant B of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- d) The working pit is more than 6 mts and the lessee is doing quarry operations without forming benches as such workings are in dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

(Contl...P3)

:3:

- v. Further, on verification of the office records, the lessee / company is committed the following breaches:-
- a. The lessee has not submitted any accounts as required for the purpose of making Annual Assessment for the mineral revenue before 10th of every month and before 1st July of every year which is violation of Rule 10(4) (b) of APMMC Rules, 1966.
 - b. The lessee has not submitted any statutory like Half Yearly Return in Form-'F' under rule 41 1 (a) and (b) of GCDR, 1999 since transfer of quarry lease.
- vi. Further, the Asst. Director of Mines & Geology, Palamaner has requested the petitioner to show cause within 15 days from the date of receipt of the notice as to why action should not be initiated against him for recovering the Normal Seigniorage Fee along with penalty for 335.868 cbm of Black Granite without permit within the leased area and 1172.28 cbm of Black Granite outside the leased area transported in contravention of A.P.M.C.Rules, 1966 failing which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.C.Rules, 1966.
- vii. In response to their office Show Cause Notice No. 1051/Q2/BG/2007, dt. 16-02-2018, the petitioner/ lessee has submitted his explanation to each breach wise and requested this office to give him an opportunity to rectify the breaches if any treating it as his first mistake.
- viii. Further, their office has proposed for determination of Quarry Lease to the Director of Mines & Geology, Ibrahimpatnam vide Lr. No. 1051/Q2/BG/2007, dt. 16-02-2018 duly mentioning the breaches committed by the lessee.
- ix. Based on their office determination proposals, the Director of Mines & Geology, Ibrahimpatnam has issued Show Cause Notice No. 1433/RS-1/2018, dt. 13-04-2018 to the petitioner under Rule 12(5)(h)(xii) of APMMC Rules 1966 duly requesting for explanation.
- x. Subsequently, the petitioner has submitted his explanation to the Director of Mines & Geology, Ibrahimpatnam and requested to drop further action on the Show Cause Notice and the same was forwarded to the Assistant Director of Mines & Geology, Palamaner for remarks.
- xi. Further, their office has submitted report to the Director of Mines & Geology, Ibrahimpatnam stating that the lessee has not rectified violations and recommended for determination of subject Quarry Lease.
- xii. Subsequently, the Director of Mines & Geology, Ibrahimpatnam has determined the quarry lease held by the petitioner vide D.Dis. Progs. No. 1433/D13-2/2018, Dt.13.02.2020 under Rule 12(5)(h)(xii) of APMMC Rules 1966, and directed their office to forfeit the security deposit amount to the Government and also directed to levy the penalty from the lessee.
- xiii. Based on the orders of the Director of Mines & Geology, Ibrahimpatnam the Assistant Director of Mines & Geology, Palamaner has proposed to the Post Master, Palamaner to forfeit the security deposit of Rs. 42,460/- vide Lr. No. 1051/Q2/BG/2007, dt. 09-03-2020.
- xiv. In the mean time, the petitioner has filed revision before the Government against the determination orders of the Director of Mines & Geology, Ibrahimpatnam vide No. 1433/D13-2/2018, dt. 13-02-2020 duly requesting to consider his case sympathetically and issue necessary orders to restore his Quarrying operations and obtain transit passes without any hindrances till his Quarry Lease is in force. Failing which, he will be put to further irreparable loss.

(Contd..P4)

::4::

xv. Their office has finalized the Mineral Revenue Assessment for the year 2019-20 tentatively and the petitioner is not having any Mineral Revenue dues to the Government and also verification of their office records. However, as per the orders in determination proceedings of the Director of Mines & Geology, Ibrahimpatnam vide Procg.No. 1433/D13-2/2018, dt. 13-02-2020, the petitioner has to pay penalty w.r.t the excavations made by him both within the leased area and outside of leased area for a quantity of:-

- I. Within the leased area 335.868 Cbm.
- II. Outside the leased area 1172.28 cbm.

xvi. There is no Quarry Lease applications filed in the subject Quarry Lease area after determination of the Quarry Lease.

4. With the above, the Assistant Director of Mines & Geology, Palamaneru has requested to dismiss the Revision Application with a direction to the petitioner to pay the detected, evaded payments from the leased and outside the leased area.

5. In order to dispose off the Revision Application, a personal hearing was conducted on 24.06.2020 duly giving reasonable opportunity for personal hearing to the Revision Petitioner.

6. After hearing the arguments on both sides, the Revisional Authority hereby allowed the revision application of M/s. Sri Venkata Sai Granites, subject to payment of Rs. 12,00,000/- as penalty on quantity excavated within and outside the leased areas, and set aside the D.Dis. Proceedings 1433/D13-2/2018, Dated: 13.02.2020 of the Director of Mines & Geology, Ibrahimpatnam.

7. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

RAMESH CHANDRA SAHU
ASSISTANT SECRETARY TO GOVERNMENT &
DEPUTY SECRETARY TO GOVERNMENT (FAC)

To
The Director of Mines and Geology, Govt., of Andhra Pradesh, Ibrahimpatnam.
M/s. Sri Venkata Sai Granites, Prop:J.Verkatesh Babu, Door No.19-154, Ganuga
Street, Kuppam -517427, Chittoor District, (By RPAD)

Copy to:
The Assistant Director of Mines & Geology, Palamaner, Chittoor Dist.
P.S to Hon'ble Minister for Mines & Geology, 3rd Block, AP Secretariat.
SF/SC.

//FORWARDED : : BY ORDER//

P.v.s. Singh
SECTION OFFICER



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 41121291152020	Challan Creation Date & Time: 25/08/2020 1:25:29 PM
Treasury/PAO Code:1109	STO: STD-Palmaner
CFMS Transaction ID:	40962011482020
Service:	4015-Minor Minerals - Penalty
Major Head:	0851 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	120000.00
Amount in words Rs:	Twelve lacs only
Purpose:	TOWARDS PENALTY for In. Sy No.1010, Kotamukutapalli Vg, Guntur District Govt. Memo no. 867/M-1/2020-I Dt. 12.08.2020
Remitter's Name & Address:	J VENKATESH BABU M.S. DEIVENATASAI GRANITES, D.No.13-154, Ganuga Street, KUPPAM-517425
Remitter's Mobile Number:	9152852006
DDO Code:	11081387001 Dist AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	20200829105200106456
Payment Date:	24/08/2020
Received Rs	120000.00

Note: This Challan does not need endorsement of the treasury

BY RPAD



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Asst. Director of Mines & Geology,
Palamaner

SHOW CAUSE NOTICE

No.1117/Q2/BG/2007

Dt: 13-11-2019

- Sub : Mines and Quarries – Quarry Lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist. – Lease held by M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu- lease period from 28-04-2008 to 27-04-2028 – Inspection of quarry lease – Encroachment noticed – Show Cause Notice Issued – Regarding.

- Ref:- 1) Progs. No.28937/R5-1/2007, Dated.28.02.2006 of the Director of Mines and Geology, A.P.,
2) This office Progs. No.1117/Q/2007, Dated.28-04-2008.
3) Referred by ADM&G in Randomization on 30-10-2019.
4) Inspection and Survey reports Dated:01-11-2019 of conducted by the Technical Staff of this office.

-oOo-

Adverting to the subject and references cited. Through the ref. 1st cited, the Director of Mines and Geology, has granted a quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu. The same was executed before the Asst. Director of Mines and Geology, Palamaner and issued work orders vide reference 2nd cited and the lease period from 28-04-2008 to 27-04-2028.

On 30-10-2019, the undersigned inspected the Quarry Lease in Randomization and came to know that there is an encroachment in lease area vide reference 3rd cited.

In the reference 4th cited, the Technical Staff of this office have inspected your quarry leased area on 01-11-2019 and the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows.

Within the Leased area:-

S.No.	Pir No	Average Measurements (Excluding over burden)		
		Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	Quantity In Cbm
1	1	984.87	9.3	9159.291

On calculation with percentage of recovery mention in Approved Mining Plan i.e., 15%, the yield of useful Granite in your lease is **1373.893 Cbm**. As per this office records you have obtained permits for a quantity of **1840.282 Cbm** since inception of the Quarry Lease. Further, earlier this office issued demand notice for the missing blocks covered a quantity of **163.775 Cbm** for which you have paid normal seigniorage fee as per the Revision orders. There is a stock of **68 blocks** covered a quantity of **155.077 Cbm** within the leased area. Hence the Total

:: 2 ::

quantity comes to **2159.134 cbm**. There is a variation for a quantity of **785.241 cbm** is noticed between Permitted quantity and Yielded quantity. Hence, it is construed that you have misused the transit forms for the quantity of **785.241 Cbm** excavated and transported the mineral more than the approved mining plan quantity which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

Outside the Leased area:-

S.No.	Pit No	Average Measurements (Excluding over burden)		Quantity In Cbm
		Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	1	754	6.04	4554.16

On calculation with percentage of recovery mention in Approved Mining Plan i.e., **15%**, the yield of useful Granite in your lease is **683.124 Cbm**. Hence, it is construed that you have excavated & transported the mineral unauthorizedly by encroaching Northern side to the leased area which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

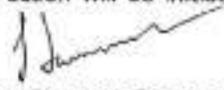
The inspecting officials have also noticed the following violations:-

- You are operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961
- Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules 1966.
- Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- Your working pit is more than 6 mts and you are doing quarry operations without forming benches as such your workings are dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

Further, on verification of the office records, the lessee / company is committed the following breaches:-

- The lessee has not submitted dispatch particulars as per Rule 12(5)(h)(iii) of APMMC Rules 1966.

In view of the above circumstances, you are hereby requested to show cause within 15 days from the date of receipt of this notice as to why action should not be initiated against you for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of **785.241 Cbm** within the leased area and **683.124 cbm** of Black Granite outside the leased area transported in contravention of A.P.M.M.C.Rules, 1966 failing which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.M.C.Rules, 1966.


Asst. Director of Mines & Geology -
PALAMANER

To
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor District.

Copy submitted to the Director of Mines and Geology, Ibrahimpet for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
Asst., Director of Mines and Geology,
Palamaneru

DEMAND NOTICE

No. 1117/Q2/BG/2007

Dated: 23.11.2019

Sub: Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist. - Lease held by M/s. Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu - Extraction & transportation of Mineral from outside the leased area and Misuse of Transit forms - Explanation submitted - Not Satisfied - Demand Notice issued - Regarding.

Ref:-1. Randomization of Inspection by the ADM&G, Palamaneru on 30-10-2019.
2. Inspection & Survey Report dt.01-11-2019 of this office Technical Staff.
3. This office Show Cause Notice No.1117/Q2/BG/2007, Dt.13-11-2019
4. Your explanation Dt.15.11.2019.

With reference to the above Quarry Lease, it is to inform that by Virtue of conditions of grant and the covenants of the lease deed executed, you are already aware that the quarrying is to be done within the leased area and the mineral should be dispatched with prior payment of Seigniorage Fee.

In the reference 1st & 2nd cited, based on the Randomization report of the undersigned the Technical Staff of this office have inspected your quarry leased area on 01-11-2019 and the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows.

In this connection, through the reference 3rd cited a Show Cause Notice has been issued to you seeking your explanation as to why action should not be initiated against you for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of 785.241 Cbm within the leased area and 683.124 cbm of Black Granite outside the leased area transported in contravention of Rule 34 & 26 of APMC Rules, 1966 and other violations.

In response to this office Show Cause Notice, through the ref. 4th cited, you have submitted your explanation each breach wise and stated that, the actual dispatch quantity is 1840.282 Cbm & 163.775 Cbm you have paid normal seigniorage fee as per Revision orders for missing blocks and there is a stock of 68 blocks covered a quantity 155.077 Cbm. Hence, the total quantity comes to 2159.134 Cbm. There is a variation for the quantity of 785.241 Cbm, hence not misused the transit forms for the quantity of 785.241 cbm.

In this connection, it is informing you that the inspection whatever conducted on 01-11-2019 in presence of you and taken pit measurements after affirming the boundaries around the leased area in presence of you and arrived pit volume as 9159.291 cbm within the leased area and 4554.16 Cbm outside the leased area have been extracted after considering the recovery factor as per approved mining plan is 15% the yield of useful granite in your lease is 1373.893 cbm within the leased area. After considering the permitted quantity of 1840.282 Cbm, Missing Blocks quantity of 163.775 Cbm and Stock of 68 blocks covered a quantity of 155.077 Cbm, it is noticed that 785.241 Cbm of quantity excess to the yielded quantity. Hence, it construed that you have misused transit forms for the quantity

:: 2 ::

Regarding the excavations falls outside the leased area you have stated that you have erected the boundary pillars based on the chain system survey and in the places shown by the Surveyor and maintaining the same till to date and you are operating the quarry operations within the leased area. Further, the survey done using GPS Machines are not accurate. Further, stated that the quarrying activities within from the leased boundaries marked by the surveyors (based on GPS & Chain system) at the time of Survey & Demarcation. Hence, you have stated that you have not encroached not carried our quarry operations outside the leased area.

The averments stated by you should not be considered as the Technical Staff conducted survey with DGPS instrument (which are 20 cm variation) based on the linear measurements mentioned in the executed lease deed sketch. After affirming the lease boundaries around the leased area you have done the quarrying operations outside the leased area and within the leased area. Further, it is informed that the lease boundaries fixed based on the measurements mentioned in the executed lease deed sketch with reference to the permanent Revenue Stones only. Hence, it is no matter conducted the survey either with GPS or Chain Survey.

With regard to the other breaches, you have simply given explanation, but neither implemented nor rectified the breaches in the quarry.

In view of the above, you have been informed that, As per rule 5 of APMMC Rules, 1966 your workings should be confined to only within the leased area and not beyond the leased area as per granted and executed sketch. But, you have not done so for. Hence your explanation dt. 15-03-2018 is not deserved for consideration.

As per the average category percentage arrived for issuance of dispatch permits, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm	Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm
181.021	141.317	462.903	785.241	157.480	122.939	402.705	683.124

Hence, you are liable to pay the Normal Seigniorage Fee and Market Value for the said quantity as per Rule 34 (1) of APMMC Rules, 1966 and Rupees upto 5 lakhs as fine and double the market value as per Rule 26 (2) of APMMC Rules, 1966 for the quantity recovered and transported from outside the leased area.

Missed Quantity of the mineral within the leased					Quantity recovered & transported from outside the leased area				
Category	Volume in Cbm	Normal Seigniorage Fee in Rs	Market value in Rs	Total in Rs.	Category	Volume in Cbm	Fine in Rs.	Double the market value in Rs	Total
Super Gangsaw size	181.021	543063	2715315	3258378	Super Gangsaw size	157.480	500000	4724400	-
Mini Gangsaw Size	141.317	353293	1766463	2119756	Mini Gangsaw Size	122.939		3073475	-
Cutter size	462.903	1087822	4629030	5716852	Cutter size	402.705		8054100	-
Total	785.241	1984178	9116808	11094986		683.124	500000	15851975	16351975

Contd...3

:3=

- Note:-** 1. Seigniorage Fee as Rs. 3000/- per Cbm for Super gang saw size, Rs. 2500/- per Cbm for Minigang saw size and Rs. 2350/- per Cbm for Cutter size for Black Granite.
2. Market value taken as Rs.15,000/- per Cbm for Super gang saw Size, Rs. 12,500/- per Cbm for Mini gang saw size and Rs. 10,000/- per Cbm for cutter size.

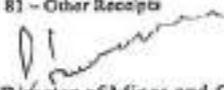
In view of the above, M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu is hereby directed to pay the said amounts i.e., Rs. 2,74,46,961/- (Within the leased area Rs. 1,10,94,986/- + Outside the leased area of Rs. 1,63,51,975/-) in the following head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated against your quarry lease at the subject area as per rules in force.

HEAD OF ACCOUNT FOR NORMAL SEIGNIORAGE FEE

0153 - N.F. M & M Industries
102 - M.C. Fee, Rents & Royalties
02 - Royalty on minor mineral

HEAD OF ACCOUNT FOR FINE

* 0153 - N.F. M & M Industries
102 - M. C Fee, Rents & Royalties
81 - Other Receipts


Asst. Director of Mines and Geology,
PALAMANERU

To
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor District.

Copy submitted to the Director of Mines and Geology, Tiruchinappalli, for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of information.

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (MINES) DEPARTMENT

Memo. No. 5855/M.I(1)/2019-2

Dated: 23.06.2020.

Subj:- Revisions - Revision Application filed by M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District against the Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 of the ADM&G, Palamaneru - Revision Disposed off - Orders - Issued.

Ref:-1.From M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District, Revision Application dated:27.11.2019, received on 02.12.2019.

2.Government Memo.No.5855/M.I(1)/2019,Dated:31.12.2019.

3.From the Director of Mines & Geology, Ibrahimpatnam, Letter No.7646/D13-1/2019, Dated:03.02.2020.

The Assistant Director of Mines & Geology, Palamaneru has issued Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 to Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites and directed him to pay an amount of Rs.2,74,46,961/- towards NSF alongwith Market Value, Double the Market Value & Penalty as the lessee has illegally excavated and transported the quantity of 785.241 Cu.M of Black Granite within the leased area and quantity of 683.124 Cu.M of Black Granite from outside the leased area.

2. Aggrieved by the above Demand Notice, Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites, Chittoor District has filed a Revision Application on 02.12.2019 under Rule 35-A before the Government and requested the Revisional Authority to consider his revision application and squash the demand notice issued by the ADM&G, Palamaneru or waive off the penalty imposed on his quarry for no mistake and issue necessary orders to restore his quarrying operations to obtain transit passes without any hindrances till his quarry lease is in force.

3. The Remarks of the Director of Mines & Geology, Ibrahimpatnam has been called for on the grounds of Revision vide Government Memo No.5855/M.I(1)/2019, dt:31.12.2019. The DM&G, Ibrahimpatnam has submitted his remarks to Government vide Letter No.7646/D13-1/2019, dt:03.02.2020 stating that:

- I. The ADM&G, Palamaneru submitted his remarks stating that the quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapelli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P., for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu vide Proceedings No.28937/R5-1/07, Dt.28.02.2008 and executed by grantee before the Assistant Director of Mines and Geology, Palamaneru vide Proceedings No.1117/Q/07, Dt.26.04.2008 and the lease will be in force from 28-04-2004 to 27-04-2028.
- II. Further, the ADM&G, Palamaneru reported that the Quarry Lease area was inspected in Randomization on 30-10-2019 and came to know that there is an encroachment in the lease area.
- III. The Technical Staff of the Assistant Director of Mines & Geology, Palamaneru have Surveyed and inspected the quarry leased area on 01-11-2019 and submitted report. Based on the report submitted by the Technical staff, the Assistant Director of Mines & Geology, Palamaneru has issued Show Cause Notice vide No.1117/Q2/BG/2007, dt.13-11-2019 as the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards northern side to the leased area. Accordingly, the surveyor has taken pit measurements in presence of the representative of the lease holder excluding over burden.

::2::

a) Within the Leased Area:

PIT No.	Average Measurements (Excluding overburden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
	984.87	9.3	9159.291

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 1373.893 Cb.M. As per ADM&G, Palamaner records, the petitioner have obtained permits for a quantity of 1840.282 Cb.M since inception of the Quarry Lease. Further, earlier issued demand notice for the missing blocks covered a quantity of 153.775 Cb.M for which the lessee have paid normal Seigniorage fee as per the Revision orders. There is a stock of 68 blocks covered a quantity of 155.077 Cb.M within the leased area. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for a quantity of 785.241 Cb.M between permitted quantity and Yielded quantity. Hence, it is construed that the revision petitioner misused the transit forms for the quantity of 785.241 Cb.M. excavated and transported the mineral more than the approved mining plan quantity which attracts Rule 26(1) of A.P.M.M.C. Rules, 1966.

b) Outside the Leased area:

PIT No.	Average Measurements (Excluding overburden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
754		6.04	4554.16

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 683.124 Cb.M. Hence, it is construed that the lessee excavated & transported the mineral unauthorizedly by encroaching Northern side to the leased area which attracts Rule 26(2) of A.P.M.M.C. Rules, 1966.

iv. The inspecting officials have also noticed the following violations:-

- a) The revision petitioner is operating the quarry without leaving 7.5 Mts. peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1951.
- b) Boundary pillars erected around the leased area but not called with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules, 1966.
- c) Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1951 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- d) The working pit is more than 5 mts, and the lessee is doing quarry operations without forming benches as such their workings are dangerous condition, which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1951.

- v. Further, the Assistant Director of Mines & Geology, Palamaner requested the petitioner to show cause within 15 days from the date of receipt of the notice as to why action should not be initiated against him for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of 785.241 Cb.M. within the leased area and 683.124 Cb.M of Black Granite outside the leased area transported in contravention of A.P.M.M.C. Rules, 1966 failing which necessary action will be taken by the authorities.

- vi. In response to Show Cause Notice No. 1417/Q2/BG/2007, dt. 23-11-2019, the petitioner/lessee has submitted his explanation to each breach wise and stated that, the actual dispatch quantity is 1840.282 Cb.M. & 163.775 Cb.M. and he has paid normal Seigniorage fee as per Revision orders for missing of transit forms and there is a stock of 68 blocks covered a quantity 155.077 Cb.M. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for the quantity of 785.241 Cb.M, hence not misused the transit forms for the quantity of 785.241 Cb.M.
- vii. Further, the inspection whatever conducted on 01-11-2019 and taken pit measurements after affirming the boundaries around the leased area in presence of the petitioner and arrived pit volume as 9159.291 Cb.M within the leased area and 4554.18 Cb.M outside the leased area have been extracted after considering the recovery factor as per approved mining plan is 15%, the yield of useful granite in his lease is 1373.893 Cb.M within the leased area. After considering the permitted quantity of 1840.282 Cb.M, Missing Blocks quantity of 163.775 Cb.M and Stock of 68 blocks covered a quantity of 155.077 Cb.M, it is noticed that 785.241 Cb.M of quantity excess to the yielded quantity. Hence, it construed that the petitioner/lessee have misused transit forms for the quantity of 785.241 Cb.M of Black Granite.
- viii. Regarding the excavations falls outside the leased area, the petitioner has stated that he has erected the boundary pillars based on the chain system survey and in the places shown by the Surveyor and maintaining the same till to date and the petitioner is operating the quarry operations within the leased area. Further, the survey done using GPS Machines are not accurate. Further, stated that the quarrying activities within from the leased boundaries marked by the surveyors (based on GPS & Chain system) at the time of Survey & Demarcation. Hence, the petitioner has stated that he has not encroached and not carried their quarry operations outside the leased area. The averments stated by the petitioner should not be considered as the Technical Staff conducted survey with DGPS Instrument (which are 20 cm variation) based on the linear measurements mentioned in the executed lease deed sketch. After affirming the lease boundaries around the leased area and done the quarrying operations outside the leased area and within the leased area. Further, it is informed that the lease boundaries fixed based on the measurements mentioned in the executed lease deed sketch with reference to the permanent Revenue Stones only. Hence, it is no matter conducted the survey either with GPS or Chain Survey.
- ix. With regard to the other breaches, the petitioner is simply given explanation, but neither implemented nor rectified the breaches in the quarry. As per rule 5 of APMMC Rules, 1966 workings should be confined to only within the leased area and not beyond the leased area as per granted and executed sketch. But, the petitioner has not done so far. Hence, the petitioner's explanation dt. 15-03-2018 is not deserved for consideration. As per the average category percentage arrived for issuance of dispatch permits, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw Size in Cbm	Mini Gangsaw Size in Cbm	Cutter Size in Cbm	Total in Cbm	Super Gangsaw Size in Cbm	Mini Gangsaw Size in Cbm	Cutter Size in Cbm	Total in Cbm
181.021	141.317	462.903	785.241	157.480	122.939	402.705	683.124

(Contl..P4)

:4:

- I. Mis-used quantity of the mineral within the leased area:
 Quantity : 795,241 cbm of Black Granite
 Normal Seigniorage fees Rs.19,04,178/-
 Market value : Rs. 91,10,808/-
 Total : Rs. 1,10,94,986/-
- II. Quantity recovered and transported from outside the leased area:
 Quantity : 603.124cbm of Black Granite
 Fine : Rs. 5,00,000/-
 Double Market value : Rs. 1,58,51,975/-
 Total : Rs. 1,63,51,975/-

- x. Hence, the Assistant Director of Mines & Geology, Palamaner is directed the petitioner/ lessee M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu to pay the said amounts i.e., Rs.2,74,46,961/- (Within the leased area Rs.1,10,94,986/- + Outside the leased area of Rs.1,63,51,975/-) in the respective head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated against the quarry lease at the subject area as per rules in force.
- xi. Aggrieved by the demand notice vide No.1117/Q2/BG/ 2007, dt.23-11-2019 issued by the Assistant Director of Mines & Geology, Palamaner, the petitioner has filed Revision before the Government on 27-11-2019 received by the Government on 02-12-2019 under Rule 35-A of APMMC Rules, 1966.

4. With the above, the DM&G, Ibrahimpatnam has requested to dismiss the revision applicant or to direct the Revision Applicant to pay the Demanded Amount of Rs.2,74,46,961/-.

5. In order to dispose off the Revision Application, a personal hearing was conducted on 07.01.2020 duly giving reasonable opportunity for personal hearing to the Revision Petitioner.

6. After hearing the arguments on both sides, the Revisional Authority hereby allowed the revision application of M/s. Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu, Chittoor District duly setting aside the Demand Notice No.1117/Q1/2007, dt:23.11.2019 of Assistant Director of Mines & Geology, Palamaner and directed the Revision Applicant to pay an amount of Rs.30.10 Lakhs (Thirty lakhs and Ten thousand rupees only) and waived off the remaining Demand amount.

7. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

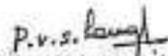
D. RAMADEVI
 DEPUTY SECRETARY TO GOVERNMENT

To
 The Director of Mines and Geology, Govt., of Andhra Pradesh, Ibrahimpatnam,
 M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, #19-154, Ganuga Street,
 Kuppam, Chittoor District - 517 425 (By RPAD)

Copy to:

The Assistant Director of Mines & Geology, Palamaner, Chittoor Dist.
 P.S to Hon'ble Minister for Mines & Geology, 3rd Block, AP Secretariat.
 SF/SC.

//FORWARDED : : BY ORDER//

P.v.s. 
 SECTION OFFICER



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 41412950252020	Challan Creation Date & Time: 08/03/2021 3:29:31 PM
Treasury/PAO Code:1109	STO:STO-Palamaner
CFMS Transaction ID:	40191067442020
Service:	4015-Minor Minerals - Penalty
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	310000.00
Amount in words Rs:	Three lakh ten thousand only
Purpose:	Towards Govt.Memo No.5906/N./2020 &DMG D.Dis.Memo No.4018474/013-2/2020 Penalty in Sy. No.103 of Keramakanapalli vg Gudupalli Mandal B.G. 0.405 Hect. J Venkatesh Babu
Remitter's Name & Address:	M/S. Sri Venkata Sai Granites D.No.19-154, Ganuga Street, Kuppam-517425
Remitter's Mobile Number	9789941111
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	CHG0327638
Payment Date:	08/03/2021
Received Rs: 310000.00	

Note:This Challan does not need enforcement of the treasury



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No:	51036259162021	Challan Creation Date & Time:	29/04/2021 10:26:53 AM
Treasury/PAO Code:	1109	STO:	STO-Palamaner
CFMS Transaction ID:			50917935732021
Service:			4015-Minor Minerals - Penalty
Major Head:	0853		Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00		Not Applicable
Minor Head:	102		Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00		Not Applicable
Sub-Head:	81		Other Receipts
Detailed Head:	000		Not Applicable
Sub-Detailed Head:	000		Not Applicable
Charged/Voted:			V
Non-Contingency/Contingency:			N
Amount Rs:			300000.00
Amount in words Rs:			Three lakh only
Purpose:			Towards Govt memo No.5606/M.U/2020 & DMG, MEMO NO.4018474/D13-2/2020 Penalty i sy No.103 Kotamakunapalli vls, Gudupalli Mandal @G J Venkatesh Babu
Remitter's Name & Address:			M/S. Sri Venkatasai Granites Ganuga street, Kuppam-517425
Remitter's Mobile Number			9789941111
DDO Code:			11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:			Transaction Successful and payment posted
Bank Reference Number:			CHG4491585
Payment Date:			29/04/2021
Received Rs:	300000.00		

Note: This Challan does not need enforcement of the treasury



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Chalan No: 61162119202022	Chalan Creation Date & Time: 02/08/2022 7:58:23 AM
Treasury/PAO Code:1109	STO: STO-Palamaner
CFMS Transaction ID:	60076320822022
Service:	4015-Minor Minerals - Penalty
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	300000.00
Amount in words Rs:	Three lakh only
Purpose:	Towards Penalty in Sy No. 103 Kotamakanesaite vg, Gudupalli Md Vide. Govt Memo No. 5006/M.I/2020 & DM&G.D. Dis. Memo No. 4010474/D.13/2020 K Sivaprakash
Remitter's Name & Address:	S/o A Krishnan, Krishnagiri.
Remitter's Mobile Number	9789941111
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	135974349
Payment Date:	02/08/2022
Received Rs: 300000.00	

Note: This Chalan does not need enforcement of the treasury

ANNEXURE-IV

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
Sri K. Siva Prakash,
S/o Krishnan,
D.No. 2/285, Mangal Nagar,
Thattiganipalli (V),
Krishnagiri - 635203, Tamil Nadu.

Ir.No. No.1803/TOL/BG/2020 Dt: 15-12-2022

Sub:- Mines and Quarries -Quarry Lease held by Sri K. Sivaprakash, for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada -Regarding.

Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-659, dt.23-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TPT/S.P.O/2022-7, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

-oOo-

The attention of Sri K. Siva Prakash is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by Sri K. Sivaprakash and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

Encl:-As above (Stop Production order)

P. Venugopal
Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Deputy Director of Mines & Geology,
CHITTOOR

Dated: 01-12-2022

Memo No: 3508/APPCB/TPT/S.P.O/2022-5,

Sub: Mines & Quarries - O/o. Deputy Director of Mines & Geology, Chittoor -
Quarry lease for Black Granite in Sy.No.98/3 Part over an extent of 0.607
Hectare of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District
lease held by M/s Sai Raghavendra Granites,- Stop Production order -
Issued by Andhra Pradesh Pollution Control Board, Vijayawada - To take
necessary action - reg.

RI
R/S
3/12/2022

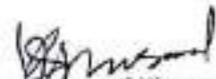
Ref: Order.No.738/APPCB/HO/UH-II/TF/TPT/2022-657, Dt:24.11.2022 from the
Andhra Pradesh Pollution Control Board, Vijayawada addressed DDM&G,
Chittoor received in this office on 01.12.2022.

-oOo-

The attention of the Asst. Director of Mines & Geology, Palamaner is drawn to
the subject & reference cited, and inform that the Andhra Pradesh Pollution Control
Board, Vijayawada has issued stop production order to Quarry lease for Black Granite
in Sy.No.98/3 Part over an extent of 0.607 Hectare of Kotamakanapalli Village,
Gudupalli Mandal, Chittoor District lease held by M/s Sai Raghavendra Granites and
same was marked to the under signee for necessary action.

In view of the above, the above reference is hereby forwarded to take necessary
action in the matter.

Encls: Ref.


Deputy Director of Mines and Geology,
CHITTOOR.

To
The Asst. Director of Mines & Geology,
PALAMANER.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of kind
information.

File No. APPCB-11023/119/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D. No. 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
 Chalamajavari Street, Kasturibalpet, Vijayawada - 520010
 Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HQ/VIH-IITF/TPT/2022-659

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB - HQ - Unit-II - TF - M/s. Sri K. Siva Prakash mine - 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions - EAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- Ref: -
1. CFO orders valid up to 31.12.2023.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 and 20.07.2022.
 3. Joint inspection conducted at the area on 22.06.2022.
 4. The PO, Tirupathi issued Show cause notice on 30.08.2022.
 5. Board officials inspected your mine on 04.10.2022.
 6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating granite mining unit in the name & style of M/s. Sri K. Siva Prakash mine - 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sri K. Siva Prakash mine - 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) obtained Environmental Clearance (EC) and subsequent vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.12.2023.

WHEREAS Mr. K. Srinivasulu and other residents of village Kondasarnudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered on O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on 20.07.2022.

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

T.A.
 Putul
 11/12/22

File No. APPCB-11023/119/2022-TEC-TF-APPCB

WHEREAS the RO, Tirupathi vide reference 4th cited issued Show cause notice to M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) for violations of CFO order Dt. 14.02.2022. In response to the Show cause notice issued, the proponent of the mining unit have submitted reply on 21.09.2022.

WHEREAS the Board officials had inspected M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) again on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following compliance's :

1. Not maintained buffer zone of 7.5 m on all four sides.
2. Not provided details of CSR activities taken up.
3. Over burden is being dumped outside the mine lease area.
4. Not submitted details of funds earmarked for environmental protection measures.
5. Not submitted water & air quality monitoring reports.
6. Not furnished occupational health surveillance data.

WHEREAS hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Overburden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites) for non-compliance Under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit, closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

Vijay Kumar Gokul
MEMBER SECRETARY

To
M/s. Sri K.Siva Prakash mine – 0.772 Ha.
(Formerly M/s. Sri Venkata Sai Granites).

File No. APPCB-11023/119/2022-TEC-TF-APPCB

Sy.No.10172
Kotafakuripalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kumool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept , Chittoor for information and necessary action.

Signed by Vijay Kumar
Gankr las
Date: 23-11-2022 21:22:45
Reason: Approved

Annexure - IV

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
Sri K. Siva Prakash,
S/o Krishnan,
D.No. 2/285, Mangal Nagar,
Thattiganipalli (V),
Krishnagiri - 635203, Tamil Nadu.

Le.No. No.1802/TOL/BG/2020 Dt: 22-12-2022

Sub:- Mines and Quarries -Quarry Lease held by Sri K. Sivaprakash, for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada -Regarding.

Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-658, dt. 23-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TPT/S.P.O/2022-6, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

-oOo-

The attention of Sri K. Siva Prakash is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by Sri K. Sivaprakash and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

Encl:-As above (Stop Production order)

P. Venugopal
Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Deputy Director of Mines & Geology,
CHITTOOR

Memo No: 3508/APPCB/TPT/S.P.O/2022-6,

Dated:01-12-2022

Sub: Mines & Quarries - O/o.Deputy Director of Mines & Geology, Chittoor -
Quarry lease for granite in Sy.No.103 over an extent of 0.405 Hectare of
Kotamakanapalli Village, Gudupalli Mandal, Chittoor District lease held by
M/s Sri K.Siva Prakash - Stop Production order - Issued by Andhra Pradesh
Pollution Control Board, Vijayawada - To take necessary action - reg.

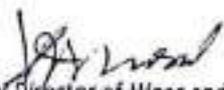
Ref: Order.No.738/APPCB/HO/UH-II/TF/TPT/2022-658, Dt:23.11.2022 from the
Andhra Pradesh Pollution Control Board, Vijayawada addressed DDME&G,
Chittoor received in this office on 01.12.2022.

-000-

The attention of the Asst. Director of Mines & Geology, Palamaner is drawn to
the subject & reference cited and inform that the Andhra Pradesh Pollution Control
Board, Vijayawada has issued stop production order to Quarry lease for granite in
Sy.No.103 over an extent of 0.405 Hectare of Kotamakanapalli Village, Gudupalli
Mandal, Chittoor District lease held by M/s Sri K.Siva Prakash and same was marked to
the under signee for necessary action.

In view of the above, the above reference is hereby forwarded to take necessary
action in the matter.

Encs: Ref.


Deputy Director of Mines and Geology,
CHITTOOR.

To
The Asst. Director of Mines & Geology,
PALAMANER.

Copy submitted to the Director of Mines & Geology, Ibrahimpattanam for favour of kind
information.

RE
TUG
3/12/2022

through the
get it done

File No. APPCB-11023/118/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
 Chalamalavari Street, Kasturibalpet, Vijayawada - 520010
 Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/II/TF/TPT/2022-618

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB - HO - Unit-II - TF - M/s. Sri K.Siva Prakash Mine - 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions - EAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- Ref:
1. CPO order valid up to 30.09.2023.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint inspection conducted at the area on 22.06.2022.
 4. The PO, Tibupathi issued Show cause notice on 30.08.2022.
 5. Board officials inspected your mine on 04.10.2022.
 6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. Sri K.Siva Prakash mine - 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), located at Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sri K.Siva Prakash mine - 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites) have obtained Environmental Clearance (EC) and subsequent vide ref 1st cited obtained Consent for Operation (CFO) of the Board which is valid up to 30.09.2023.

WHEREAS, Sri. K. Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF".

File No.APPCB-11023/118/2022-TEC-TH-APPCB

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites) for violations of CFO order Dt. 24.10.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. Sri K.Siva Prakash mine – 0.405 Ha on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed the following non - compliance's:

1. The mining unit is not maintaining buffer zone on all four sides,
2. Not furnished the details of CSR activities.
3. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.
4. The mining authorities are dumping the overburden outside the mining area.
5. The details/records of Occupational Health Surveillance of workers are not available.
6. Details/records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up. Overburden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites) located at Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1961.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

Vijay Kumar Gerkras
MEMBER SECRETARY

To
The Occupier,
M/s. Sri K.Siva Prakash Mine – 0.405 Ha.

File No. APPCB-11023/118/2022-TECH-APPCCB

(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.103,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director Mines and Geology Dept, Chittoor for information and necessary action.

Signed by Vijay Kumar
Garkr las
Date: 23-11-2022 21:21:09
Reason: Approved

Annepalle -IV

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
M/s Sai Raghavendra Granites,
Prop: Sri. S. Sunil Kumar,
S/o G. Subramanyam,
D.No. 13-265, DRS Building,
Ramachandra Road, Kuppam,
Chittoor District.

Ir.No. No.1348/O/2007 Dt: 15-12-2022

Sub:- Mines and Quarries -Quarry Lease held by M/s Sai Raghavendra Granites, Prop: Sri. S. Sunil Kumar for Black Granite over an extent of 0.607 Hectares in Sy.No. 98/3 of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada -Regarding.

- Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-657, dt.24-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TPT/S.P.O/2022-5, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

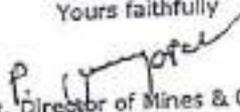
-oOo-

The attention of M/s Sai Raghavendra Granites, Prop: Sri. S. Sunil Kumar is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 0.607 Hectares in Sy.No. 98/3 of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by M/s Sai Raghavendra Granites, Prop: Sri. S. Sunil Kumar and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

Yours faithfully

Encl:-As above (Stop Production order)


Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Bhubaneswar for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Deputy Director of Mines & Geology,
CHITTOOR

Dated: 01-12-2022

Memo No: 3508/APPCB/TPT/S.P.O/2022-5,

Sub: Mines & Quarries - O/o. Deputy Director of Mines & Geology, Chittoor -
Quarry lease for Black Granite in Sy.No.98/3 Part over an extent of 0.607
Hectare of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District
lease held by M/s Sai Raghavendra Granites, - Stop Production order -
Issued by Andhra Pradesh Pollution Control Board, Vijayawada - To take
necessary action - reg.

RI
R/S
3/12/2022

Ref: Order.No.738/APPCB/HO/UH-II/TF/TPT/2022-657, Dt:24.11.2022 from the
Andhra Pradesh Pollution Control Board, Vijayawada addressed DDM&G,
Chittoor received in this office on 01.12.2022.

-oOo-

The attention of the Asst. Director of Mines & Geology, Palamaner is drawn to
the subject & reference cited, and inform that the Andhra Pradesh Pollution Control
Board, Vijayawada has issued stop production order to Quarry lease for Black Granite
in Sy.No.98/3 Part over an extent of 0.607 Hectare of Kotamakanapalli Village,
Gudupalli Mandal, Chittoor District lease held by M/s Sai Raghavendra Granites and
same was marked to the under signee for necessary action.

In view of the above, the above reference is hereby forwarded to take necessary
action in the matter.

Encls: Ref.

Deputy Director of Mines and Geology,
CHITTOOR.

To
The Asst. Director of Mines & Geology,
PALAMANER.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of kind
information.

File No. APPCB-11023/117/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D. No. 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
 Chalamalavari Street, Kasturibaipet, Vijayawada - 520010
 Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/VIH-III/TF/TPT/2022-657

Date: 24/11/2022

STOP PRODUCTION ORDER

Sub: APPCB - HO - UH-II - TF - M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Non-compliance of the consent conditions - EAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- T-A
 Put up
 11/12/22
- Ref: 1. CFO orders valid up to 31.07.2025.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
 5. Your reply dt.21.09.2022.
 6. Board officials inspected the industry on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you were operating granite mining unit in the name & style of M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha) have obtained Environmental Clearance (EC) and subsequent vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.07.2025.

WHEREAS Sri. K. Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS vide reference 2nd cited, the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEJAA, APPCB, District Collector) conducted Joint inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022 vide reference 3rd cited.

WHEREAS subsequently, Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report pass the following order on 20.07.2022.

The State PCB and SEJAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in

File No. APPCB-11023/117/2022-TEC-TF-APPCB

preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF".

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. Sai Raghavendra Granites., (Black Granite mine - 0.607 Ha) for the following violations of CFO order Dt. 01.09.2020.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.
2. Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tail plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road was not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore-wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/ records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

In response to the Show cause notice issued, the proponent of the mining unit have submitted reply on 21.09.2022 stating that, the quarry works were stopped since 01.04.2021 and presently, the mining operations are suspended.

WHEREAS the Board officials had inspected M/s. Sai Raghavendra Granites., (Black Granite mine - 0.607 Ha) Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board it was observed that the mining unit is not under operation.

WHEREAS hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance's observed. The quarry works are reported to be stopped since 01.04.2021.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sai Raghavendra Granites., (Black Granite mine - 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the non-compliance's observed.

File No. APPCB-11023/117/2022-TEC/TF-APPCB

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sai Raghavendra Granites., (Black Granite mine - 0.607 Ha) as the unit is not complying with the conditions stipulated in the CFO order as detailed above; under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the Interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes Imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 24/11/2022.

Vijay Kumar Gsrkr: las
MEMBER SECRETARY

To
M/s. Sai Raghavendra Granites,
(Black Granite mine - 0.607 Ha),
Sy.No.998 Part,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kumool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar
Gsrkr: las
Date: 24/11/2022 11:56:55
Reason: Approved.

Amepuwa

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
M/s Sri Sai Krupa Granites,
Prop. Sri M. Chandra Sekhar,
D.No. 18-102,
Venkateswara Nilayam,
Vinayaka Street, Newpet,
Kuppam, 517425.

Lr.No. No.3047/02/BG/2009 Dt: 15-12-2022

Sub:- Mines and Quarries -Quarry Lease held by M/s Sri Sai Krupa Granites, Prop. Sri M. Chandra Sekhar for Black Granite over an extent of 0.611 Hectares in Sy.No. 100 of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada -Regarding.

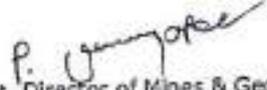
- Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-660, dt.23-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TPT/S.P.O/2022-8, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

-oOo-

The attention of M/s Sri Sai Krupa Granites, Prop. Sri M. Chandra Sekhar is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 0.611 Hectares in Sy.No. 100 of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by M/s Sri Sai Krupa Granites, Prop. Sri M. Chandra Sekhar and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

Encl:-As above (Stop Production order)


Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Deputy Director of Mines & Geology,
CHITTOOR

Memo No: 3508/APP/PCB/TPT/S.P.O/2022-B,

Dated:01-12-2022

Sub: Mines & Quarries - O/o.Deputy Director of Mines & Geology, Chittoor -
Quarry lease for Black Granite in Sy.No.100 over an extent of 0.611
Hectare of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District
lease held by M/s Sri Sai Krupa Granites,- Stop Production order - Issued
by Andhra Pradesh Pollution Control Board, Vijayawada - To take
necessary action - reg.

RI
NJ
31/12/2022

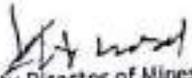
Ref: Order.No.738/APP/PCB/HD/UH-II/TF/TPT/2022-660, Dt:23.11.2022 from the
Andhra Pradesh Pollution Control Board, Vijayawada addressed DD&G,
Chittoor received in this office on 01.12.2022.

-oOo-

The attention of the Asst. Director of Mines & Geology, Palamaner is drawn to
the subject & reference cited, and inform that the Andhra Pradesh Pollution Control
Board, Vijayawada has issued stop production order to Quarry lease for Black Granite
in Sy.No.100 over an extent of 0.611 Hectare of Kotamakanapalli Village, Gudupalli
Mandal, Chittoor District lease held by M/s Sri Sai Krupa Granites and same was
marked to the under signee for necessary action.

In view of the above, the above reference is hereby forwarded to take necessary
action in the matter.

Ends: Ref.


Deputy Director of Mines and Geology,
CHITTOOR.

To
The Asst. Director of Mines & Geology,
PALAMANER.

Copy submitted to the Director of Mines & Geology, Ibrahimpattanam for favour of kind
information.

File No. APPCB-11023/120/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
 Chalamalavari Street, Kasturibaipet, Vijayawada - 520010
 Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 788/APPCB/HOUJH-IITE/TPT/2022-660

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB - HO - Unit-II - TF - M/s. Sri Sai Krupa Granites, (Black Granite mine - 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions - EAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- Ref:
1. CFO orders valid up to 31.07.2025.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint Inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
 5. Board officials inspected the industry on 04.10.2022.
 6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. Sri Sai Krupa Granites, (Black Granite mine - 0.611 Ha), located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sri Sai Krupa Granites, (Black Granite mine - 0.611 Ha) have obtained Environmental Clearance (EC) and subsequent vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.07.2025.

WHEREAS Mr. K. Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered on O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on 20.07.2022.

"The State PCB and SEIAA are also directed to take further remedial action - In accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF"

T.A
 Patel
 1/12/22

File No. APPCB-11023/120/2022-TEG-TF-APPCB

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. Sri Sai Krupa Granites (Black Granite mine - 0.611 Ha) for violations of CFD order Dt. 01.09.2020. In response to the Show cause notice issued, the mine lessee of the mining unit have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. Sri Sai Krupa Granites, (Black Granite mine - 0.611 Ha) on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's:

1. Not maintained buffer zone of 7.5 m on all four sides.
2. Not provided details of CSR activities taken up.
3. Not submitted details of funds earmarked for environmental protection measures.
4. Not furnished occupational health surveillance data.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri Sai Krupa Granites, (Black Granite mine - 0.611 Ha), located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Not submitted details of funds earmarked for environmental protection measures, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri Sai Krupa Granites, (Black Granite mine - 0.611 Ha) located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

Vijay Kumar Gairik Das
MEMBER SECRETARY

To
The Occupier,
M/s. Sri Sai Krupa Granites,
(Black Granite mine - 0.611 Ha),
Sy.No.100,

File No. APPCB-11023/120/2022-TEC-TF-APPCB

Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar
Date: 23-11-2022 21:28:04
Reason: Approved

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY



From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
Sri Muniswamy Ramamurthy,
Mg. Dir: M/s J.R. Granites Private Ltd
J.R. Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri (Dt),
Tamilnadu State.

Lr.No. No.3874/O2/BG/2012 Dt: 15-12-2022

Sub:- Mines and Quarries -Quarry Lease held by Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd for Black Granite over an extent of 4.846 Hectares in Sy.No. 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada -Regarding.

JA
Re-sum
With comment
Adolam

Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-654, dt.23-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TPT/S.P.O/2022-2, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

-oOo-

The attention of Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No. 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

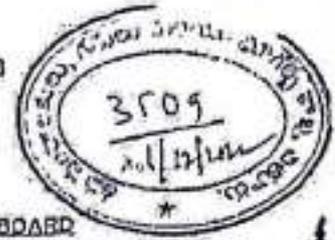
Yours faithfully

Encl:-As above (Stop Production order)

P. Venugopal
Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Bhubaneswar for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.

File No. APPCB-11023/115/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
D. No. 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturbaipet, Vijayawada - 520010
Phone: 0866-2466200, Website: <http://pcb.ap.gov.in>

Order No. 788/APPCB/HQ/WH-INT/TF/2022-654

Date: 23/09/2022

STOP PRODUCTION ORDER

T-A
Dated

11/11/22

Sub: APPCB - HQ - Unit-II - TF - M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 In Original Application No.271/2022 - Violation of consent conditions - EAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- Ref: -
1. CFO order valid up to 30.09.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi orders dt.27.04.2022 and 20.07.2022.
 3. Joint inspection conducted at the area on 22.06.2022.
 4. The P.O. Thupathi issued Show cause notice on 29.08.2022.
 5. Your reply dated 21.09.2022.
 6. Board officials inspected the industry on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a Granite mining unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha), located at Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha) have obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which was valid up to 30.09.2022. The mining project has applied for CFO renewal.

WHEREAS M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

WHEREAS Sri. K. Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the Hon'ble National Green Tribunal (NGT) Principle Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising of representatives of MoEF & CC, APPCB, SEIAA, APPCB, District Collector) conducted Joint inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

"The State PCB and SEIAA are also directed to take further remedial action

File No. APPCB-11023/115/2022-TEC-TF-APPCB

Kotamakanapalli
Chittoor District

in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial_ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF*.

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha) for violations of CFO order Dt. 11.11.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's :

1. Not developed adequate avenue plantation along the approach roads.
2. The mining authorities are being dumping the overburden at outside the mining area.
3. Details/records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road. Over burden is being dumped outside the mine lease area. Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha) located at Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance of CFO conditions; under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e. 23/11/2022.

MEMBER SECRETARY

To
The Occupier,
M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha),
Sy.No.136, 137 & 138,

File No. APPCB-11023/13/2022-TEC-TF-APPCB

Kotasaikunipalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar
Gudupalli
Date 23-11-2022 21:07:33
Reason Approved

Annexure - IV

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
Sri Muniswamy Ramamurthy,
Mg. Dir: M/s J.R. Granites Private Ltd
J.R. Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri (Dt),
Tamilnadu State.

Lr.No. No.3800/TOL/2014 Dt: 15-12-2022

Sub:- Mines and Quarries -Quarry Lease held by Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd for Black Granite over an extent of 1.620 Hectares in Sy.No. 89/1, 95/1(P), 95/2(P) 95/3(P) of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada - Regarding.

Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-653, dt.23-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TPT/S.P.O/2022-1, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

-oOo-

The attention of Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 1.620 Hectares in Sy.No. 89/1, 95/1(P), 95/2(P) 95/3(P) of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

Encl:-As above (Stop Production order)

P. Venugopal
Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Deputy Director of Mines & Geology,
CHITTOOR

Memo No: 3508/APPCB/TPT/5.P.O/2022-1,

Dated: 01-12-2022

Sub: Mines & Quarries - O/o. Deputy Director of Mines & Geology, Chittoor -
Quarry lease for Black Granite in Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P)
over an extent of 1.620 Hectares of Kotamakanapalli Village, Gudupalli
Mandal, Chittoor District lease held by M/s J.R.Granites Pvt Ltd., - Stop
Production order - Issued by Andhra Pradesh Pollution Control Board,
Vijayawada - To take necessary action - reg.

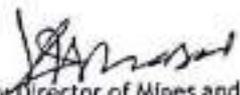
Ref: Order.No.738/APPCB/HO/UH-II/TF/TPT/2022-653, Dt:23.11.2022 from the
Andhra Pradesh Pollution Control Board, Vijayawada addressed DDM&G,
Chittoor received in this office on 01.12.2022.

-oOo-

The attention of the Asst. Director of Mines & Geology, Palamaner is drawn to
the subject & reference cited, and inform that the Andhra Pradesh Pollution Control
Board, Vijayawada has issued stop production order to quarry lease for Black Granite
located in Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) over an extent of 1.620 Hectares of
Kotamakanapalli Village, Gudupalli Mandal, Chittoor District lease held by M/s
J.R.Granites Pvt Ltd and same was marked to the under signee for necessary action.

In view of the above, the above reference is hereby forwarded to take necessary
action in the matter.

Ends: Ref.

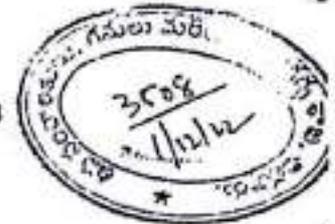

Deputy Director of Mines and Geology,
CHITTOOR.

To
The Asst. Director of Mines & Geology,
PALAMANER.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of kind
information.

RI
AJS
31/12/2022

File No. APPCB-11023/114/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D. No. 33-2C-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
 Chalamalavari Street, Kasturibaipet, Vijaya/wada - 520010
 Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH/TF/TPT/2022- 653

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB - HO - Unit-II - TF - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions - EAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- Ref:
1. CFO order valid up to 30.09.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi order dt. 27.04.2022 and 20.07.2022 in OA No 271/2022.
 3. Joint inspection conducted at the area on 22.06.2022.
 4. The PCO, Tirupathi issued Show cause notice on 29.08.2022.
 5. Your reply dt 21.09.2022.
 6. Board officials inspected your mine on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha); located at Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 30.09.2022. Further the mining unit has applied for CFO renewal.

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

WHEREAS Sri. X. Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the Hon'ble National Green Tribunal (NGT) Principle Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt. 27.04.2022 constituted a Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

- The State PCB and SEIAA are also directed to take further remedial action

T.A.
 [Handwritten signature]
 11/11/22

File No. APPCB-11023/114/2022-TEC-TF-APPCB

In accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial_ngr@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) for violations of CFO order Dt. 11.11.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's:

1. Not developed adequate avenue plantation all along the approach road.
2. The mining unit is dumping the overburden outside the mining area.
3. Details records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to the M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) located at Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance of CFO conditions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (3) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

[Signature]
MEMBER SECRETARY

To
The Occupier,
M/s. J.R.Granites Pvt. Ltd.,

File No. APPCB-11023/114/2022-TEC-TF-APPCB

(Black Granite mine - 1.620 Ha),
Sy.No. 95/1 (P), 95/2 (P), & 95/3 (P)
Kotarakarapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupali for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar
Garudula
Date: 23-11-2022 21:06:42
Reason: Approved

Amrapur - IV

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
Sri Muniswamy Ramamurthy,
Mg. Dir: M/s J.R. Granites Private Ltd
J.R. Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri (Dt),
Tamilnadu State.

Ir.No.No.2114/O/2012 Dt: 15-12-2022

Sub:- Mines and Quarries -Quarry Lease held by Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd for Black Granite over an extent of 0.850 Hectares in Sy.No. 99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada -Regarding.

- Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-655, dt. 22-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TPT/S.P.O/2022-3, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

-oOo-

The attention of Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 0.850 Hectares in Sy.No. 99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

End:-As above (Stop Production order)

P. Venugopal
Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY



Office of the
Deputy Director of Mines & Geology,
CHITTOOR

Memo No: 3508/APPCB/TPT/S.P.O/2022-3,

Dated:01-12-2022

Sub: Mines & Quarries - O/o.Deputy Director of Mines & Geology, Chittoor -
Quarry lease for Black Granite in Sy.No.99/4 & 7 over an extent of 0.850
Hectare of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District
lease held by M/s J.R.Granites Pvt Ltd.,- Stop Production order - Issued
by Andhra Pradesh Pollution Control Board, Vijayawada - To take
necessary action - reg.

Ref: Order.No.738/APPCB/HO/UH-II/TF/TPT/2022-655, Dt:22.11.2022 from the
Andhra Pradesh Pollution Control Board, Vijayawada addressed DDM&G,
Chittoor received in this office on 01.12.2022.

-c00-

The attention of the Asst. Director of Mines & Geology, Palamaner is drawn to
the subject & reference cited, and inform that the Andhra Pradesh Pollution Control
Board, Vijayawada has issued stop production order to quarry lease for Black Granite
located in Sy.No.99/4 & 7 over an extent of 0.850 Hectare of Kotamakanapalli Village,
Gudupalli Mandal, Chittoor District lease held by M/s J.R.Granites Pvt Ltd and same
was marked to the under signee for necessary action.

In view of the above, the above reference is hereby forwarded to take necessary
action in the matter.

Encls: Ref.

Deputy Director of Mines and Geology,
CHITTOOR.

To
The Asst. Director of Mines & Geology,
PALAMANER.

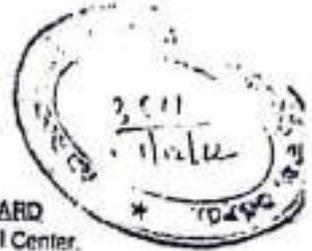
Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of kind
information.

RI
AJS
3/12/2022

File No. APPCB-11023/113/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
 Chalamalavari Street, Kasturibaipet, Vijayawada - 520010
 Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>



Order No. 738/APPCB/HO/UH/JITE/TPT/2022-655

Date: 22/11/2022

STOP PRODUCTION ORDER

Sub: APPCB - HO - Unit-II - TF - M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions - IEAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- Ref:
1. CFO order valid up to 30.09.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint Committee Inspection conducted on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 29.09.2022.
 5. Your reply dt 21.09.2022.
 6. Board officials inspected your mine on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a Granite mine in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), located at Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha) obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board valid up to 30.09.2022. Further the mining project has applied for CFO renewal.

WHEREAS M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

WHEREAS Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages of Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carrying out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on 20.07.2022 -

T. A
 J.R.
 1/12/22

M/s. J.R.C
re: Black G

File No. APPCB-11023/113/2022-TEC-TF-APPCB

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial_ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha) for violations of CFO order Dt. 26.09.2017. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha) on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's:

1. Not developed adequate avenue plantation along the approach road.
2. The mining authorities are dumping the overburden outside the mining area.
3. Details/records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to the M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha) for non-compliance of CFO conditions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also be liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 22/11/2022.

M/s. Kumar Gsrkr las
MEMBER SECRETARY

To

File No. APPCB-11023/113/2022-TEC-TF-APPCB

M/s. J.R. Granites Pvt. Ltd.,
(Black Granite mine - 0.850 Ha),
Sy.No. 89/4 & 7,
Kotamakaniapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar
Date: 22-11-2022 19:39:14
Reason: Approved

Annexure - IV

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

From
P. Venugopal, M.Sc.,
Assistant Director of Mines & Geology,
Palamaner.

To
M/s Rathna Mineral Enterprises,
Ptr: Sri M. Manjunatha,
No. 46/184, Gundlasagaram road,
Gudupalli Mandal,
Kuppam - 517 426.

Ir.No. No.3045/O/2010 Dt: 15-12-2022

Sub:- Mines and Quarries -Quarry Lease held by M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha for Black Granite over an extent of 4.810 Hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20-07-2022 in original application No. 271/2022 - violation of terms & Conditions - EAC hearing held on 09-11-2022 - APPCB has issued stop production order - Requested to stop production immediately until further orders of APPCB, Vijayawada -Regarding.

Ref:- 1. Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-656, dt.23-11-2022 of the Member Secretary, APPCB, Vijayawada.
2. Memo.No. 3508/APPCB/TRT/S.P.O/2022-4, dt. 01-12-2022 of the Dy. Director of Mines & Geology, Chittoor.

-oOo-

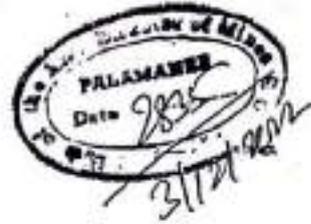
The attention of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha is drawn to the subject and references cited, and inform that through the reference 1st cited, the Andhra Pradesh Pollution Control Board, Vijayawada has issued stop production order to Quarry Lease for Black Granite over an extent of 4.810 Hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha and same order copy has forwarded at reference 2nd cited by the Dy. Director of Mines & Geology, Chittoor to this office for necessary action in the matter.

Therefore the address entry holder is hereby directed to compliance before APPCB, Vijayawada under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1981 and also directed to stop the production of the subject Quarry Lease until further orders received from the APPCB, Vijayawada failing which action will be initiated as per Rules in force.

Encl:-As above (Stop Production order)

P. Venugopal
Asst. Director of Mines & Geology,
PALAMANER

Copy submitted to the Director of Mines and Geology, Ibrahimpattanam for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.
Copy submitted to the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada for favour of information.



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Deputy Director of Mines & Geology,
CHITTOOR

Memo No: 3508/APPCB/TPT/S.P.O/2022-4,

Dated:01-12-2022

Sub: Mines & Quarries - O/o.Deputy Director of Mines & Geology, Chittoor -
Quarry lease for Black Granite In Sy.No.132, 133, 134 & 135 over an
extent of 4.810 Hectares of Kotamakanapalli Village, Gudupalli Mandal,
Chittoor District lease held by M/s Rathna Mineral Enterprises.- Stop
Production order - Issued by Andhra Pradesh Pollution Control Board,
Vijayawada - To take necessary action - reg.

RI

RJ

3/12/2022

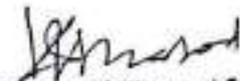
Ref: Order.No.738/APPCB/HO/UH-II/TF/TPT/2022-656, Dt:23.11.2022 from the
Andhra Pradesh Pollution Control Board, Vijayawada addressed DDM&G,
Chittoor received in this office on 01.12.2022.

-oOo-

The attention of the Asst. Director of Mines & Geology, Palamaner is drawn to
the subject & reference cited, and inform that the Andhra Pradesh Pollution Control
Board, Vijayawada has issued stop production order to quarry lease for Black Granite
located in Sy.No.132, 133, 134 & 135 over an extent of 4.810 Hectares of
Kotamakanapalli Village, Gudupalli Mandal, Chittoor District lease held by M/s Rathna
Mineral Enterprises and same was marked to the under signee for necessary action.

In view of the above, the above reference is hereby forwarded to take necessary
action in the matter.

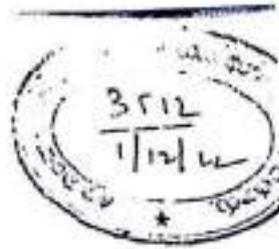
Encls: Ref.


Deputy Director of Mines and Geology,
CHITTOOR.

To
The Asst. Director of Mines & Geology,
PALAMANER.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of kind
information.

File No. APPCB-11023/116/2022-TEC-TF-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
 Chalamakurri Street, Kasturibaipet, Vijayawada - 520010
 Phone: 0866-2463200. Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HQ/UH-III/TF/TPT/2022-156

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB - HD - Unit-II - TF - M/s. Rathna Mineral Enterprises (Black Granite mine - 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of Consent conditions - EAC hearing held on 09.11.2022 - Stop Production Order - Issued - Reg.

- Ref:
1. CFO order valid up to 31.12.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi order dt.27.04.2022 and 20.07.2022 in O.A No 271/2022.
 3. Joint inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
 5. Your reply dated 21.09.2022.
 6. Board officials inspected your mine on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. Rathna Mineral Enterprises (Black Granite mine - 4.810 Ha), located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Rathna Mineral Enterprises (Black Granite mine - 4.810 Ha), have obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.12.2022.

WHEREAS Sri. K. Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable pdf/DCR Support PDF and not in the form of Image PDF".

File No: APPCB-11023/116/2022-TEC/TF/APPCB

Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kumool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology Dept, Chittoor for information and necessary action.

Signed by Vijay Kumar
Order In
Date: 23-11-2022 21:02:16
Reason: Approved

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

EFS&T Department - Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.MS.No. 120

**Dated: 01-11-2018.
Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

ORDER:

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

NOTIFICATION

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**G. ANANTHA RAMU
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Member Secretary, A.P. Pollution Control Board, Vijayawada
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board
All District Magistrate & Collectors in the State

Copy to:

The PS to Minister for EFS&T
The PS to Principal Secretary, EFS&T
The Law (G) Department
The MoEFS&CC, Regional Office (South Eastern Zone),
1st & 2nd Floor, HEPC Building No. 34,
Cathedral Garden Road, Nungam Bakkam, Chennai.

//FORWARDED:: BY ORDER//

SECTION OFFICER



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub :	APPCB - HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/I(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production order issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/I(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on polluting problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 4th cited, made the following in its order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought certain clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, the ML of M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine – 1.620 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area. Now, the mining project has applied for additional land of

		1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not providing regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report - with requisite details, apart from there replies / responses within one month by e-mail at Judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause why the Board shall not levy**

environmental compensation for Rs.4,30,000/- (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine - 1.620 Ha),
Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P).
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/ s. J.R.Granitef Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10.Board officials inspected the mining site on 11.04.2023. 11.EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/ o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, issued the following order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine - 0.850 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the status in repective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area. Now, the mining project has applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same

		was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not providing regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating Environmental Compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S l. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC (TF) meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying environmental compensation as estimated by the RO, Tirupathi.

In view of above, you are hereby directed to **show cause why the Board shall not levy environmental compensation** for Rs.4,30,000/- (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine - 0.850 Ha),
Sy.No.99/ 4 & 7,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023

SHOW CAUSE NOTICE

Sub	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levying Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC meeting held on 08.05.2023.

* * *

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC); and Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued following order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022.

WHEREAS, the ML of M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine – 4.846 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	Earlier, dumping of overburden is happened outside the lease area. Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other

		mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER for greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:.

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at Judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy the environmental compensation for Rs.4,30,000/-** (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act,1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine – 4.846 Ha),
Sy.No.136, 137 & 138,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023.

SHOW CAUSE NOTICE

Sub :	APPCB - HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri ASrinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, issued following order Dt.20.07.2022.

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances observed during the issue of stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.	Partially Complied. The mining unit has recently planted about 200 Nos of saplings at buffer zone at South and North. Existing pit was appearing while obtaining the mining lease on Este side and on west side ram is existing.
2	Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.	As the mining project was not under operation for the last 2 years due to demand Notice raised by the Department of Mines & Geology. Presently the mining project is making efforts for re-commencing its operation and during the inspection the proponent informed that they will take up the activities under CSR activities after re-commencing the same.
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the	Complied. The mining project has started avenue plantation.

	approach road on either side of the road was not developed.	
4	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	During the inspection the proponent of the mining project have informed that, they will provide water sprinklers after they resume the mining activities.
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	Presently, the mining unit is not under operation.
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	The project proponent has informed that, they will obtain the same before commencement of the mining operations if applicable.
7	Garland drains and Siltation ponds are not available.	The mining project has started works related to providing of Garland drains & siltation ponds.
8	Measures for ground water recharge are not being taken.	The proponent of the mining unit has informed that, they proposed to meet the water requirement through water tankers.
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	The proponent of the mining unit have proposed to dump the overburden within the mine lease area.
10	Retaining wall at the end of OB dump of appropriate size is not available.	The mining project has started works related to construction of retaining wall.
11	Details/ records regarding the Occupational Health Surveillance of workers are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
13	Details/ records regarding funds earmarked for environmental protection measures are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
14	Project Authorities are not submitting six monthly compliance reports along with	The proponent of the mining unit have informed that, they will submit six monthly compliance once the mining operations resumed.

	Monitored data to competent authorities on regular basis.	
15	Project Authorities are not submitting Environmental Statement in Form-V to Competent authorities on regular basis.	The proponent of the mining unit have informed that they will submit Form- V once the mining operations resumed.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	88	Rs.4,40,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 27.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be passed levying the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. Sai Raghavendra Granites,
(Black Granite mine – 0.607 Ha),
Sy.No.98/3 Part,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023.

SHOW CAUSE NOTICE

Sub :	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri – A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

* * *

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, made the following in its order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards North & South sides. The mining project is being used as a ramp towards East side and West side the boundary of the mining project is sharing with adjacent mining unit.
2	Not provided the details of CSR activities taken up.	Complied. During the inspection, the mine lease holder has taken up activities under CSR activities for providing of street lights, School development works, water purifier and donating amounts to the temples during festivals.
3	Not submitted details of funds earmarked for environmental protection	Complied. During inspection, it was verified that, the lease holder is

	measures.	spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.
4	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:.

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	88	Rs.4,40,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 27.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
M/s. Sri Sai Krupa Granites.,
(Black Granite mine – 0.611 Ha),
Sy.No.100,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023

SHOW CAUSE NOTICE

Sub	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

* * *

WHEREAS, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued following order Dt.20.07.2022

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.405 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	The mining unit is not maintaining buffer zone on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.405 Ha and could not maintain buffer zone at West side due to village Road.
2	Not furnished the details of CSR activities.	Complied. During the inspection, it was verified that, the mine lease holder is taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with the earmarked CSR budget.
3	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.	Complied. 3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
4	The mining authorities are dumping the overburden outside the mining area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).
5	The details/records of Occupational Health Surveillance of workers are not available.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.
6	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied. During inspection it was verified that, the lease holder is spending the earmarked funds for environmental protection under CER on greenbelt development, Dust suppression and for personal protective equipment provided to workers with earmarked CER budget.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:.

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to

take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor Distrct on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor Distrct for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.,e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor Distrct.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
Sri K.Siva Prakash mine – 0.405 Ha,
(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.103,
Kotamakanapalli (V), Gudupalli (M),
Chittoor Distrct.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and

- necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub :	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

* * *

WHEREAS, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, Sri K.Siva Prakash mine – 0.772 Ha vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facin by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued the following order Dt.20.07.2022.

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.772 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.772 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. West side by other Granite quarry lease area. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.772 Ha and could not maintain buffer zone at North side and the mining unit is developing green belt at vacant areas towards East side.
2	Not provided the details of CSR activities taken up.	Complied. During the inspection, it was observed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with earmarked CSR budget.
3	Over burden is being dumped outside the mine lease area.	The mining unit have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G)..
4	Not submitted details of funds earmarked for environmental protection measures.	The mining authorities are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment have provided to workers with earmarked CER budget.
5	Not submitted water & air quality monitoring reports.	Complied. 3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
6	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:.

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-

ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

WHEREAS the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
Sri K.Siva Prakash mine – 0.772 Ha,
(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.101/2,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.

2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

ANNEXURE-VII



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gununanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://apcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10.Board officials inspected the mining site on 11.04.2023. 11.EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, Sri K.Siva Prakash mine – 0.772 Ha vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facin by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued the following order Dt.20.07.2022.

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.772 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.772 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road, West side by other Granite quarry lease area. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.772 Ha and could not maintain buffer zone at North side and the mining unit is developing green belt at vacant areas towards East side.
2	Not provided the details of CSR activities taken up.	Complied. During the inspection, it was observed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with earmarked CSR budget.
3	Over burden is being dumped outside the mine lease area.	The mining unit have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G)..
4	Not submitted details of funds earmarked for environmental protection measures.	The mining authorities are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment have provided to workers with earmarked CER budget.
5	Not submitted water & air quality monitoring reports.	Complied. 3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
6	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-

ngt@gov.in

WHEREAS, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation,

WHEREAS, the following environmental compensation is estimated to levy on Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

WHEREAS the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
Sri K.Siva Prakash mine – 0.772 Ha,
(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.101/2,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.

2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0666-2483200, Website: <https://pcti.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023

SHOW CAUSE NOTICE

Sub	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued following order Dt.20.07.2022

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.405 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1.	The mining unit is not maintaining buffer zone on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.405 Ha and could not maintain buffer zone at West side due to village Road.
2	Not furnished the details of CSR activities.	Complied. During the inspection, it was verified that, the mine lease holder is taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with the earmarked CSR budget.
3	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.	Complied. 3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
4	The mining authorities are dumping the overburden outside the mining area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).
5	The details/records of Occupational Health Surveillance of workers are not available.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.
6	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied. During inspection it was verified that, the lease holder is spending the earmarked funds for environmental protection under CER on greenbelt development, Dust suppression and for personal protective equipment provided to workers with earmarked CER budget.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:.

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to

take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ugt@gov.in”

WHEREAS, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
Sri K.Siva Prakash mine – 0.405 Ha,
(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.103,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Karnool for information and

necessary action.

2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APJC Colony Road, Gurunanak Colony, Vijayawada - 520007,
Phone: 0896 2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023.

SHOW CAUSE NOTICE

Sub :	APPCB - HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued - Reg.
Ref: :	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri ASrinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, issued following order Dt.20.07.2022.

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances observed during the issue of stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.	Partially Complied. The mining unit has recently planted about 200 Nos of saplings at buffer zone at South and North. Existing pit was appearing while obtaining the mining lease on Este side and on west side ram is existing.
2	Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.	As the mining project was not under operation for the last 2 years due to demand Notice raised by the Department of Mines & Geology. Presently the mining project is making efforts for re-commencing its operation and during the inspection the proponent informed that they will take up the activities under CSR activities after re-commencing the same.
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the	Complied. The mining project has started avenue plantation.

	approach road on either side of the road was not developed.	
4	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	During the inspection the proponent of the mining project have informed that, they will provide water sprindlers after they resume the mining activities.
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	Presently, the mining unit is not under operation.
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	The project proponent has informed that, they will obtain the same before commencement of the mining operations if applicable.
7	Garland drains and Siltation ponds are not available.	The mining project has started works related to providing of Garland drains & siltation ponds.
8	Measures for ground water recharge are not being taken.	The proponent of the mining unit has informed that, they proposed to meet the water requirement through water tankers.
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	The proponent of the mining unit have proposed to dump the overburden within the mine lease area.
10	Retaining wall at the end of OB dump of appropriate size is not available.	The mining project has started works related to construction of retaining wall.
11	Details/ records regarding the Occupational Health Surveillance of workers are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
13	Details/ records regarding funds earmarked for environmental protection measures are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
14	Project Authorities are not submitting six monthly compliance reports along with	The proponent of the mining unit have informed that, they will submit six monthly compliance once the mining operations resumed.

	Monitored data to competent authorities on regular basis.	
15	Project Authorities are not submitting Environmental Statement in Form-V to Competent authorities on regular basis.	The proponent of the mining unit have informed that, they will submit Form- V once the mining operations resumed.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in"

WHEREAS, the officials of RO, Tirupati again inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = P] x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	88	Rs.4,40,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 27.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be passed levying the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. Sai Raghavendra Granites,
(Black Granite mine – 0.607 Ha),
Sy.No.98/3 Part,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp. JAMAC Housing Complex,
APIIC Colony Road, Gurunarak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023.

SHOW CAUSE NOTICE

Sub	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri – A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, made the following in its order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kumool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards North & South sides. The mining project is being used as a ramp towards East side and West side the boundary of the mining project is sharing with adjacent mining unit.
2	Not provided the details of CSR activities taken up.	Complied. During the inspection, the mine lease holder has taken up activities under CSR activities for providing of street lights, School development works, water purifier and donating amounts to the temples during festivals.
3	Not submitted details of funds earmarked for environmental protection	Complied. During inspection, it was verified that, the lease holder is

	measures,	spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.
4	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in"

WHEREAS, the officials of RO, Tirupati again inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	88	Rs.4,40,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 27.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
M/s. Sri Sai Krupa Granites.,
(Black Granite mine – 0.611 Ha),
Sy.No.100,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar las
Date: 11-05-2023 17:46:56
Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub :	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/ s. J.R.Granite Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023, 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/ o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, issued the following order DL20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine - 0.850 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the status in repective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area. Now, the mining project has applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same

		was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not providing regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating Environmental Compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S. I. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 28.08.2022 to issuance of Stop production order i.e. on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC (TF) meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying environmental compensation as estimated by the RO, Tirupathi.

In view of above, you are hereby directed to **show cause why the Board shall not levy environmental compensation** for Rs.4,30,000/- (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine - 0.850 Ha),
Sy.No.99/ 4 & 7,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunarak Colony, Vijayawada - 520007.
Phone: 0866-2463200. Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCE/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub	APPCB - HO - ECS - Original Application No 271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production order issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levy of Environmental Compensation - Show Cause Notice - Issued - Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on polluting problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 15.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 4th cited, made the following in its order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought certain clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, the ML of M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine – 1.620 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area. Now, the mining project has applied for additional land of

		1,818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not providing regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P. Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report - with requisite details, apart from there replies / responses within one month by e-mail at Judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S. No.	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause why the Board shall not levy**

environmental compensation for Rs.4,30,000/- (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine - 1.620 Ha),
Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P).
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar Ias
Date: 11-05-2023 17:49:12
Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp. JAMAC Housing Complex,
APIIC Colony Road, Gurinarak Colony, Vijayawada - 520007,
Phone: 0866-2463260, Website: <http://apcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023

SHOW CAUSE NOTICE

Sub	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - Levying Environmental Compensation - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. EC & CFO orders valid upto 30.09.2022. 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi. 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi. 4. Joint Committee inspection held on 22.06.2022 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022. 7. Request letter of the mining unit on 31.12.2022. 8. Board officials inspected the mining site on 02.01.2023. 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023. 10. Board officials inspected the mining site on 11.04.2023. 11. EAC meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC); and Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued following order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022.

WHEREAS, the ML of M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine – 4.846 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	Earlier, dumping of overburden is happened outside the lease area. Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other

		mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER for greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:-

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at Judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy the environmental compensation for Rs.4,30,000/-** (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act,1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
M/s, J.R.Granites Pvt. Ltd.,
(Black Granite mine – 4.846 Ha),
Sy.No.136, 137 & 138,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

यूनियन बैंक Union Bank of India

ब्रान सं. Br. No.

41325953

NDD535966

12-05-2023

CHITTOOR-VIJAYAWADA

***** Not Over INR. 4,30,000.00 *****

D D M M Y Y Y Y

DF TC
RE CC
RE CL
RE TT
RE DT
9
8
7
6
5
4
3
2
1

भारत पर अदा करें
ON DEMAND PAY

THE MEMBERSECRETARY AP POLLUTION CONTROL BOARD

को या उनके आदेश पर
OR ORDER

रुपये RUPEES

VIJAYAWADA

Four Lakh Thirty Thousand only

*****4,30,000.00

प्राप्त मूल्य के लिए
FOR VALUE RECEIVED

₹

BC. No. 41325953

प्रति यूनियन बैंक
To Union Bank of India

कृते यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

(532975) Valid for 3 months only from the date of issue

Key:NYH288983

अधिकृत हस्ताक्षर



S4244

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.

EM/PD/AE

⑈325953⑈ 000026000⑈ 000041⑈ 16

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
भारी करने की तारीख से तीन माह के लिए वैध

यूनियन बैंक Union Bank of India

ब्रंच सं. Sr. No.

CHITTDOR-VIJAYAWADA

41325954

NDD535966

***** Not Over INR. 4,30,000.00 *****

12-05-2022
D D M M Y Y Y Y

मांगने पर अदा करें
ON DEMAND PAY

THE MEMBERSECRETARY AP POLLUTION CONTROL BOARD

अथवा इसके आदेश पर
OR ORDER

VIJAYAWADA

अथवा RUPEES

Four Lakh Thirty Thousand only

***** 4,30,000.00



अथवा मूल्य के लिए
FOR VALUE RECEIVED

₹

BC. No. 41325954

प्रति यूनियन बैंक
To Union Bank of India

कुले यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

(532975) Valid for 3 months only from the date of issue

Key: SEG442056

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.

EMPDIAE

Handwritten signature and circular stamp of the branch. The stamp contains the text: 'CHITTDOR-VIJAYAWADA', '12-05-2022', and 'SRI VENKATASAI GRANITES'. There is also a handwritten signature 'Surya' at the bottom right.

* 3 2 5 9 5 4 * 0 0 0 0 2 6 0 0 0 * 0 0 0 0 4 1 * 1 6

वारी करने की तारीख से तीन माह के लिए वैध
VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

12
05
20
22
D
D
M
M
Y
Y
Y
Y
8
8
7
6
5
4
3
2
1

From
M/s. J.R.Granites Pvt. Ltd.,
 (Black Granite mine – 4.846 Ha),
 Sy.No.136, 137 & 138, Kotamakanapalli (V),
 Gudupalli (M), Chittoor District.

Date: 15.05.2023

To
The Member Secretary
 A.P.Pollution Control Board,
 Paryavaran Bhavan, Head office, Opp.
 JAMAC Housing Complex, APIIC Colony,
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: I. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,30,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 325955, Dt. 12.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(P. Maheshwara Rao)

Encl: D.D No. 325955 dt. 12.05.2023 for Rs. 4,30,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

AEE-3
 To take
 15/05/23

यूनियन बैंक Union Bank of India

क्र. सं. 41325955 NB0535966
श. सं. CHITTOOR-VIJAYAWADA

12-05-2023
D D M M Y Y Y Y

***** Not Over INR. 4,30,000.00 *****

मांगने पर अदा करें
ON DEMAND PAY

THE MEMBERSECRETARY AP POLLUTION CONTROL BOARD

को वा उनके आदेश पर
OR ORDER

VIJAYAWADA

Four Lakh Thirty Thousand only

रुपये RUPEES

*****4,30,000.00

ग्रान्त मूल्य के लिए
FOR VALUE RECEIVED

₹

BC. No. 41325955

श्री यूनियन बैंक
TO Union Bank of India

दुने यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

(532975) Valid for 3 months only from the date of issue

Key: IU1260123

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.
EMPD/AE



⑈ 3 2 5 9 5 5 ⑈ 0 0 0 0 2 6 0 0 0 ⑈ 0 0 0 0 4 ⑈ ⑆ ⑆

30264

वैधता काल के अंतर्गत से बाहर मान्यता के लिए नहीं
VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

1
2
3
4
5
6
7
8
9
0
A
B
C
D
E
F
G
H
I
J
K
L
M
N
O
P
Q
R
S
T
U
V
W
X
Y
Z

From

Date: 15.05.2023

Sri K.Siva Prakash
Formerly M/s. Sri Venkata Sai Granites
0.405 Ha Black Granite Mine,
Sy. No. 103, Kotamakanapalli (V), Gudupalli (M),
Chittoor District.
Cell No.: 9789941111, 9391052525.



To
The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office,
Opp. JAMAC Housing Complex, APHC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: OA No.271 of 2022 filed at NGT Principal Bench New Delhi -Sri K. Siva Prakash Mine 0.405 Ha (Formerly M/S. Sri Venkata Sai Granites) Sy No.103 of Kotamakanapalli (V)Gudupalli (M) Chittoor District- Show Cause Notice issued by the Board on 11.05.2023-Compliance report Submitted-Regarding.

Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that, with reference cited above, our compliance status on the direction issued by the Board while serving the stop production order dt.23.11.2022 was reviewed in the task force committee meeting held at Head office A.P.Pollution Control Board, VIJAYAWADA on 08.05.2023.]

It's also submit that, Board has issued Show Cause Notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days, and further lived Environmental compensation for Rs. 4,25,000/-.

In this connection, we assured to complete the remaining non compliance and submitting Environmental compensation for Rs. 4,25,000/- vide D.D No. 0004147 dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favor of orders
Thanking you sir,

Yours faithfully
(Signature)
(K.Sivaprakash)

Encl: D.D No. 000147 dt. 15.05.2023 for Rs. 4,25,000/-

✓ Copy submitted to the Environmental Engineer, Regional office, Tirupati, for favor of information.

Agg-3
To take up
15/05/23

From

Date: 15.05.2023

Sri K.Siva Prakash

Formerly M/s. Sri Venkata Sai Granites
0.772 Ha Black Granite Mine,
Sy. No. 101/2, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.
Cell No.: 9789941111, 9391052525.



To

The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office,
Opp. JAMAC Housing Complex, APIIC Colony,
Gurunsak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: OA No.271 of 2022 filed at NGT Principal Bench New Delhi-Sri K.Siva Prakas Mine 0.772 Ha. [Formerly M/S. Sri Venkata Sai Granites] Sy. No. 101/2 Kotamakanapalli (V) Gudupalli (M) Chittoor District- Show Cause Notice issued by the Board on 11.05.2023-Compliance report submitted Regarding.

Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023

We humbly submit that, with reference cited above, our compliance status on the direction issued by the Board while serving the stop production order dt.23.11.2022 was reviewed in the task force committee meeting held at Head office A.P.Pollution Control Board, VIJAYAWADA on 08.05.2023.]

It's also submit that, Board has issued Show Cause Notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days, and further lived Environmental compensation for Rs. 4,25,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental compensation for Rs. 4,25,000/- vide D.D No. 000148 dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favor of orders
Thanking you sir,

Yours faithfully


(K.Sivaprakash)

Encl: D.D No. 000148 dt. 15.05.2023 for Rs. 4,25,000/-

✓ Copy submitted to the Environmental Engineer, Regional office, Tirupati, for favor of information.

AE-3
To take up
15/05/23

बैंक ऑफ इंडिया
 BANK OF INDIA
 KRISHNAGIRI BRANCH
 COMBATORE
 FSCODE BKID0008217
 47244220
 KRISHNAGIRI 8217
 THE MEMBER SECRETARY, ANDRA PRADESH POLLUTION CONTROL BOARD
 Four Lakh Twenty Five thousand

ON DEMAND PAY
 ₹ only

₹

Bank of India, COMBATORE
 RECEIVED
 FOR VALUE OF INRMA
 175357
 183845

PURCHASER-MANIMALA INTERNATIONAL
 5 6 7 8 9
 RECON CODE 5678901234567890
 7244220

VIJAYANANDA RESERVE (Branch) 5 6 7 8 9
 6350130021

16

17

From
M/s. Sai Raghavendra Granites,
 (Black Granite mine – 0.607 Ha),
 Sy.No.98/3Part, Kotamakanapalli (V),
 Gudupalli (M), Chittoor District.

Date: 15.05.2023

To
The Member Secretary
 A.P.Pollution Control Board,
 Paryavaran Bhavan, Head office, Opp.
 JAMAC Housing Complex, APIIC Colony,
 Gurumanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

AE-3
To take up
 Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

15/05/23
 Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 24.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,40,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,40,000/- bearing DD No. 960835, Dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

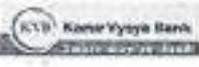
S. Sunil Kumar
 Yours faithfully

(S. SUNIL KUMAR)

Encl: D.D No. 960835 dt. 15.05.2023 for Rs. 4,40,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

NO POSTAGE



THE KARUR VYSYA BANK LIMITED
KUPPAM D NO. 14-185, AP VARJAVEL CHETTY STREET, KUPPAM,
ANDHRA PRADESH - 517425
IFSC Code : KVEL000470

Valid for three months from the date of issue DEMAND DRAFT

1 5 0 9 2 0 2 3 Y Y Y

ON DEMAND PAY

OR ORDER / या जगके आवेश पर

मॉने जाने पर THE MEMBER SECRETARY ANDHRA PRADESH POLLUTION CONTROL BOARD.

RUPEES

रुपये Four Lakh Forty Thousand Only

भरा करें For Value Received

₹

DD Br. No. 014733019234

*****440000.00

Purchaser Name: SAI RAGHAVENDRA GRAM

AUTHORISED SIGNATORY

AUTHORISED SIGNATORY

अदाकारी जगके/DRAWEE BRANCH
VIJAYAWADA GOVERNORPET

Please sign above



960835 5170537021; 0036??* 16

- 9
- 8
- 7
- 6
- 5
- 4
- 3
- 2
- 1

From
M/s. Sri Sai Krupa Granites,
 (Black Granite mine – 0.611 Ha),
 Sy.No.100, Kotamakanapalli (V),
 Gudupalli (M), Chittoor District.

Date: .05.2023

To
The Member Secretary
 A.P.Pollution Control Board,
 Paryavaran Bhavan, Head office, Opp.
 JAMAC Housing Complex, APIIC Colony,
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: I. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,40,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,40,000/- bearing DD No. 960837, Dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully
 M. Chandra Sekhar
 (M. CHANDRA SEKHAR)

Encl: D.D No. 960837 dt. 15.05.2023 for Rs. 4,40,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

KVR Karur Vysya Bank **वि. व. व. बैंक लिमिटेड THE KARUR VYSYA BANK LIMITED** Valid for three months from the date of issue **DEMAND DRAFT**
 KUPPAM, D NO. 14-285, AP VANJAVEL CHETTY STREET, KUPPAM, ANDHRA PRADESH - 517425
 IFSC Code : KVRU001475

1 5 0 0 M M Y Y Y Y

ON DEMAND PAY **ON ORDER / मा. व. मा. व. मा. व. मा. व. मा. व. मा. व.**

भोगे जाने पर **THE MEMBER SECRETARY ANDHRA PRADESH POLLUTION CONTROL BOARD,**

RUPEES **Four Lakh Forty Thousand Only**

रुपये **₹**

अदा करें For Value Received

*****440000.00

DO St. No. **014733019296** **COB**

Purchaser Name: SRI SAI KRUPA GRANITE **अनुमोदित हस्ताक्षर/** **अनुमोदित हस्ताक्षर/** **(13/07)**
AUTHORISED SIGNATURE **AUTHORISED SIGNATURE**

अदाकर्ता शाखा / DRAWEE BRANCH
VIJAYAWADA GOVERNORPET

⑈960837⑈ 517053702⑈ 003677⑈ 16

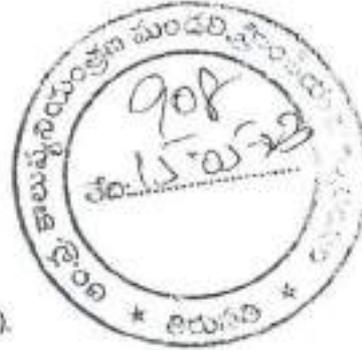


RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Date:15.05.2023



To
The Member Secretary
 A.P.Pollution Control Board,
 Paryavaran Bhavan, Head office, Opp.
 JAMAC Housing Complex, APIIC Colony,
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P).

Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Rathna Mineral Enterprises (Black Granite mine - 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Compliance report submitted - Reg.

Ref: Stop production Order No. 738/APPCB/HO/UH-II/TF/TPT/2022- Date: 23/11/2022.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

It is further submitted that, during task force committee meeting and after reviewing the compliance status of our mining unit, the task force committee has satisfied with the compliance status and systems provided by our mining project.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board time to time.

Submitted for favour of orders

Yours faithfully

(M. Manjunatha)
 M/s. Rathna Mineral Enterprises

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.